CONTENTS

Fifteenth Series, Vol. VI, Third Session, 2009/1931 (Saka)
No. 11, Friday, December 4, 2009/Agrahayana 13, 1931 (Saka)

SUBJECTS	PAGES
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 221, 223, 225 to 227 and 229	2-43
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 222, 224, 228 and 230 to 240	44-101
Unstarred Question Nos. 2493 to 2722	102-521

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member

PAPERS LAID ON THE TABLE	522-538
DEPARTMENTALLY RELATED STANDING COMMITTEE –A REVIEW	539
PARLIAMENTARY COMMITTEES (OTHER THAN FINANCIAL AND DRSCs) -- SUMMARY OF WORK	539
BUSINESS ADVISORY COMMITTEE	
8th Report	540
BUSINESS OF THE HOUSE	541-544
ANNOUNCEMENT BY THE SPEAKER	
Taking up Short Duration Discussions on Liberhan Commission Report	545
GOVERNMENT BILLS - INTRODUCED	546-550
(i) TRADE MARK (AMENDMENT) BILL, 2009	546
(ii) PAYMENT OF GRATUITY (AMENDMENT)BILL, 2009	546
(iii) ESSENTIAL COMMODITIES (AMENDMENT AND VALIDATION) BILL, 2009	549
(iv) STATE BANK OF SAURASHTRA (REPEAL) AND THE STATE BANK OF INDIA (SUBSIDIARY BANKS) AMENDMENT BILL, 2009	550
STATEMENT RE: ESSENTIAL COMMODITIES (AMENDMENT AND VALIDATION) ORDINANCE, 2009	549
CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE	
Plight of Tamilians in Sri Lanka	566-595
Shrimati Sushma Swaraj	566, 569-574
Shri S.M. Krishna	566-569, 589-595
Shri A. Ganeshamurthi	575-576
Shri P.R. Natarajan	577
Shri Thol Thirumaavalan	578-581
Shri T.K.S. Elangovan	582-584

Shri O.S. Manian 585-587

Shri N.S.V. Chitthan 588-589

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 2009 596-602

Motion to consider 596-602

Shri Prabodh Panda 596-597

Shri Arjun Ram Meghwal 598-600

Shri Jai Prakash Agarwal 601-602

MOTION RE: FIRST AND SECOND REPORTS OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS 603

PRIVATE MEMBERS' BILLS - INTRODUCED 603-610

(i) CONSTITUTION (Amendment) BILL,2009 (Amendment of article 275)

By Shri Baijayant Panda 603

(ii) ILLEGAL IMMIGRANTS AND OVERSTAYING FOREIGN NATIONALS (Identification and Deportation) BILL, 2009

By Shri Baijayant Panda 604

(iii) PROMOTION OF TWO CHILD NORM BILL, 2009

By Shri Baijayant Panda 604

(iv) CONSTITUTION (Amendment) BILL,2009 (Insertion of new article 16A)

By Shri Basu Deb Acharia 605

(v) SPECIAL IRRIGATION DEVELOPMENT FUND(for Forest Areas) BILL, 2009

By Shri Hansraj G.Ahir 605

(vi) COMPULSORY VOTING BILL, 2009

By Shrimati Supriya Sule 606

(vii) SCHEDULED TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (Recognition of Forest Rights) AMENDMENT BILL , 2009 (Amendment of Sections 2 and 6)

By Shri Anant Kumar Hegde 606

(viii) **CONSTITUTION (Amendment) BILL, 2009 (Amendment of Seventh Schedule)**

By Shri Anant Kumar Hegde 607

(ix) **BASIC AND PRIMARY EDUCATION (Compulsory Teaching in Mother Tongue) BILL, 2009**

By Shri Om Prakash Yadav 607

(x) **PROVISION OF COMMUNICATION FACILITIES IN EVERY VILLAGE BILL, 2009**

By Shri Om Prakash Yadav 607

(xi) **CONSTITUTION (Amendment) BILL, 2009 (Amendment of Eighth Schedule)**

By Shri Om Prakash Yadav 608

(xii) **SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF BIHAR BILL, 2009**

By Shri Om Prakash Yadav 609

(xiii) **PREVENTION OF INSULTS TO NATIONAL HONOUR (Amendment) BILL, 2009 (Insertion of new section 4)**

By Shri Jai Prakash Agarwal 609

(xiv) **YOUTH WELFARE BILL, 2009**

By Shri Jai Prakash Agarwal 610

(xv) **ERADICATION OF UNEMPLOYMENT BILL, 2009**

By Shri Jai Prakash Agarwal 610

(xvi) **ELECTRICITY (Compulsory Supply to Katras and Densely Populated Areas) BILL, 2009**

By Shri Jai Prakash Agarwal 611

(xvii) **INSURANCE AGENTS WELFARE BILL, 2009**

By Shri Basu Deb Acharia 611

(xviii) **SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF JHARKHAND BILL, 2009**

By Shri Inder Singh Namdhari

(xix) **FOREST (Conservation) AMENDMENT BILL, 2009 (Insertion of new sections 3C and 3D)**

By Shri Satpal Maharaj 611-612

(xx) **CONSTITUTION (AMENDMENT) BILL,2009 (Insertion of new Article 371J)**

By Shri Inder Singh Namdhari 612-613

(xxi) **PAYMENT OF GRATUITY (AMENDMENT) BILL, 2009 (Amendment of section 4)**

By Shri P.T.Thomas 613

(xxii) **RAINWATER (Compulsory Harvesting) BILL, 2009**

By Shri Arjun Ram Meghwal 613

(xxiii) **SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF RAJASTHAN BILL, 2009**

By Shri Arjun Ram Meghwal 614

(xxiv) **INTEGRATED CHILD DEVELOPMENT SERVICES (Regularisation) BILL, 2009**

By Shri Arjun Ram Meghwal 614

(xxv) **DOMESTIC WORKERS (CONDITIONS OF SERVICE) BILL,2009**

By Shri Arjun Ram Meghwal 615

(xxvi) **CONSTITUTION (AMENDMENT) BILL,2009 (Insertion of New Articles 275A and 371J)**

By Prof. Ranjan Prasad Yadav 616

(xxvii) **CHILD WELFARE BILL, 2009**

By Shri Adhir Chowdhary 616

(xxviii) **ABOLITION OF DEATH PENALTY TO WOMEN, CHILDREN AND INDIGENT PERSONS BILL, 2009**

By Shri Adhir Chowdhary 616

(xxix) **POOR AND DESTITUTE AGRICULTURAL WORKERS AND ARTISANS (WELFARE) BILL, 2009**

By Shri Shailendra Kumar 616-617

(xxx) **CONSTITUTION (AMENDMENT) BILL,2009 (Amendment of Article 48)**

By Shri Shailendra Kumar 617

(xxxi) **STREET CHILDREN (Rehabilition and Welfare) BILL, 2009**

By Shri Shailendra Kumar 617-618

UNDERDEVELOPED AND BACKWARD AREAS AND REGIONS (Speceial Provisions for Accelerated Development) BILL, 2009

Motion to consider 619-635

Shri V. Narayanasamy 619-628

Shri Baijayant Panda 629-636

Bill – Withdrawn 635-636

PREVENTION OF CRUELTY TO ANIMALS (AMENDMENT) BILL, 2009 637-657

(Amendment of Section 11, etc.)

Motion to consider 637-659

Shri Francisco Cosme Sardinha 637-640, 655-657

Shri Hukumdeo Narayan Yadav 642-645

Shri Shailendra Kumar 646-647

Shri Arjun Ram Meghwal 648-649

Shri Jairam Ramesh 650-654

Bill – Withdrawn 657

COMPULSORY VOTING BILL, 2009 658-665

Motion to consider 658-665

Shri Jai Prakash Agarwal 658-665

ANNEXURE – I

Member-wise Index to Starred Questions 667

Member-wise Index to Unstarred Questions 668-671

ANNEXURE – II

Ministry-wise Index to Starred Questions 672

Ministry-wise Index to Unstarred Questions 673

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Friday, December 4, 2009/ Agrahayana 13, 1931 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

(Q. No. 221)

SHRI BHAKTA CHARAN DAS : Madam Speaker, the vast population of our nation sustains itself out of the consumption of the food material. As far as the demand and supply are concerned, taking into account the shortage of the demand, the blackmarketeers, the easy money earners have found out a solution to involve themselves in this process of food adulteration.

The figure given by the hon. Minister is for the year 2007. But I would like to know what has been the reduction or increase during 2008-09 so far as food adulteration is concerned.

SHRI DINESH TRIVEDI: Madam, all these figures are provided by the State Governments. As far as the Central Government is concerned, we ask them for the figures and we keep on reminding them of the figures. As far as the figure of 2008 is concerned, it has only come from the Delhi Government. Otherwise, there is no mechanism for the Federal Government or the Central Government to come up with the figures on its own.

SHRI BHAKTA CHARAN DAS : Madam, this food adulteration is a conspiracy against a healthy nation. The major victims of our nation are children and women. Keeping this in mind, I would like to know whether the Ministry of Health feels it necessary to go for a massive campaign, bring in a stringent law with regard to this food adulteration; and a campaign starting from the block level, panchayat level to the district level and to the national level. A nation-wide campaign is required for this. So, I would like to know whether the Ministry of Health feels it necessary to go with public participation in this matter.

SHRI DINESH TRIVEDI: Madam, I fully appreciate and agree with the hon. Member. That is the reason we have come up with this new Act. The new Act really is like one window clearance. Otherwise, we had multiplicity of laws, regulations, rules, etc.

So, there are two issues involved, one is deterrent laws and the other is speedy implementation of the laws. The third issue, as the hon. Member rightly said, is to have public awareness. On all these three fronts, we are absolutely proactive.

श्री राम सिंह कस्वां : अध्यक्ष महोदया, आज खाद्य पदार्थ के जो हालात है, हम खाद्य पदार्थ के नाम पर आधा जहर खाने-पीने का काम कर रहे हैं। अखबारों में डेली आता है, चाहे मावे का मामला हो, दूध का मामला हो, ऐसी कोई आइटम नहीं है, जिसमें कोई मिलावट न हो। जो सैंपल लिए गए हैं, उसके बारे में मैं कहना चाहता हूं। वर्ष 2003 में आपने सैंपल लिए - 11.3 प्रतिशत और 2007 में लिए - 7.35 प्रतिशत। ये भी दिल्ली के आंकड़े हैं, प्रादेशिक सरकारों के आंकड़े नहीं हैं। मेरा मंत्री महोदय से निवेदन है कि आज मिलावट कई गुना बढ़ गयी है और आपने सैंपल लेना कम कर दिया है। इसके लिए केंद्र सरकार क्या करने जा रही है?

मेरा दूसरा प्रश्न यह है कि आपने वर्ष 2006 में जो बिल पास किया, उसके अंतर्गत जो प्राधिकरण का गठन किया गया है, क्या उसने कोई कार्रवाई की है? क्या ऐसी कोई रिपोर्ट है? प्राधिकरण प्रभावी ढंग से काम करे, इसके लिए सरकार क्या करने जा रही है?

SHRI DINESH TRIVEDI: Madam, as far as a lot of reports which have come on adulteration of milk and all that is concerned – that is what perhaps the hon. Member is hinting at – at the Central level what we do is to write to the State Governments and make them aware about all these things. At the end of the day – it is a federal structure – as per the law, we have got to depend for the implementation part on the State Governments. If the State Governments do not provide us the figures, it is very difficult to really incorporate them. The same thing goes with samples. All these samples are, at the end of the day, taken by the food inspectors. Again, as far as that is concerned, it is the State Governments' authority. Since the State Governments' authority is not directly controlled by the Central Government, the same thing is there with Delhi. Delhi is not under this Parliament; Delhi is also under the Legislative Assembly of the Union Territory.

DR. RATNA DE : Thank you, Madam. We have been coming across the news items regarding contamination and adulteration of food items like ghee, butter, tea, coffee etc. which causes hardship to the common people. My question to the hon. Minister is, what type of monitoring is in place in the Ministry to implement Food Adulteration Act, 1954 and 1955 to prevent adulteration in the food items. Would the Ministry conduct regular raids to prevent adulteration? What is the outcome and the mechanism to ensure that adulteration is stopped at the manufacturers' level?

SHRI DINESH TRIVEDI: I fully agree with the hon. Member. That is the reason why we have taken a very serious view of the entire implementation of these laws. Law by themselves are perfectly in their place and in order. But the problem has been, firstly, their implementation and speedy trial. In order to get rid of the delays which were involved in speedy trial – because that is what the deterrent is – under the new Act, which is in the process of getting implemented, we have already notified 41 provisions out of 101 provisions. I am sure that within the next two to three months, when we notify all the provision, this particular aspect of monitoring also would be addressed.

श्री तूफ़ानी सरोज : अध्यक्ष महोदया, आपने मुझे बहुत ही महत्वपूर्ण मुद्दे के प्रश्न पर पूछने का मौका दिया, इसके लिए धन्यवाद। खाद्यान्न के मिश्रण के बारे में पूरी चर्चा है। खाद्यान्न के नाम पर लोग जहर बेच रहे हैं। छोटी सी लौकी को इंजेक्शन लगा दिया जाता है और वह सुबह बहुत बड़ी हो जाती है, कई किलो की हो जाती है। जो पुराना आलू है, उसको तेजाब के अंदर डालकर, मिट्टी के अंदर डालकर नया बनाया जा रहा है। तमाम तरह की ऐसी सूचनाएं आती हैं। उत्तर प्रदेश में सरकारी मिनिस्ट्री, उससे मिले-जुले लोग जो सरकार में बैठे हुए मंत्री और विधायक लोग ....(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिए।

श्री तूफ़ानी सरोज : अध्यक्ष महोदया, आप सुन तो लीजिए। मिश्रण का मामला है, खाद्यान्न में जो मिक्स-अप चल रही है, उसे आप भी खा रहे हैं, सब लोग खा रहे हैं। सभी के अंदर कितना जहर जा रहा है? नकली घी बनायी जा रहा थी, जो पकड़ा गया। दूध में भी मिलावट हो रही है। ऐसी तमाम बातें हैं। मैं माननीय मंत्री जी से जानना चाहता हूं कि इस साल उत्तर प्रदेश में इस तरह के मिलावट की कितनी घटनाएं प्रकाश में आई हैं, कितनी पकड़ी गईं और आपने उनके प्रति क्या कार्यवाही की है?

SHRI DINESH TRIVEDI: Madam, if the hon. Member wants the information particularly about Uttar Pradesh, then I can provide him separately. I have got

the figures of all over the country, which I will be very happy to read. As far as the figures of Uttar Pradesh in particular is concerned, I do not have the figures with me because the figures have not been provided to us by the Government of Uttar Pradesh, and we have repeatedly asked them to provide them. …(*Interruptions*)

श्री तूफ़ानी सरोज : अध्यक्ष महोदया, आगरा में…(व्यवधान)

अध्यक्ष महोदया : तूफानी सरोज जी, उन्हें उत्तर देने दीजिए।

श्री तूफ़ानी सरोज : यह आप सबके संज्ञान में है।…(व्यवधान) इस बारे में आपने क्या कार्यवाही की है?…(व्यवधान) यह बहुत गंभीर सवाल है।…(व्यवधान)

DR. SANJEEV GANESH NAIK :Madam, the hon. Minister has said that still the information is not given by the State Government. Madam, through you, I would like to know from the hon. Minister whether the Maharashtra Government has provided any information about this.

SHRI DINESH TRIVEDI: Yes, the Maharashtra Government has provided the information but the latest information is only up to 2007. I do not have the information as of 2008 or 2009.

अध्यक्ष महोदया : प्रश्न संख्या 222 के दोनों माननीय सदस्यों के पत्र मुझे प्राप्त हुए हैं कि वे आज लोक सभा आने में असमर्थ हैं। अत: मैं अगला प्रश्न पुकारती हूं। प्रश्न संख्या 223 - डॉ. किरोड़ी लाल मीणा।

(Q. No. 223)

DR. KIRODI LAL MEENA : Madam, I would like to know from the hon. Minister whether it is correct that the World Bank has approved the credit of 521 million US dollars for implementation of the National Vector Borne Disease Control Programme and the Polio Eradication Support Project in respect of water-borne diseases. If so, I would like to know from the hon. Minister whether the remote and backward regions of Rajasthan have been included in these 93 districts.

SHRI DINESH TRIVEDI: Madam, as far as the World Bank is concerned, we have got Rs. 1,000 crore which is being provided for Malaria control and Kala-azar elimination.

DR. KIRODI LAL MEENA : The hon. Minister has mentioned in the reply: "Bed nets were being used regularly in 41 per cent of villages and irregularly in 52 per cent of villages and in 6 per cent of villages they were not being used at all." Is it not due to lack of awareness? If it is so, what are the steps that the Government would take in future to create awareness?

SHRI DINESH TRIVEDI: Madam, as far as awareness is concerned, it is an on-going process. If you see, whether it is print media or television, the awareness programme keeps on going everywhere from the Central Government. But then again, at the end of the day, it is the duty of the State Government, as far as the implementation of this programme is concerned.

SHRI VARUN GANDHI : Madam Speaker, as is widely known, there is no specific treatment for Japanese encephalitis, and the treatment is largely supportive. Eastern Uttar Pradesh has suffered from periodic epidemics.

My question is slightly technical. The use of rosmarinic acid and arctigenin has been shown to be effective in treating this to a certain extent. Of late, minocycline has been proved to be the most effective in preventing blood brain barrier damage. In India, we are mostly administering curcumin to the patients which is widely considered to be the lesser effective than these drugs that I have previously mentioned. Minocycline has been, of late, manufactured

in our country but it is not available for supportive treatment in the hospitals of Uttar Pradeesh. I just wanted to ask the hon. Minister as to what the Government's policy on this is.

SHRI DINESH TRIVEDI: This question does not really come out of the main question, which is foreign assistance but, however, I am going to answer it. All these diseases, which come, we have got the Department of Science and Technology. Their work is to find out new methods of treatment. I have taken notice of what the hon. Member had to say. I am definitely going to look into it. If there are some more advices or comments, which he wants to provide to improve the treatment, I would most welcome that.

श्री गोरखनाथ पाण्डेय : अध्यक्ष महोदया, माननीय मंत्री ने प्रश्न के उत्तर के 'घ' भाग में कहा है कि वेक्टर जनित रोगों के बारे में जागरूकता फैलाना राष्ट्रीय वेक्टर जनित रोग नियंत्रण कार्यक्रम के अधीन एकीकृत सूचना, शिक्षा एवं सम्प्रेषण/व्यवहार परिवर्तन सम्प्रेषण संबंधी कार्यनीति के भाग के रूप में इलेक्ट्रानिक और प्रिंट मीडिया तथा अन्तर-वैयक्तिक सम्प्रेषण के माध्यम से एक नियमित कार्यकलाप है।

महोदया, भारत वर्ष के विभिन्न भागों में अक्सर ऐसी बीमारियां होती हैं, जिनके बारे में जानकारी तब मिलती है जब तक मानव जीवन का काफी नुकसान हो गया होता है। उत्तर प्रदेश विशेष रूप से पूर्वी उत्तर प्रदेश की तरफ मैं आपके माध्यम से माननीय मंत्री जी का ध्यान आकर्षित करना चाहता हूं कि वहां समय-समय पर मलेरिया, काला-आजार और डिपथिरिया जैसी बीमारियां होती हैं और उनकी उचित दवाइयों की उपलब्धता न होने की वजह से बहुत सारे लोगों का जीवन ...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिये।

श्री गोरखनाथ पाण्डेय : महोदया, मैं माननीय मंत्री जी से जानना चाहूंगा कि उत्तर प्रदेश का पूर्वांचल, विशेष रूप से भदोही और आस-पास के जनपदों में इस तरह की जो बीमारियां हो रही हैं, उनके नियंत्रण और व्यवस्था के लिए क्या कोई योजना आपके द्वारा बनायी जा रही है?

SHRI DINESH TRIVEDI: Madam, we have what is known as the National Vector Borne Disease Control Programme (NVBDCP) under our Ministry, which takes cares of malaria, kala azar, dengue, chikungunya, philaria and Japanese encephalitis. As far as these diseases are concerned, regular camps are also held by various NGOs and the State Governments. The Central Government is always there. If there are any specific requirements, which come from the States; if they want some kind of a camp related to a particular disease, we are there to help them.

As far as malaria is concerned, I have personally seen that awareness is quite spread all over. But there is always scope for improvement both by the States and the Centre.

श्री नारनभाई कछाड़िया : अध्यक्ष महोदया, मैं मंत्री महोदय से जानना चाहता हूं कि पिछले तीन वर्षों या चालू वर्ष के दौरान हमारे देश में जल और वेक्टर जनित रोगों की रोकथाम के लिए सरकार द्वारा कौन-कौन सी योजनाएं चलायी गयी हैं और वे कहां तक सफल रही हैं? इन योजनाओं की राज्यवार स्थिति क्या है?

SHRI DINESH TRIVEDI: Madam, I have just mentioned that we have this National Vector Borne Disease Control Programme, and it is the same answer because the question also relates to similar part of the disease.

MADAM SEPAKER: All right. Thank you so much. Q. No. 224, Shri Nishikant Dubey – Not present.

(Q. No. 225)

SK. SAIDUL HAQUE : The Government has decided that the proceeds from disinvesetment would be channelised into the National Investment Fund for meeting the capital expenditure requirements of the selective social sector programmes. Now, the social sector programme is basically the budgetary responsibility. So, how prudent is it to sell capital assets for meeting budgetary expenditure, particularly at a time when developed countries are helping private sectors for survival and we are going to dispose of our shares in the PSUs?

So, my question is whether the proceeds from disinvestment would be utilized in future for meeting the fiscal deficit. How does the hon. Minister propose to meet the capital expenditure requirement of selective social sector programmes after 2012?

SHRI PRANAB MUKHERJEE: Madam, I have clearly stated in the Statement itself that what we have asked for, from 2009 to 2012, is one time exception. The concept of NIF, National Investment Fund, is not new. Even in September, 1996, when Congress was not in power, the then United Front Government took a decision that a part of the disinvestment proceeds should be earmarked in a separate fund for utilization, for meeting the expenditure on social objectives. Keeping that in view, the NIF has been created. … (*Interruptions*)

I am sorry. There is something wrong with the microphone system. Suddenly, some noise is coming.

MADAM SPEAKER: I will have it checked.

SHRI PRANAB MUKHERJEE: Anyway, in NIF, we have received some investment fund which has been deposited. It is about Rs.1,800 crore. The purpose of the NIF is that the main corpus will remain intact and the income generated out of the corpus will be utilized for social purpose and social service sector. Out of the two years, we have received, in the first year, about Rs.84 crore. It is not the main corpus. It is income generated from the corpus. In the second year, we have received Rs.250 crore, out of which, we are making some

investments. For instance, in this year's Budget itself we have given more than Rs.146 crore for the Mid-Day Meal Scheme. Capital expenditure is required even in the social sector. Construction of a hospital, buying medical equipment, construction of a university building or a research laboratory—these are the capital expenditures. I can assure the hon. Member that the intention is not to utilize the disinvestment proceeds to meet the fiscal deficit but to meet the commitments on the expenditure in the social sector. After 31st March, 2012, we will return to *status quo ante.*

SK. SAIDUL HAQUE : The UPA in its first term announced that the sick Public Sector Undertakings will be revived out of the accrual from the proceeds of the disinvestment. My question is, how many sick PSUs have been revived since 2004-05 out of the funds generated by the disinvestment? What is the total fund deployed for revival of the sick PSUs?

SHRI PRANAB MUKHERJEE: Madam, I have already indicated that the amount which has been received so far in the NIF is Rs.994.82 crore from the disinvestment proceeds of Rural Electrification Corporation Limited and Rs.819.63 crore has been credited to the NIF as on date. The income generated from this corpus for the first year was Rs.84.81 crore and for the second year, as I mentioned, it is Rs.209.24 crore. The hon. Member would appreciate that this is quite inadequate for the revival of the sick units. Therefore, these are being used mainly for education, health, Prime Minister's Grameen Rozgar Yojana and certain other identified social sector projects. There are about eight identified social sector projects. What we are expecting is that as and when the size of the fund is enlarged and the income generated would be more, it would be possible.

This has not been mixed with the Consolidated Fund of India. This is managed separately by three independent agencies. The Mutual Funds and those who are financial managers, are managing it and the income generated from the corpus is being utilized for this purpose. In the first two years, we have not been able to utilize it for the revival of the sick units but in future it would be possible.

श्री सुशील कुमार सिंह : अध्यक्ष महोदया, मैं वित्त मंत्री जी से जानना चाहता हूं कि वर्तमान वित्त वर्ष में विनिवेश की आय से एनआईएफ में कितनी आय होने की सम्भावना है तथा इस राशि का कितने प्रतिशत उपयोग सामाजिक क्षेत्र के विकास के लिए किया जाएगा? इसके साथ ही मैं यह भी जानना चाहता हूं कि इस राशि से बिहार जैसे अत्यंत पिछड़े राज्यों के लिए राशि को ईयरमार्क करने का कोई विचार सरकार रखती है या नहीं?

SHRI PRANAB MUKHERJEE : Madam, the proceeds of this Fund are not earmarked for any States or the allocation is not State-wise or State-specific, but it is project-specific and programme-specific. So far as the percentage is concerned, 25 per cent of the total income generated would be utilised to fund for the revival of sick industries. The entire revival proceeds and the entire revival expenditure cannot be done out of the proceeds of this Fund. It will be a supplementary fund. Seventy-five per cent of the funds are for social projects.

श्री संजय निरुपम : महोदया, बुनियादी तौर पर विनिवेश से पिछले 10-15 सालों में जो आय हुई थी, उसका इस्तेमाल सिक यूनिट्स को रिवाइव करने के लिए नहीं हो पाया। वित्त मंत्री महोदय ने बताया कि 992.94 करोड़ रुपए के आसपास एनआईएफ में फंड आया है और उसका उपयोग सिक यूनिट्स को रिवाइव करने के लिए नहीं किया जा सकता। लेकिन बार-बार यह मांग उठती रही है, मुझे लगता है काफी कुछ जायज भी है, सोशल सिक्योरिटी में एनआईएफ का बड़ा फंड यूज रहा है, क्योंकि यह भी देश हित और लोगों के हित में है। आने वाले दिनों में जिन 20 पीएसयूज़ का विनिवेश होना है, आईपीयू के जरिए । मैं मंत्री जी से जानना चाहता हूं कि उसमें कितना फंड आ सकता है और उसमें से कितना हिस्सा हम सिक यूनिट्स रिवाइव करने के लिए निर्धारित कर सकते हैं, क्या इसके लिए कोई प्लानिंग या स्टडी की है?

SHRI PRANAB MUKHERJEE : Madam, so far as the percentage earmarking is concerned, for the present, as I mentioned right now, it is 25 per cent for the revival of the sick units or helping in the revival of the sick units – that would be a more appropriate phrase – and 75 per cent is for the social programmes. But it is reviewed and if we find that substantial resources will be required for the revival of sick units and it is not coming from any other sources and on the other hand the income generated from the corpus of the National Investment Fund can meet the bill, that can be worked out. In consultation with the Planning Commission these programmes are constantly being reviewed. But so

far as the current earmarking of percentage is concerned, it is 25 per cent for sick units and 75 per cent for social sector commitments.

श्री अर्जुन राम मेघवाल : अध्यक्ष महोदया, मंत्री जी ने अपने लिखित उत्तर में पैरा 'सी' में स्टेटमेंट दिया है कि 84.81 करोड़ रुए और 209.90 करोड़ रुपए में से 185.90 करोड़ रुपए प्राइमरी एजुकेशन में न्यूट्रिशियन सपोर्ट के लिए, मिड डे मील के लिए, उपलब्ध कराए गए हैं। मिड डे मील योजना के तहत कई एनजीओज़ बहुत अच्छा काम कर रहे हैं। राजस्थान में भी इस सम्बन्ध में रिपोर्ट आई है और हमारे यहां अक्षयपात्र एनजीओ अच्छा काम कर रही है। मैं मंत्री जी से यह जानना चाहता हूं कि इस तरह की संस्थाएं जो अच्छा काम कर रही हैं, उनकी जो एडिशनल सपोर्ट की मांग है, उन्हें कोई एएए रेटिंग निर्धारित करके, क्या मिड डे मील योजना के तहत ज्यादा राशि उपलब्ध कराने का सरकार का विचार है?

SHRI PRANAB MUKHERJEE : Madam, the amount which we are also providing from this fund is not very substantial; it is limited and we have to provide adequate resources from the other sectors also. We are trying to improve it. As and when the fund position improves, the overall financial position of the Government improves, definitely we can earmark more money for these social sectors. So far as the implementation is concerned, mid-day meal scheme’s implementation is through the State Government and if some NGO does good work, definitely the State Government is entitled to encourage them and to give them additional support if they feel so.

(Q. No. 226)

SHRI NITYANANDA PRADHAN : Madam, through you, I want to draw the attention of the hon. Minister and also seek a reply.

Madam, you know that my State Orissa is a very backward State and the SC and the ST population is more than 40 per cent in the State. Now, the figure given shows that there are only 11 schools running in Orissa. I want to know from the hon. Minister whether he will think of increasing the number of schools.

The aspect of supervision of schools is not dealt with by the hon. Minister. I want to know whether there is any control or supervision of the Union Government in the schools which are set up.

डॉ. तुषार चौधरी : महोदया, जहां तक उड़ीसा का सवाल है, हमने 11 एकलव्य आदर्श आवासीय विद्यालय राज्य को दिए हैं। उड़ीसा की जनजातीय जनसंख्या 8145081 है और उड़ीसा राज्य का लिट्रेसी रेट 63.1 है, लेकिन ट्राइबल लिट्रेसी रेट 37.4 है। यह 25.7 परसेंट का गैप है, इसे कम करने के लिए हमारे मंत्रालय ने योजना बनाई है। हमारे पास एक हजार करोड़ रुपए की निधि है। इस पैसे का हमें पूरे देश में आवंटन करना पड़ता है। जहां तक उड़ीसा का सवाल है, हमने वर्ष 2009-10 में करीब 85 करोड़ 68 लाख रुपयों का प्रावधान किया है। एकलव्य आदर्श आवासीय विद्यालय चलाने के लिए हम पहले ढाई करोड़ रुपया कंस्ट्रक्शन के लिए देते हैं। उसके बाद हर साल 72,50,000 रुपए हम स्कूल चलाने के लिए देते हैं। हम जानकारी लेंगे कि जो लोग एकलव्य आदर्श आवासीय विद्यालय खोलने की मांग कर रहे हैं, उसकी सही मायने में आवश्यकता है या नहीं। इसका हमें राज्य सरकार से ब्यौरा मिलेगा, फिर हम जांच कराएंगे, उसके बाद हम नया एकलव्य आदर्श आवासीय विद्यालय खोलने का सोचेंगे।

जहां तक सुपरविजन की बात माननीय सदस्य ने पूछा है, एकलव्य आदर्श आवासीय विद्यालय के लिए हम कंस्ट्रक्शन के लिए राशि राज्य को देते हैं, लेकिन स्कूल चलाने की पूरी जिम्मेदारी राज्य सरकार की होती है। हमारे पास अगर कोई शिकायत आती है, तो मैं माननीय सदस्य को आश्वासन देना चाहता हूं कि उसकी हम उसकी पूरी जांच कराएंगे।

SHRI NITYANANDA PRADHAN : The second aspect of the question is: how many students have got scholarship? The reply is given by the hon. Minister. He must think of increasing the number of scholarships for the meritorious students so that the gap, which the hon. Minister has said, is filled and the

standard of education, which he must be knowing, is improved. I want to know whether he will think of increasing the number of scholarships for those students.

डॉ. तुषार चौधरी : महोदया, नेशनल ओवरसीज़ स्कोलरशिप स्कीम 1954-55 से कार्यान्वित थी, लेकिन यह स्कीम नॉन प्लांड थी। हमने वर्ष 2007-08 में इसे प्लांड स्कीम में समाविष्ट कर दिया है। पहले हम सिर्फ 10 आदिवासी छात्रों को, जिनमें 9 जनजाति के और एक पीटीजी छात्र को हम स्कोलरशिप देते थे, लेकिन हाल में हमने इसमें सुधार करके 15 आदिवासी छात्रों को यह स्कोलरशिप देने का प्रावधान किया है, जिसमें 13 एसटी केंडिडेट होंगे और दो पीटीजी केंडिडेट होंगे। पहले हमने बीस सब्जेक्ट्स की सूची बनाई थी, लेकिन उसे बढ़ा कर हमने 35 सब्जेक्ट्स कर दिए हैं। आने वाले दिनों में दूसरे सब्जेक्ट्स में जाने वाले छात्रों को भी स्कोलरशिप मिलेगी।

MADAM SPEAKER: Shri E.G. Sugavanam – not present.

DR. PRABHA KISHOR TAVIAD : Madam, I am coming from a tribal dominated area, Dahod. The whole of Dahod is having tribal population. Nearby my constituency, Panchmahal, Santrampur and Kadana are having tribal population. In Sabarkantha constituency also, Khed Brahma-VIjayanagar, Bhiloda and Meghraj areas are having tribal population. मैं माननीय मंत्री जी से यह जानना चाहती हूं कि अभी-अभी गुजरात में जो स्कूलें चल रही हैं, वे स्वनिर्भर स्कूल होने की वजह से these poor tribal people are not getting the benefit of high school and higher edcation . वे स्कूल में अच्छी तरह से पढ़ नहीं पाते हैं, विद्यार्थियों को ड्रॉप-आउट लेना पड़ता है। इसलिए मैं मंत्री जी से यह जानना चाहती हूं कि is the Central Government having any plan to give more Government-aided schools in these tribal areas?

डॉ. तुषार चौधरी: अध्यक्ष महोदया, गुजरात राज्य में अभी 8 एकलव्य रेसीडेंशियल मॉडल स्कूल कार्यरत थे। जो हमारी माननीय सदस्या ने मांग की है, वह दाहोद जिले से आती हैं, वहां पर भी हमने एकलव्य रेसीडेंशियल मॉडल स्कूल सैंक्शन कर दिया है और उनके पास का जो पंचमहल जिला है, वहां के लिए भी हमने एक और स्कूल सैंक्शन कर दिया है जो अगले साल में कार्यान्वित हो जाएगा।

श्रीमती सुषमा स्वराज : अध्यक्ष महोदया, नेशनल ओवरसीज स्कॉलरशिप स्कीम्स के बारे में लिखित उत्तर में भी बताते हुए और अभी मौखिक उत्तर में भी मंत्री जी ने यह दोहराया है कि छात्रवृत्तियों की संख्या बढ़ाकर 10 से 15 की गई है परंतु उसमें यह लिखा है कि 15 में से 13 बच्चे जनजाति समूह के और दो विशेष रूप से कमजोर जनजाति समूह के होंगे। मैं मंत्री जी से जानना चाहती हूं कि यह जो

विशेष रूप से कमजोर जनजातियां हैं, इनकी क्या कोई अधिकृत सूची सरकार के द्वारा तैयार की गई है जिसमें से ये बच्चे छांटे जाते हैं या मंत्री के डिसक्रेशन पर इसका निर्णय छोड़ा जाता है?

डॉ. तुषार चौधरी: अध्यक्ष महोदया, जो प्रीमिटिव ट्राइबल ग्रुप है, वह पहले से डिसाइड किया गया है। उसकी सूची भी हमारे पास है और उसमें जो मिनिमम क्राइटेरिया है, जो 60 प्रतिशत मार्क होना चाहए, उसके बाद ही और उसकी मासिक आय 25 हजार से कम होनी चाहिए। वही उसके लिए एलिजीबल है।

श्रीमती सुषमा स्वराज : विशेष रूप से कमजोर जनजाति समूह से जो दो बच्चे छांटे जाते हैं, वे विशेष रूप से कमजोर जनजातियां कौन सी हैं? अगर कोई सूची है तो आप हमें बता दें।

डॉ. तुषार चौधरी : वह तो बहुत बड़ी सूची है।

श्रीमती सुषमा स्वराज : वह सूची आप हमें दे दें।

डॉ. तुषार चौधरी : अगर माननीय सदस्या चाहें तो मैं वह सूची उनको भिजवा दूंगा।

अध्यक्ष महोदया : आप वह सूची उनको भिजवा दीजिए।

(Q. No. 227)

श्री हंसराज गं. अहीर : अध्यक्ष महोदया, मैं मंत्री जी से जानना चाहता हूं कि गैस पर आधारित बिजली के जो प्लांट हैं, पूरे देश में करीब-करीब 15109 मेगावॉट बिजली बनती है। उनके मंत्रालय से हमें जवाब मिला था। इसके लिए लगने वाली जो कुल गैस है, 8 करोड़ स्टैंडर्ड क्यूबिक मीटर गैस की जरूरत पड़ती है। मंत्री जी यह स्वीकार करेंगे कि वह पूरी गैस की आपूर्ति करने में असफल हैं? मैं जानना चाहता हूं कि इन प्लांट्स में क्षमता से कितनी कम बिजली निर्माण हो रही है ? प्लांट्स को आपूर्ति करने की जिम्मेदारी मंत्रालय की है और गैस आपूर्ति के लिए सरकार ने क्या प्रयास किये हैं ताकि पूरी क्षमता से बिजली बने और देश की जो बिजली की जरूरत है, वह पूरी कर पाएं।

श्री भरतसिंह सोलंकी: अध्यक्ष महोदया, माननीय सदस्य ने जो पूछा है, गैस की कमी को कैसे पूरा करेंगे जिससे बिजली हम पा सकें, तो मैं उनको बताना चाहूंगा कि हमें के.जी.बेसिन से जो गैस मिली है, उससे हमने तय किया है कि पॉवर सैक्टर को प्रायोरिटी देंगे और 31.165 मिलियन मीटर क्यूबिक मीटर गैस उसको दी गई है और उसी हिसाब से आन्ध्र और आन्ध्र के बाद गैस का एलोकेशन किया गया है। गैस के लिए हम पैट्रोलियम और गैस मिनिस्ट्री को रिकमेंड करते हैं और जो गैस हमें मिलेगी, जैसे मुम्बई हाइ से और के.जी.बेसिन इन दोनों को मिलाकर आज जो क्षमता हम चाहते हैं, उसमें मुझे लगता है कि इस क्षमता को पूरी करने में दिसम्बर के बाद हमें उस गैस की जितनी जरूरत है, उसे हम पूरी कर पाएंगे।

श्री हंसराज गं. अहीर : अध्यक्ष महोदया, मंत्री जी ने हमें फिगर्स नहीं दी हैं और जो हमने पूछा था, उसका जवाब हमें नहीं मिला है। शायद वे अपने अगले जवाब में कहेंगे कि महाराष्ट्र में रत्नागिरि गैस पर आधारित एक प्लांट है। इनको गैस की कमी है। नाफ्ता पर कोचवाशा तक प्लांट चलाया है। इस वजह से ग्राहकों को बिजली महंगी मिल रही है। जैसा आपने कहा है यहां मिथेन गैस, कोयले से निर्माण होने वाला गैसीफिकेशन और गैस प्राप्त करने का सुझाव दिया गया है। मंत्रालय ऐसे कोल ब्लॉक एंगेज कर रहा है जिससे हम एनटीपीसी ब्लॉक को लेकर अपनी जरूरत पूरी कर पाते हैं। मैं इसके बारे में पूछना चाहता हूं कि क्या ऐसे गैस के ब्लॉक एंगेज कर रहे हैं ताकि हम किसी और पर निर्भर न रहें, हम अपनी जरूरत पूरी कर पाएं। क्या आपके नियोजन में कोई प्लान है?

श्री भरतसिंह सोलंकी: महोदया, हम माननीय सदस्य की चिंता समझ सकते हैं। पेट्रोलियम मिनिस्ट्री गैस की उपलब्धता का काम करती है। जैसा आपने रत्नागिरी के बारे में कहा, 100 प्रतिशत एक्चुअल रिक्वायरमेंट को इगोम ने एलोकेट किया है। इसके साथ ही नई गैस की उपलब्धता के लिए गवर्नमेंट ने एन्क्रेज किया है, यूजीसीजी द्वारा कोल मिनिस्ट्री को कहा जा रहा है जिससे गैस उपलब्धता में नई वृद्धि हो सके। सीबीएम, कोल बैल्ट मिथेन द्वारा नई गैस कैसे उपलब्ध हो, इसके लिए कोशिश कर रहे हैं।

मिनिस्ट्री ऑफ पेट्रोलियम एंड नैचुरल गैस द्वारा जहां कहीं भी कमी है, वहां लिक्वीफाइड नैचुरल गैस को इम्पोर्ट करने की सुविधाएं उपलब्ध कराई जा रही हैं।

SHRI P.K. BIJU : The Minister has already mentioned that our country is facing difficulties in sourcing the supply of gas for the gas-based power projects. So, I would like to know from the Minister, through you, Madam, about the present status of the India-Iran pipeline project. What are the steps being taken by the Government to see that this project materializes?

SHRI BHARATSINH SOLANKI: This question does not pertain to the Ministry of Power.

श्री शरद यादव : महोदया, एनटीपीसी गैस के संबंध में एक प्रश्न है। मैं आपके माध्यम से कहना चाहता हूं कि बड़े पैमाने पर गैस मिलने वाली है। अम्बानी ब्रदर्स हाई कोर्ट से सुपीम कोर्ट तक इस केस को लड़ रहे हैं। अखबारों और मीडिया के अनुसार यह कितना सही है या गलत, मैं नहीं जानता। लेकिन एटार्नी जनरल की तरफ से कहा गया है कि हम पेट्रोलियम मंत्रालय की तरफ से हैं, एनटीपीसी की तरफ से नहीं हैं। जबकि एनटीपीसी ने बम्बई हाई कोर्ट में केस दायर किया था। उसी तरह से इसमें ग्रुप आफ मिनिस्टर्स के बीच में मतभेद आया है। यह गैस हासिल करने का मामला है, यह देश की सम्पत्ति है और आपने तौर-तरीकों के कारण यह निजी हाथों में है। मैं आपसे पूछना चाहता हूं कि अभी गैस के मामले का केस भारत सरकार लड़ रही है या अकेला एक डिपार्टमेंट लड़ रहा है? इसके बारे में जो बातें आ रही हैं, इसमें सही क्या है?

श्री भरतसिंह सोलंकी: महोदया, हम सब जानते हैं यह सब्जुडिस है। जहां तक एनटीपीसी का इंटरस्ट है, मिनिस्ट्री ऑफ पेट्रोलियम और पावर मिनिस्ट्री इसके इंटरस्ट के लिए जरूरी कार्यवाही कर रही है।

MADAM SPEAKER: Q. 228: Shri Sajjan Verma – not present; Shri Ganesh Singh -- not present.

(Q. No. 229)

SHRI M. RAJA MOHAN REDDY : Madam Speaker, the hon. Minister has given a very elaborate answer to this question. However, the fact is that there are still many Primary Health Centres in rural areas where the doctors are not available because most of the doctors are either joining private organizations or are trying to go abroad. I would like to know from the hon. Minister as to how he is going to prevent this brain drain.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, there are basically two elements of this question: (1) as to how to stop the brain drain; and (2) a number of Primary Health Centres are without doctors. Insofar as stopping the brain drain, it is not possible to stop brain drain. The only thing that we shall have to do is to produce more specialists, more doctors, more nurses. Should we do that, we would be able to cater to the domestic requirement and at the same time we could be happy that a large number of our doctors would be going abroad for their livelihood. Otherwise, legally we cannot stop anybody from going abroad. As to how to increase the number of specialists, doctors, nurses and paramedical staff, for the first time in sixty years we have taken some path-breaking initiatives. The Ministry of Health and Family Welfare worked in close coordination with the MCI. I would like to take this opportunity to congratulate the MCI. On a number of occasions there used to be fights between the Health Ministry and the MCI. This is the first time that we are working in close coordination and we have been able to push through a large number of reforms which were needed most. As a result of these reforms the number of specialists, super specialists, doctors, paramedical staff will be increased tremendously in the coming few years.

SHRI M. RAJA MOHAN REDDY : Madam, for many poor people in the country medical care is still very difficult to access. In Andhra Pradesh a unique medical care scheme called Rajiv Arogya Shree has been started. It was the brain child of former Chief Minister *Svargiya* Y.S. Rajasekhara Reddy, under the guidance of Shrimati Sonia Gandhi and the hon. Prime Minister.

Under this Rajiv Arogya Shree scheme, each family would get Rs.2 lakh per annum. The scheme is very successful. It has become a *Sanjivni* for poor and sick families and is very popular in Andhra Pradesh. However, the State Government is unable to bear the whole expenditure alone. That is why the Government of Andhra Pradesh has written to the Central Government with a request to share the expenditure in 70:30 ratio. I would like to know whether the Central Government has received that request, and if so, what action the Central Government is going to take to help the Andhra Pradesh Government.

SHRI GHULAM NABI AZAD: Madam, it is a very good scheme, of course. Almost on the same lines the Tamil Nadu Government has also started a scheme. This scheme, as the hon. Member has said, is a very successful scheme. But it is not possible for the Government of India to fund such a scheme. Should we do that in one State, then we have to fund many such schemes across the country. Even otherwise under NRHM, almost Rs.14,000 crore to Rs.15,000 crore annually are being given by the federal Government to the State Governments to create infrastructure and human resources at the District level, CHC level, Primary Health Centre, sub-centre levels. That is in the ratio of 85 per cent from the Government of India and hardly 15 per cent from the State Governments. So, we are already overburdened with the NRHM infrastructure and help which we are extending to the State Governments. To extend our help for any other scheme may not be possible.

SHRI S. PAKKIRAPPA : I would like to know from the hon. Minister as to whether it is a fact that the National Health Rural Mission has not been successful in achieving its target due to lack of doctors in rural areas. If so, whether it is also a fact that the sanctioned posts of specialist doctors are lying vacant in large numbers? If so, the reasons for not appointing doctors against sanctioned posts?

SHRI GHULAM NABI AZAD: I would not like to agree with the hon. Member that the NRHM has not been successful. This is the most successful programme which the present Government could offer to the people of the country. The infrastructure, which otherwise would have taken half a century

to create across the country, is being created within a short span of time. Almost 90 per cent district hospitals are in the process of augmentation, upgradation and construction and 75 per cent of Sub-Divisional Hospitals are almost augmented. Now, the question is the human resource at the level of specialist doctors and para-medical staff. It is true that in some parts of the country, the positions at various levels, at the specialists levels, at the MBBS doctors level, at the para-medical staff level, vacancies are existing. There are two reasons for that.

Firstly, the poor States do not have enough money or they are not pumping enough of resources in the Department of Health in their respective States whereby they could make payment or provision for appointment of doctors.

Secondly, in other parts of the country where the States are rich and they have enough of resources to pay for the doctors or para-medical staff, there is deficiency of doctors. Insofar as deficiency of doctors and para-medical staff is concerned, I have said in the beginning that a large number of initiatives have been taken whereby within the next three or four years, thousands of additional specialists, additional doctors and para-medical staff and nurses would be trained through this exercise which the MCI and the Health Ministry has undertaken.

SHRI M.B. RAJESH : My question is whether the Government has any plan to introduce compulsory rural service for granting medical degree. Is there any proposal with the Government to make legislation in this regard?

SHRI GHULAM NABI AZAD: The hon. Member should know that Health is a State subject but at the same time, insofar as granting degrees and medical education is concerned, it is a Central subject. We have seen across the country that doctors are very shy to go to the rural areas for various reasons because of lack of connectivity, lack of accommodation available for the doctors and para-medical staff, inadequate power and electricity. These are being taken care of by the Government of India, the UPA Government. Roads are being constructed across the country; electricity is being provided to the

villages. How to push the doctors again in this path-breaking initiative? Very recently we have taken, as I have said, some initiatives. There is something for the doctors also to push them to the backward and difficult areas.

We have made two provisions by bringing in new amendments to the MCI Act. Doctors who are already working – may be who are there for 10 or 20 years – should they work in rural areas for three consecutive years, 50 per cent seats have been kept for them for their diploma. So, 50 per cent diploma is reserved for those doctors who would work in rural areas for three consecutive years. With regard to the new doctors, who have passed MBBS, should they get appointed permanently or on *ad hoc* basis or even on contractual basis and should they work for one year in rural areas, at the national level in national entrance examination they will get extra 10 per cent marks. Should they work for two years, they will get 20 per cent extra marks and should they work for three years in rural areas, in the national entrance examination they will get 30 per cent extra marks. I do not think there can be any bigger initiative and incentive than this.

श्री जय प्रकाश अग्रवाल : महोदया, मैं मंत्री जी से जानना चाहता हूं, एक तो जो आपने आंकड़े दिये हैं, वे वर्ष 2008 के हैं, आपने इसके अंदर अपडेट आंकड़े नहीं दिये हैं।

श्री गुलाम नबी आज़ाद : किस बारे में?

श्री जय प्रकाश अग्रवाल : आपने अपने जवाब में जो डिटेल दी है, उसमें आपने अपडेट आंकड़े नहीं दिये हैं। आज मैडिकल कालेजेज़ में जो एडमिशन होता है, उसमें लाखों रूपए की जबरदस्त मांग होती है, तब जाकर कहीं एडमिशन होता है। जब बच्चे पढ़ाई करना चाहते हैं, लेकिन उन्हें फैसिलिटी नहीं मिल पा रही है। मैं जानना चाहता हूं कि जब मांग है, फिर वे दूसरे देशों में जाकर एडमिशन लेते हैं और फिर वहीं बस जाते हैं। जो आपका टेलेंट वह यहां से इसलिए चला जाता है क्योंकि हमारे पास बेसिक इंफ्रास्ट्रक्चर नहीं है। मैं जानना चाहता हूं कि क्या आपकी कोई लांग टर्म प्लानिंग है ताकि उन बच्चों को हम यहीं पर वह सुविधा देकर पढ़ाई के लिए आकृषित कर सकें।

श्री गुलाम नबी आज़ाद : महोदया, इस बारे में अलग-अलग सवाल हैं कि बहुत सारे लोग जाते हैं, हिंदुस्तान बहुत विशाल मुल्क है। डॉक्टर्स की डिमांड पूरी दुनिया में है। हम अमेरिका और ब्रितानिया से बहुत सारी चीजें मंगाते हैं, हर चीज को कहते हैं कि यह अमेरिका में बनी है, लंदन की बनी है। हमें खुश होना चाहिए कि हमारे डॉक्टर्स लंदन और अमेरिका में भी पढ़ाते हैं और लोगों का इलाज करते हैं। इसे रोका नहीं जाना चाहिए। जैसे मैंने शुरू में ही कहा कि हमें ज्यादा से ज्यादा डॉक्टर्स प्रोड्यूज करने

चाहिए, उससे हमारी डोमैस्टिक डिमांड भी पूरी हो जाए, विदेश में जाएं, रोजी-रोटी कमाएं और वापस वह पैसा हिन्दुस्तान, they add to the growth and development of that country and in return they also feed their kith and kin in India. वह भी एक एक्टीविटी है। फैसिलिटी के बारे में कहते हैं कि वह फैसिलिटी यहां दी जाए, वह फैसिलिटी देने के लिए बहुत सारे स्टेप्स उठाए जा रहे हैं। आठ नये ऑल इंडिया मैडिकल इंस्टीट्यूट्स यूपीए गवर्नमेंट की लीडरशिप में बन रहे हैं। उन इंस्टीट्यूट्स में मैडिकल कॉलेजेज़ भी हैं। वे अगले दो साल में तैयार हो जाएंगे। इसका मतलब है कि गवर्नमेंट सेक्टर में आठ नये मैडिकल कॉलेज तैयार हो जाएंगे। इंस्टीट्यूट्स में जो ऑलरेडी मैडिकल कॉलेज सरकारी क्षेत्र में हैं, उन्हें अपग्रेड किया जा रहा है। वहां से दूसरे डॉक्टर प्रोड्यूज हो जाएंगे। इस वक्त प्राइवेट सेक्टर और गवर्नमेंट सेक्टर में डॉक्टरों की संख्या बराबर है, लेकिन सौभाग्य से कहिए, अच्छी बात है कि 85 परसेंट मैडिकल कॉलेजेज़ साउथ-वेस्ट सेक्टर में है। वे आंध्र प्रदेश में हैं, तमिलनाड़ में हैं, कर्नाटक में हैं, केरला में हैं, महाराष्ट्र और गुजरात में हैं। देश का जो बाकी 3/4 हिस्सा है, नॉर्थ-ईस्ट से लेकर कश्मीर तक, सेंट्रल इंडिया मिलाकर, इसमें सिर्फ 15 परसेंट मैडिकल कॉलेज ही प्राइवेट सेक्टर में हैं। हमने बताया कि हमने तीन-चार महीनों में कदम लिये हैं, इन एरियाज़ में, नॉर्थ-ईस्ट में, हिल्ली स्टेट्स में और जो बैकवर्ड स्टेट्स हैं, उनमें ट्राइबल एरियाज़ में हम बहुत परिवर्तन लाये हैं। हमने प्राइवेट मैडिकल कॉलेजों को बहुत सहूलियतें दी हैं, हमने जमीन कम की है, जमीन जितनी चाहिए, उसे दो पीसिज़ में किया है। हॉस्पीटल बनाने के लिए जितना पैसा लगता था, उसे रेशनलाइज किया है, टीचिंग स्टॉफ की जितनी जरूरत थी, उसे रेशनलाइज किया है। इस तरह से हमने बहुत सारे इंसेंटिव दिये हैं। मुझे उम्मीद है कि प्राइवेट सेक्टर में भी इस क्षेत्र में बहुत सारे मैडिकल कॉलेजेज़ आएंगे और बहुत सारे मैडिकल कॉलेजेज़ आने का मतलब हुआ कि बहुत सारे डॉक्टर्स प्रोड्यूज हो जाएंगे।

श्री हुक्मदेव नारायण यादव : महोदया, मैं सरकार से जानना चाहता हूँ कि जितने आल इंडिया मैडिकल इंस्टीट्यूट्स खुलने थे, उनका शिलान्यास कब हुआ और अब तक जो नहीं बने हैं, वे कब तक बनेंगे और भारत के सब लोगों की बीमारी का कब इलाज होगा?

अध्यक्ष महोदया : अब समय हो रहा है, आप समाप्त करें।

श्रीमती सुषमा स्वराज : मैं मंत्री महोदय को धन्यवाद देना चाहती हूँ कि आज एम्स को दो साल में बनाने की बात उन्होंने की। जो सपना मैंने पाँच वर्ष पहले देखा था, वह आप दो वर्ष में साकार कर देंगे। बहुत बहुत धन्यवाद, हृदय से धन्यवाद। ...(व्यवधान)

12.00 hrs.

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2008-2009.

(Placed in Library, See No. LT 954/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): On behalf of Dr. Farooq Abdullah, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2008-2009.

(Placed in Library, See No. LT 955/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): On behalf of Shri S. Jaipal Reddy, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 956/15/09)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2007-2008.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 957/15/09)

(4) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 958/15/09)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 959/15/09)

(7) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-

(i) The Delhi Development Authority, Engineer Member Recruitment (Amendment) Rules, 2009 published in Notification No. G.S.R. 105 n Gazette of India dated the 18th July, 2009.

(ii) The Delhi Development Authority (Disposal of Developed Nazul Land) Amendment Rules, 2009 published in Notification No. G.S.R. 590 in Gazette of India dated the 20th August, 2009.

(iii) The "Recruitment of Lower Division Clerk-cum-Typist (English/Hindi), 2009 (Revised)" published in Notification No. G.S.R. 630(E) in Gazette of India dated the 2nd September, 2009.

(Placed in Library, See No. LT 960/15/09)

(8) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 137 n Gazette of India dated the 16th September, 2009 under sub-section (3) of Section 26 of the Delhi Urban Art Commission Act, 1973.

(Placed in Library, See No. LT 961/15/09)

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 962/15/09)

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF TOURISM (KUMARI SELJA): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2009-2010.

(Placed in Library, See No. LT 963/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2008-2009.

(Placed in Library, See No. LT 964/15/09)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Financial Management, Faridabad, for the year 2008-2009.

(Placed in Library, See No. LT 965/15/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 966/15/09)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics), Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics), Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 967/15/09)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economics Research, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economics Research, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 968/15/09)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 969/15/09)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 970/15/09)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2008-2009.

(Placed in Library, See No. LT 971/15/09)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the General Insurance Corporation of India, Mumbai, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2008-2009.

(Placed in Library, See No. LT 972/15/09)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 973/15/09)

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 974/15/09)

(b) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2008-2009.

(ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 975/15/09)

(c) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2008-2009.

(ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 976/15/09)

(d) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2008-2009.

(ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 977/15/09)

(e) (i) Review by the Government of the working of the IDBI Bank Limited, Mumbai, for the year 2008-2009.

(ii) Annual Report of the IDBI Bank Limited, Mumbai, for the year 2008-2009, along with Audited Accounts.

(Placed in Library, See No. LT 978/15/09)

(12) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) Report on the working and activities of the Allahabad Bank for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 979/15/09)

(ii) Report on the working and activities of the Andhra Bank for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 980/15/09)

(iii) Report on the working and activities of the Bank of Maharashtra for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 981/15/09)

(iv) Report on the working and activities of the Central Bank of India for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 982/15/09)

(v) Report on the working and activities of the Bank of India for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 983/15/09)

(vi) Report on the working and activities of the Syndicate Bank for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 984/15/09)

(vii) Report on the working and activities of the Punjab and Sind Bank for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 985/15/09)

(viii) Report on the working and activities of the Union Bank of India for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 986/15/09)

(ix) Report on the working and activities of the United Bank of India for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 987/15/09)

(x) Report on the working and activities of the State Bank of India for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 988/15/09)

(xi) Report on the working and activities of the State Bank of Patiala for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 989/15/09)

(xii) Report on the working and activities of the State Bank of Mysore for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 990/15/09)

(xiii) Report on the working and activities of the State Bank of Indore for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 991/15/09)

(xiv) Report on the working and activities of the State Bank of Bikaner and Jaipur for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 992/15/09)

(xv) Report on the working and activities of the State Bank of Hyderabad for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 993/15/09)

(xvi) Report on the working and activities of the State Bank of Travancore for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 994/15/09)

(13) A copy each of the following Notifications (Hindi and English versions) under Section 31 the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2009, published in Notification No. LAD-NRO/GN/2009-10/12/169546 in Gazette of India dated the 14th July, 2009.

(ii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009, published in Notification No. LAD-NRO/GN/2009-10/15/174471 in Gazette of India dated the 26th August, 2009.

(Placed in Library, See No. LT 995/15/09)

(14) A copy of the Notification No. LAD-NRO/GN/2009-10/13/172730 (Hindi and English versions) published in Gazette of India dated the 11th August, 2009, making certain amendments in the Notification No. LAD-NRO/GN/2009-10/04/163097 dated 13th May, 2009 issued under Regulation 3 of the Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulation, 2007.

(Placed in Library, See No. LT 996/15/09)

(15) A copy of the Coinage of the One Hundred Rupees and Five Rupees coined to commemorate the occasion of "60 Years of the Commonwealth" Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 829(E) in Gazette of India dated the 17th November, 2009 under sub-section (3) of Section 21 of the Coinage Act, 1906.

(Placed in Library, See No. LT 997/15/09)

(16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) G.S.R. 676(E) published in Gazette of India dated the 14th September, 2009, together with an explanatory memorandum authorizing the Authority constituted under Section 245-O of the Income Tax Act, 1961 to be the Authority under the Customs Act, 1962 with effect from 15th September, 2009.

(ii) G.S.R. 678(E) published in Gazette of India dated the 15th September, 2009, together with an explanatory memorandum authorizing the Authority constituted under Section 245-O of the Income Tax Act, 1961 to be the Authority under the Customs Act, 1962.

(iii) G.S.R. 810(E) published in Gazette of India dated the 11th November, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.

(iv) G.S.R. 805(E) published in Gazette of India dated the 10th November, 2009, together with an explanatory memorandum to add additional Inland Container Depots, namely Talegaon (Pune, Dhannad (Rau) and Kheda_pithampur (Indore), and Patli (Gurgaon) in the notifications issued under various export promotion schemes for the purpose of imports and exports.

(v) G.S.R. 672(E) published in Gazette of India dated the 14th September, 2009, together with an explanatory memorandum making certain amendments in the seven notifications, mentioned therein.

(Placed in Library, See No. LT 998/15/09)

(17) A copy of the Notification No. S.O. 2879(E) (Hindi and English versions) published in Gazette of India dated the 11th November, 2009 together with an explanatory memorandum empowering all the Additional Directors of Income Tax/Joint Directors of Income Tax working under Director General of Income Tax (Investigation) and Director General of Income Tax (intelligence) to issue warrant of authorization issued under Section 132 of the Income Tax Act, 1961.

(Placed in Library, See No. LT 999/15/09)

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

(i) G.S.R. 798(E) published in Gazette of India dated the 6th November, 2009, together with an explanatory memorandum exempting goods, mentioned therein, manufactured by KVIC units, during the period commencing on the 1st day of September, 1987 and ending with 28th day of February, 1989 for the duty of Excise leviable thereon subject to certain conditions.

(ii) G.S.R. 673(E) published in Gazette of India dated the 14th September, 2009, together with an explanatory memorandum making certain amendments in the two notifications, mentioned therein.

(Placed in Library, See No. LT 1000/15/09)

(19) A copy of the Notification No. G.S.R 582(E) (Hindi and English versions) published in Gazette of India dated the 19th August, 2009 together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R. 436(E) dated 1st July, 2005 issued under Prevention of Money Laundering Act, 2002.

(Placed in Library, See No. LT 1001/15/09)

(20) A copy of the Notification No. G.S.R 809(E) (Hindi and English versions) published in Gazette of India dated the 11th November, 2009 together with an explanatory memorandum seeking to impose definitive anti dumping duty on imports of All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/Flat Yarn of Polyester (non-textured and non-POY), originating in, or exported from, the People's Republic of China, Thailand and Vietnam for the period of five years from the date of imposition of the provisional anti-dumping duty, that is, 26th March, 2009, in pursuance of the final findings of the Designated Authority under sub-section (7) of Section 9A of the Customs Tariffs Act, 1975.

(Placed in Library, See No. LT 1002/15/09)

(21) A copy of the Notification No. G.S.R 821(E) (Hindi and English versions) published in Gazette of India dated the 12th November, 2009 together with an explanatory memorandum seeking to exempt taxable service referred to Section 65 of the Finance Act, 1994, in relation to one or more of the specified processes during the course of manufacture of parts of cycles or sewing machines, subject to certain conditions under sub-section (4) of Section 94 of the Finance Act, 1994.

(Placed in Library, See No. LT 1003/15/09)

(22) A copy of the Post Savings Account (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R 748(E) in Gazette of India dated the 13th October, 2009 under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873.

(Placed in Library, See No. LT 1004/15/09)

(23) A copy of the Notification No. S.O. 2629(E) (Hindi and English versions) published in Gazette of India dated the 20th October, 2009 containing Presidential Order making certain amendments in the Notification No. 1937(E) dated 14th November, 2007 under Article 280 of the Constitution.

(Placed in Library, See No. LT 1005/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1006/15/09)

(b) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1007/15/09)

(c) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1008/15/09)

(d) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Rishikesh, for the year 2008-2009.

(iii) Annual Report of the Tehri Hydro Development Corporation Limited, Rishikesh, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1009/15/09)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(i) The Central Electricity Regulatory Commission (Payment of Fees) (Amendment) Regulations, 2009 published in Notification No. L-7/142/157/2008-CERC. in Gazette of India dated the 24th July, 2009.

(ii) The Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 published in Notification No. L-1(3)/2009-CERC. in Gazette of India dated the 10th August, 2009.

(iii) The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2009 published in Notification No. F. No. L-7/186(201)/2009-CERC. in Gazette of India dated the 17th September, 2009.

(iv) The Central Electricity Regulatory Commission (fees and charges of Regional Load Despatch Centre and other related matters) Regulations, 2009 published in Notification No. F. No. L-7/145(160)/2008-CERC. in Gazette of India dated the 26th September, 2009.

(Placed in Library, See No. LT 1010/15/09)

(3) A copy each of the following Notifications (Hindi and English versions) under the Electricity Act, 2003:-

(i) Notification No. L-1(1)/2009-CERC. published in Gazette of India dated the 24th July, 2009 containing corrigendum to the

Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matter) Regulation, 2009.

(ii) Notification No. L-7/105(121)/2007-CERC. published in Gazette of India dated the 24th July, 2009 containing corrigendum to the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) (Amendment) Regulation, 2009.

(Placed in Library, See No. LT 1011/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): I beg to lay on the Table:-

(1) A copy each of the following Annual Reports (Hindi and English versions) for the year 2008-2009 along with Audited Accounts in respect of the following Centres:-

(i) Population Research Centre (Institute of Economic Growth), Delhi.

(Placed in Library, See No. LT 1012/15/09)

(ii) Population Research Centre, Bhubaneswar.

(Placed in Library, See No. LT 1013/15/09)

(iii) Population Research Centre, Srinagar.

(Placed in Library, See No. LT 1014/15/09)

(iv) Population Research Centre (Institute for Social and Economic Change), Bangalore.

(Placed in Library, See No. LT 1015/15/09)

(v) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.

(Placed in Library, See No. LT 1016/15/09)

(vi) Population Research Centre (JSS Institute of Economic Research), Dharwad.

(Placed in Library, See No. LT 1017/15/09)

(vii) Population Research Centre, Visakhapatnam.

(Placed in Library, See No. LT 1018/15/09)

(viii) Population Research Centre, Thiruvananthapuram.

(Placed in Library, See No. LT 1019/15/09)

(ix) Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Dindigul.

(Placed in Library, See No. LT 1020/15/09)

(x) Population Research Centre, Guwahati.

(Placed in Library, See No. LT 1021/15/09)

(xi) Population Research Centre, Udaipur.

(Placed in Library, See No. LT 1022/15/09)

(xii) Population Research Centre, Lucknow.

(Placed in Library, See No. LT 1023/15/09)

(xiii) Population Research Centre, Vadodara.

(Placed in Library, See No. LT 1024/15/09)

(xiv) Population Research Centre, Sagar.

(Placed in Library, See No. LT 1025/15/09)

(xv) Population Research Centre, Chandigarh.

(Placed in Library, See No. LT 1026/15/09)

(xvi) Population Research Centre (Gokhale Institute of Politics and Economics), Pune.

(Placed in Library, See No. LT 1027/15/09)

(xvii) Population Research Centre, Shimla.

(Placed in Library, See No. LT 1028/15/09)

(xviii) Population Research Centre, Patna.

(Placed in Library, See No. LT 1029/15/09)

(2) A copy each of the Review (Hindi and English versions) by the Government on the working of the above 18 Centers for the year 2008-2009.

(3) A copy of the Drugs and Cosmetics (5th Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 651(E) in Gazette of India dated the 9th September, 2009 under Section 38 of the Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 1030/15/09)

(4) A copy of the Notification No. S.O. 1868(E) (Hindi and English versions) published in Gazette of India dated the 31st July, 2009 appointing 31st day of July, 2009 as the day on which the provisions of Section 36 to 47 of the Food Safety and Standards Act, 2006 shall come into force issued under Section 1 of the said Act.

(Placed in Library, See No. LT 1031/15/09)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2008-2009.

(Placed in Library, See No. LT 1032/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2006-2007.

(ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1033/15/09)

(b) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2007-2008.

(iii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2007-2008, along with Audited

Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1034/15/09)

(c) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Company Limited, Pondicherry, for the year 2007-2008.

(ii) Annual Report of the Pondicherry Ashok Hotel Company Limited, Pondicherry, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1035/15/09)

(d) (i) Review by the Government of the working of the Assam Ashok Hotel Company Limited, Guwahati, for the year 2007-2008.

(ii) Annual Report of the Assam Ashok Hotel Company Limited, Guwahati, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1036/15/09)

(e) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Company Limited, Itanagar, for the year 2007-2008.

(ii) Annual Report of the Donyi Polo Ashok Hotel Company Limited, Itanagar, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1037/15/09)

(2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the India Tourism Development Corporation, New Delhi , for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Tourism Development Corporation, New Delhi, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 1038/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): On behalf of Shri S. Gandhiselvan, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2008-2009.

(Placed in Library, See No. LT 1039/15/09)

(2) A copy of the Homoeopathy Central Council (Registration) Amendment Regulations, 2008 (Hindi and English versions) published in Notification No. 7-1/2004-CCH in Gazette of India dated the 18th March, 2009 under sub-section (2) of Section 32 of the Homoeopathy Central Council Act, 1873.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 1040/15/09)

12.06 hrs.

DEPARTMENTALLY RELATED STANDING COMMITTEE – A REVIEW

SECRETARY-GENERAL: Madam, I beg to lay on the Table a copy (Hindi and English versions) of the Departmentally Related Standing Committees (2007-2008) – A Review.

(Placed in Library, See No. LT 1041/15/09)

12.07 hrs.

PARLIAMENTARY COMMITTEES (OTHER THAN FINANCIAL AND DRSCs) SUMMARY OF WORK

SECRETARY-GENERAL: Madam, I beg to lay on the Table a copy (Hindi and English versions) of the Parliamentary Committees (Other than Financial and DRSCs) Summary of Work (1st June, 2007 to 31st May, 2008).

(Placed in Library, See No. LT 1042/15/09)

12.08 hrs.

BUSINESS ADVISORY COMMITTEE

8th Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I beg to present the Eighth Report of the Business Advisory Committee.

12.08½ hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): With your permission Madam, I rise to announce that Government Business during the week commencing Monday, the 7th of December, 2009 will consist of:-

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Consideration and passing of the National Rural Employment Guarantee (Amendment) Bill, 2009.

3. Consideration and passing of the Legal Metrology Bill, 2009, as passed by Rajya Sabha.

4. Discussion on the Statutory Resolution seeking disapproval of the Essential Commodities (Amendment and Validation) Ordinance, 2009 and consideration and passing of the Essential Commodities (Amendment and Validation) Bill, 2009.

5. Discussion and voting on Supplementary Demands for Grants (Jharkhand) for 2009-10.

6. Introduction, consideration and passing of the Appropriation Bill relating to Supplementary Demands for Grants (Jharkhand) for 2009-10.

7. Consideration and passing of the Jharkhand Contingency Fund (Amendment) Bill, 2009 - to replace an Ordinance.

MADAM SPEAKER: Shri Prabodh Panda.

SHRI PRABODH PANDA (MIDNAPORE): Madam, I would like to submit that the following subjects be included in the next week's agenda:-

1) "Women Reservation Bill" which is long pending
2) Farmers suicides in large number in different parts of country.

श्री कौशलेन्द्र कुमार (नालंदा): अध्यक्ष महोदया, मैं निम्नलिखित दो विषयों को आगामी सप्ताह की कार्यसूची में जोड़ने की अनुमति चाहता हूं:-

1. 2391/2392 श्रमजीवी एक्सप्रेस को अपने अंतिम गंतव्य स्थान राजगीर, अपने निर्धारित समय सुबह दस बजकर पंद्रह मिनट पर पहुंचाए जाने की आवश्यकता है।

2. 2401/2402 मगध एक्सप्रेस को अपने अंतिम गंतव्य स्थान इस्लामपुर, अपने निर्धारित समय पर पहुंचाए जाने की आवश्यकता है।

SHRI N. PEETHAMBARA KURUP (KOLLAM): Sir, the following matter may kindly be included in the business slated for next week:

1. Completion of Kollam Chemkota Railway line.
2. Introduction of second Railway Reservation booking terminal in Kollam Railway Station.

श्री दिनेश चन्द्र यादव (खगड़िया): अध्यक्ष महोदया, लोक सभा के आगामी सप्ताह की कार्यसूची में निम्नलिखित विषय को जोड़ा जाए:-

1. बिहार राज्य के मधेपुरा में स्वीकृत रेल विद्युत ईंजन कारखाने का निर्माण कार्य शीघ्र शुरू कराया जाए।

2. पूर्व मध्य रेलवे हाजीपुर अंतर्गत मानसी-सहरसा रेल खंड का दोहरीकरण कराया जाए।

डॉ. भोला सिंह (नवादा): अध्यक्ष महोदया, माननीय संसदीय कार्य मंत्री के द्वारा प्रस्तावित कार्य मंत्रणा समिति के प्रस्ताव में निम्नलिखित प्रस्ताव जोड़े जाएं:-

1. बिहार की वारसलीगंज चीनी मिल वर्षों से बंद पड़ी है, उसे पुन: चालू कराने में केन्द्र सरकार पहल करे।

2. बिहार के नवादा जिले में अपर सकरी, धनंजय, तिलैया, ढाढर नदियों में डैम बना कर सिंचाई योजनाओं का केन्द्र कार्यन्वयन करे।

SHRI P.T. THOMAS (IDUKKI): Sir, the following items may be included in next week's agenda:-

1. Revision of instrument of employment generation in the National Rural Employment Guarantee Act (NREGA) and inclusion of new areas of employment generation.
2. Various issues and problems being faced by the Non-Resident Indians.

डॉ. राजन सुशान्त (कांगड़ा): माननीय अध्यक्ष महोदया, अगले सप्ताह की कार्यसूची में दो महत्वपूर्ण विषय जोड़ दिए जाएं:-

1. जम्मू-काश्मीर राज्य से सेना को हटाना राष्ट्र एवं राज्य की सुरक्षा की दृष्टि से उचित नहीं होगा, इसलिए सेना को वहीं रखा जाए।

2. पश्चिम बंगाल के सेना मुख्यालय के कम्प्यूटरों से महत्वपूर्ण डाटा चोरी होने से सेना सहित भारत को खतरा पैदा हो गया है। इस विषय को भी सूची में रखा जाए। धन्यवाद।

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): अध्यक्ष महोदया, आगामी सप्ताह की कार्यसूची में निम्नलिखित विषयों को सम्मिलित किया जाए:-

1. राजधानी दिल्ली के उत्तर पूर्वी संसदीय क्षेत्र को मांग के अनुरूप विद्युत की आपूर्ति सुनिश्चित किए जाने के बारे में।

2. राजधानी दिल्ली के उत्तर पूर्वी क्षेत्र को आबादी के अनुपात से पेयजल की आपूर्ति सुनिश्चित किए जाने की आवश्यकता के बारे में।

SHRI S. ALAGIRI (CUDDALORE): Madam, kindly permit to include the following subjects in the agenda of next week of Parliament proceeding :-

1. The work of replacing the existing fishing ports situated in coastal area of Tamil Nadu especially in the coastal area of district Cuddalore with new technology based fishing ports.
2. The work of setting up the Agricultural Engineering Institute with a new concept in the district of Cuddalore in Tamil Nadu for the use of latest technology based equipment in small agriculture holding lands.

श्री मनसुखभाई डी. वसावा (भरूच): माननीय अध्यक्ष महोदया, अगले सप्ताह की कार्यवाही के दौरान मेरे निम्नलिखित एजेंडों को शामिल करने हेतु अनुनति प्रदान करने की जाए:-

1. मेरे संसदीय क्षेत्र गुजरात के भरुच एवं नर्मदा जिले के डेडिया पाड़ा तथा सागबारा एवं भरुच जिले के वालिया एवं झगड़िया क्षेत्रों में सिंचाई योजना से आदिवासी किसानों को खेतों में सिंचाई की सुविधा दिए जाने का कार्य करें।
2. मेरे संसदीय क्षेत्र के भरुच जिले के भरुच एवं अंकलेश्वर पर नर्मदा नदी स्थित पर एक बीयर कैम कोसयेव एवं बांध निर्माण किए जाने का कार्य किया जाए।

<u>12.01 hrs.</u>

ANNOUNCEMENT BY SPEAKER

Taking up of Short Duration Discussions on Liberhan Commission Report

MADAM SPEAKER: Hon. Members, as you are aware, it had been decided in the meeting of the Business Advisory Committee held on 2nd December, 2009 that the Short Duration Discussion on Liberhan Commission Report would be held on 9th and 10th December, 2009.

However, in view of the fact that a copy of the Hindi version of the Report has since been laid on the Table of the House by the Minister of Home Affairs on 3rd December, 2009, the Minister of Parliamentary Affairs has requested that the discussion may now be taken up on 7th and 8th December, 2009. Accordingly, the Discussion under rule 193 on the "Report of the Liberhan Ayodhya Commission of Inquiry and Memorandum of Action Taken by the Government on the Report" will now be taken up on Monday, the 7th December, 2009 at 2 p.m. The Short Duration Discussion on "Increase in Naxalite and Maoist activities in the country", which was admitted for discussion on Monday, the 7th December, 2009 at 2 p.m. stands postponed.

I hope the House agrees.

12.12 hrs.

TRADE MARKS (AMENDMENT) BILL, 2009*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): On behalf of Shri Anand Sharma, I beg to move for leave to introduce a Bill to amend the Trade Marks Act, 1999.

MADAM SPEAKER: The question is:

> "That leave be granted to introduce a Bill to amend the Trade Marks Act, 1999."

The motion was adopted.

SHRI JYOTIRADITYA M. SCINDIA: I introduce the Bill.

12.12½ hrs.

PAYMENT OF GRATUITY (AMENDMENT) BILL, 2009*

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): I beg to move for leave to introduce a Bill further to amend the Payment of Gratuity Act, 1972.

MADAM SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Payment of Gratuity Act, 1972."

The motion was adopted.

SHRI MALLIKARJUN KHARGE: I introduce the Bill.

---

* Published in the Gazette of India, Extraoridnary, Part II, Section-2, dated 4.12.09.

SHRI REWATI RAMAN SINGH (ALLAHABAD): Madam Speaker, I am on a point of order.

MADAM SPEAKER: What is your point of order?

श्री रेवती रमन सिंह : अध्यक्ष महोदया, ...(व्यवधान) यदि आप स्पीकर हों, तो हम आपको ही बताएंगे। ...(व्यवधान)

अध्यक्ष महोदया : आप शांत हो जाइए। इसे हो जाने दीजिए।

...(व्यवधान)

श्री रेवती रमन सिंह : महोदया, मैं कहना चाहता हूं कि हिन्दी भाषा-भाषी क्षेत्र से जितने भी सांसद हैं, उन्हें लिबरहान आयोग की रिपोर्ट की एक भी कॉपी नहीं मिली है। आपने दिनांक 7 व 8 दिसम्बर को चर्चा रखी है। इसलिए मैं आपसे आग्रह करूंगा कि सब मैम्बर्स को आयोग की रिपोर्ट हिन्दी में उपलब्ध करानी चाहिए। अगर दिनांक 7 व 8 दिसम्बर को इस पर चर्चा होनी है, तो मैं मंत्री जी से भी आग्रह करूंगा कि वे आज ही रिपोर्ट की हिन्दी प्रतियां सभी सदस्यों को उपलब्ध करा दें।

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): महोदया, मैं नहीं समझता कि कैसे यह कहा गया है, लेकिन मैं इस बात की आगे तफतीश करूंगा कि रिपोर्ट माननीय सदस्यों को क्यों नहीं मिली। ...(व्यवधान)

श्री मंगनी लाल मंडल (झंझारपुर): अध्यक्ष महोदया, मुझे भी इस रिपोर्ट की एक भी प्रति नहीं मिली है। जब मैंने कहा कि हिन्दी की प्रति नहीं है, तो अंग्रेजी की ही प्रति दे दीजिए, तब कहा गया कि उपलब्ध ही नहीं है। ...(व्यवधान)

श्री पवन कुमार बंसल : अध्यक्ष महोदया, एक सदस्य को दोनों भाषाओं में रिपोर्ट की कॉपी उपलब्ध कराने के बारे में मैं नहीं कह सकता हूं। पहले सदन ने इस बात को माना था, इसी कारण अगले दिन ही रिपोर्ट सदन में पेश हो गई थी और सभी ने यह माना था कि सिर्फ इंग्लिश में पेश हो जाए। डिसकशन भी तय हो गई थी और उस वक्त ...(व्यवधान)

एक मिनट रुक जाइए। मुझे आप बात करने का तो मौका देंगे या नहीं?

अध्यक्ष महोदया : आप बैठ जाइए। मंत्री महोदय खड़े हैं। उनकी बात सुन लीजिए।

श्री पवन कुमार बंसल : जब समय तय हो रहा था, उस समय भी समाजवादी पार्टी की ओर से यह बात नहीं उठी थी, लेकिन बाद में जब यह बात आई, तो हमने समय मांगा और कल रिपोर्ट टेबल पर प्रस्तुत की गई थी। मैं अभी इस बात को सुनिश्चित करूंगा कि दोनों भाषाओं में से एक भाषा में, हिन्दी या अंग्रेजी में से जिस भाषा में सदस्य रिपोर्ट चाहते हैं, उन्हें वह उपलब्ध हो सके।

महोदया, यह बहुत लम्बी रिपोर्ट थी। जैसा मैंने कहा, प्रिंट करने का जो एक नॉर्मल तरीका होता है, उससे हटकर प्रिंट हुई थी और मैं कह रहा हूं कि रिपोर्ट की हिन्दी की प्रति भी जरूर मिल जाएगी।

मैडम, आज अगर सभी माननीय सदस्य कहें कि उस रिपोर्ट की दोनों भाषाओं में सभी सदस्यों को एक-एक प्रति दी जाए, तो यह वाजिब नहीं है।

सभी माननीय सदस्यों ने लोक सभा में अपनी-अपनी प्रिफरेंस दी हुई होती है कि उन्हें पार्लियामेंट्री कागजात किस भाषा में चाहिए। दोनों में से किसी एक भाषा में, जिसमें माननीय सदस्य चाहेंगे, उसमें रिपोर्ट की एक प्रति आज सभी माननीय सदस्यों को मिल जाएगी।

अध्यक्ष महोदया : ठीक है। मंत्री महोदय ने आश्वासन दे दिया है, अब कार्यवाही आगे बढ़ाइये।

श्रीमती सुषमा स्वराज (विदिशा): संसदीय कार्य मंत्री जी, आप रिपोर्ट प्रकाशन फलक पर रखवा दें, जिसको जिस भाषा में चाहिए होगी, वह ले लेगा।...(व्यवधान)

12.14 hrs.

ESSENTIAL COMMODITIES (AMENDMENT AND VALIDATION) BILL, 2009*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): On behalf of Shri Sharad Pawar, I beg to move for leave to introduce a Bill further to amend the Essential Commodities Act, 1955 and to make provisions for validation of certain orders issued by the Central Government determining the price of levy sugar and actions taken under those orders and for matters connected therewith.

MADAM SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Essential Commodities Act, 1955 and to make provisions for validation of certain orders issued by the Central Government determining the price of levy sugar and actions taken under those orders and for matters connected therewith. "

The motion was adopted.

PROF. K.V. THOMAS: I introduce** the Bill. … (*Interruptions*)

SHRI S. SEMMALAI (SALEM): Hon. Speaker, the AIADMK opposes the introduction of this Bill. … (*Interruptions*)

MADAM SPEAKER: Shri Semmalai, please sit down.

12.15 hrs.

STATEMENT RE: ESSENTIAL COMMODITIES (AMENDMENT AND VALIDATION) ORDINANCE, 2009

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): On behalf

---

* Published in Gazette of India, Extraordinary, Part-II, Section-2, dated 4.12.09.

** Introduced with the recommendation of the President.

of Shri Sharad Pawar, I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Essential Commodities (Amendment and Validation) Ordinance, 2009 (No. 9 of 2009).

(Placed in Library, See No. LT 1044/15/09)

12.16 hrs.

STATE BANK OF SAURASHTRA (REPEAL) AND THE STATE BANK OF INDIA (SUBSIDIARY BANKS) AMENDMENT BILL, 2009*

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill to repeal the State Bank of Saurashtra Act, 1950 and further to amend the State Bank of India (Subsidiary Banks) Act, 1959.

MADAM SPEAKER: The question is:

> "That leave be granted to introduce a Bill to repeal the State Bank of Saurashtra Act, 1950 and further to amend the State Bank of India (Subsidiary Banks) Act, 1959."

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce the Bill.

---

* Published in Gazette of India, Extraordinary, Part-II, Section-2, dated 4.12.09.

12.18 hrs.

(Shri P.C. Chacko *in the Chair*)

MR. CHAIRMAN: Shri Arjun Ram Meghwal.

श्री अर्जुन राम मेघवाल (बीकानेर): सभापति महोदय, मैं आपके माध्यम से भारत सरकार का ध्यान विभिन्न डेयरी फैडरेशनों द्वारा निर्मित उत्पादों की पैकेजिंग की ओर दिलाना चाहता हूं। जो उत्पाद डेयरी फैडरेशनों द्वारा तैयार किये जाते हैं, उनमें दूध देशी पशुओं का होता है, लेकिन उसकी पैकेजिंग पर जो चित्र होता है, वह विदेशी पशुओं का होता है। इससे जो देश के मूक-बधिर पशु हैं, जो बोल नहीं सकते, उनका अपमान तो होता ही है, देश की भावना को भी ठेस लगती है।

इसलिए मेरा भारत सरकार से, आपके माध्यम से यह अनुरोध है कि देशी पशुओं के जो आइटम्स हैं, जैसे दूध है, उनसे निर्मित जो उत्पाद हैं, उनकी पैकेजिंग पर देशी पशुओं के ही चित्र प्रकाशित हों। जैसे हमारे बीकानेर राजस्थान में राठी नस्ल है, बाड़मेर में थारपरकर है, ऐसे ही गुजरात में, महाराष्ट्र में और मध्य प्रदेश में भी जो पशु हैं, वे बहुत फेमस हैं, उनका चित्र, उनके सींग भी अच्छे होते हैं, उनकी शक्ल भी अच्छी होती है, उनके चित्र प्रकाशित होने चाहिए। विदेशी पशुओं के चित्र उसमें प्रकाशित नहीं होने चाहिए। माल देशी पशुओं का और चित्र विदेशी पशुओं का, यह नहीं होना चाहिए, इसमें चेंज होना चाहिए।

श्री सतपाल महाराज (गढ़वाल): सभापति महोदय, उत्तराखंड राज्य की तीर्थ नगरी हरिद्वार में वर्ष 2010 में जनवरी से अप्रैल तक कुम्भ मेला आयोजित किया जा रहा है, जिसमें देश-विदेश से करोड़ों की संख्या में यात्री आएंगे।

उत्तराखण्ड सदैव से ही भारतीय संस्कृति का केन्द्र रहा है। इस देवभूमि में भारत की एकता, अखण्डता, संस्कृति, सभ्यता के प्रतीक इस मेले की तैयारी के कार्यों में ढील बरती जा रही है। मेले की व्यवस्था के लिए केन्द्र सरकार जो धनराशि दे रही है, उसका सदुपयोग सुनिश्चित किया जाना आवश्यक है।

मेरा मान्यवर से आग्रह एवं सुझाव है कि कुम्भ मेले के आयोजन हेतु पर्याप्त खाद्यान्न उपलब्ध करवाया जाये तथा सफाई एवं चिकित्सा सुविधाओं आदि की उचित व्यवस्था करवाई जाये। स्वाइन फ्लू, हैजा व मलेरिया आदि बीमारियों को न फैलने देने के लिए पहले से ही उचित कदम उठाये जायें।
जहां तक कानून और सुरक्षा व्यवस्था की बात है, उसे बनाए रखने के लिए भूतपूर्व सैनिकों तथा प्रशिक्षित गुरिल्लाओं का सहयोग लिया जाए।

महोदय, उत्तराखंड में कानून व्यवस्था इतनी गिर गयी है कि अभी हाल ही में नैनीताल के रामनगर क्षेत्र में कुमारी महिमा सेठ और श्री सोनू वर्मा की निर्मम हत्या कर दी गयी है। उत्तराखंड की

कानून व्यवस्था सुधारी जाए और विश्व प्रसिद्ध मेला होने से इसका संचार माध्यमों द्वारा विशेष प्रसारण किया जाएगा, इसलिए सारी व्यवस्थायें अच्छी करायी जाएं, ...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): महोदय, यह स्टेट का सब्जेक्ट है, इसको डिलीट किया जाए। ...(व्यवधान)

MR. CHAIRMAN : He has finished it. Please take your seat.

… (*Interruptions*)

SHRI M.B. RAJESH (PALAKKAD): Mr. Chairman, Sir, I thank you very much for giving me this opportunity.

Sir, through you, I would like to draw the attention of this House and also the Government to a very important issue of the Dubai crisis. The Dubai crisis is a matter of deep concern for the people of India and especially for the people of Kerala because a large number of people are working in Dubai. The UAE has two million Indian population and 40 per cent of the population of Dubai is made up of Indians. About 65 per cent of Indians working in Dubai are blue collar workers.

Indians living in the Gulf remitted $ 27 billion in 2007 and they are making India a top receiver of migrant remittances. In addition to this, the UAE is also our largest export destination with shipments of about $ 24 billion in 2008-09. So, the Dubai debt crisis has already impacted the markets the world over. In these the circumstances, it is a matter of deep concern for us whether there will be an impact on the jobs because of this crisis.

Further, the ongoing global recession has already led to the large-scale return of the overseas Indians. The Central Government has neither formulated any rehabilitation package nor earmarked any fund for the rehabilitation of the overseas Indian returnees.

Therefore, I would like to urge upon the Government that in view of the Dubai crisis, the Government should take immediate steps to formulate and implement a comprehensive rehabilitation package and also a welfare fund for the welfare of the overseas Indian returnees.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, मुजफ्फरपुर में नगर निगम के 28 कर्मचारी, 20 नवंबर से आमरण अनशन पर हैं। उसमें से एक की दुखद मृत्यु हो गयी। कोर्ट ने कहा कि दैनिक वेतन भोगी कर्मचारी की नियुक्ति हो जाए। कोर्ट ने कहा, लेकिन कोई सुनवाई नहीं हो रही है। महात्मा गांधी की राह पर चलने वाले लोगों की कोई कद्र नहीं है। हिंसा का वातावरण हो रहा है। संविधान की धारा 243 (ब) के खिलाफ कार्यवाही राज्य सरकार में हो रही है, इसलिए भारत सरकार उसमें हस्तक्षेप करे। गांधी के मार्ग पर जो चलने वाले लोग हैं, कर्मचारी हैं, जो भूख से मर रहे हैं, भूख-हड़ताल पर हैं, लेकिन कोई सुनवाई नहीं हो रही है। इसी तरह से 28 लाख महिला कर्मचारी, आंगनबाड़ी सेविका, सहायिका, कलेजा पीटकर, थाली पीट-पीटकर, 24-25 नवंबर को जंतर-मंतर से चली गयीं। उनकी कोई सुनवाई नहीं हुयी। ...(व्यवधान)

महोदय, आशा कर्मचारी बिना मानदेय के कार्यरत है। उसकी कोई सुनवाई नहीं है। इसी तरह से ...(व्यवधान)

MR. CHAIRMAN: Shri Syed Shahnawaz Hussain, please take your seat. Only Dr. Raghuvansh Prasad Singh's version will go on record.

(Interruptions) ... *

डॉ. रघुवंश प्रसाद सिंह : महोदय, वे लोग मर गए। ये गरीबों के दुश्मन हैं। ...(व्यवधान) गांधी जी के विचारों की हत्या हुयी है। ...(व्यवधान) इसीलिए हिंसा का वातवारण है। ये लोग गरीबों के शत्रु हैं। हमने मुख्यमंत्री जी को फैक्स किया, उप मुख्यमंत्री जी को फैक्स किया, लेकिन कोई सुनवाई नहीं है। ...(व्यवधान) भारत सरकार ऐसे ही नहीं छोड़ेगी और न ही छोड़ना चाहिए। ...(व्यवधान) भारत सरकार की ओर से रूपए दिए गए हैं। लेकिन वहां गरीब आदमी बिना वेतन के मर रहा है। महोदय, बोर्ड ने कहा ....(व्यवधान)

सभापति महोदय : प्लीज कंक्ल्यूड।

डॉ. रघुवंश प्रसाद सिंह : महोदय, हम कंक्ल्यूड कर रहे हैं।

MR. CHAIRMAN: He is finishing it. Hon. Member, please do not interrupt.

… (*Interruptions*)

MR. CHAIRMAN : The hon. Speaker has allowed it. Shri Syed Shahnawaz Hussain, please take your seat.

… (*Interruptions*)

MR. CHAIRMAN: Shri Syed Shahnawaz Hussain, please take your seat.

---

* Not recorded

Dr. Raghuvansh Prasad Singh, please conclude. You are speaking on a State subject. You are really not allowed but still you are allowed time. So, you have to conclude. You have to conclude now. Please take your seat.

डॉ. रघुवंश प्रसाद सिंह : इसलिए निगम के बोर्ड ने कहा, उच्च न्यायालय ने कहा और संविधान की धारा 243 में प्रावधान है कि उन लोगों का स्थायी नियुक्ति समायोजन होना चाहिए, लेकिन वह नहीं हो रहा है। वहां लोग मर रहे हैं। एक व्यक्ति मर गया और 28 जीवन-मृत्यु की लड़ाई से जूझ रहे हैं।...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) ... *

MR. CHAIRMAN: Raghuvansh Prasadji, what you are saying is not going on record. Please take your seat.

(Interruptions) ... *

MR. CHAIRMAN: Shri Sanjay Nirupam will speak now.

... (*Interruptions*)

श्री संजय निरुपम (मुम्बई उत्तर): सभापति महोदय, मैं बहुत आभारी हूं कि आपने मुझे बोलने की अनुमति दी। मैं आज इस देश में करोड़ों लोगों द्वारा बोली जाने वाली भाषा, जिसका नाम भोजपुरी भाषा है, उसके दर्द को लेकर खड़ा हुआ हूं। भोजपुरी मेरी मातृभाषा रही है। मैं भोजपुरी माटी में पैदा हुआ। मैं भले ही आज मुम्बई में रहता हूं और मुम्बई में मेरे जैसे पचास लाख लोग भोजपुरी बोलने वाले रहते हैं।...(व्यवधान) दिल्ली में बड़े पैमाने पर भोजपुरी भाषी लोग रहते हैं। सिर्फ बिहार में लगभग 8 करोड़ भोजपुरी भाषी लोग रहते हैं, यूपी में लगभग 7 करोड़ भोजपुरी भाषी लोग रहते हैं। अगर हिन्दुस्तान से बाहर देखें, तो कई देश हैं जहां बड़े पैमाने पर भोजपुरी बोली जाती है, मसलन नेपाल, मॉरीशियस, ब्रिटेन, अमरीका, सिंगापुर, हॉलैंड, फिज़ी, गयाना, सूरीनाम, युगांडा, त्रिनिदाद, टोबैगो तथा और भी तमाम देश हैं। टाइम्स ऑफ इंडिया ने जब एक बार सर्वे किया तो पाया गया कि लगभग साढ़े पन्द्रह करोड़ लोग पूरी दुनिया में भोजपुरी बोलने वाले हैं।...(व्यवधान)

सभापति महोदय : आप कृपया संक्षेप में बोलिए।

...(व्यवधान)

---

* Not recorded

श्री संजय निरुपम : संक्षेप में बोलने की कोशिश करूंगा।

मैं सदन के माध्यम से बताना चाहूंगा कि इस देश के पहले राष्ट्रपति भोजपुरी भाषी थे। इस देश ने जो बड़े-बड़े महापुरुष दिए, जैसे बाबू जगजीवन राम, श्री कमलापति त्रिपाठी, श्री जयप्रकाश नारायण, श्री चंद्रशेखर या आज की लोक सभा अध्यक्षा, सब भोजपुरी भाषी हैं। कोलकाता यूनीवर्सिटी, पटना यूनीवर्सिटी में भोजपुरी की पढ़ाई होती है और मॉरीशियस जैसे देश में भोजपुरी को मान्यता प्राप्त है। भोजपुरी का अपना साहित्य है, भोजपुरी का अपना सिनेमा है, भोजपुरी का गीत-संगीत है, भोजपुरी का अपना एक नाटक है। ऐसे में बार-बार भोजपुरी समाज की तरफ से मांग उठती है कि भोजपुरी भाषा को भी संविधान की आठवीं सूची में शामिल किया जाना चाहिए।...(व्यवधान) मुझे बहुत दुख के साथ कहना पड़ रहा है कि अभी तक यह काम नहीं हुआ है। भोजपुरी भाषा को आठवीं अनुसूची में शामिल करने के लिए सन् 2006 में तत्कालीन गृह राज्य मंत्री श्री श्रीप्रकाश जयसवाल ने लोक सभा में बताया था कि हम इस पर विचार कर रहे हैं। उसके बाद शिवराज पाटिल साहब, जो उस समय के केन्द्रीय गृह मंत्री थे, उन्होंने खुद बयान दिया कि भोजपुरी भाषा को आठवीं अनुसूची में शामिल किया जाएगा।...(व्यवधान) मेरे कहने का आशय है कि एक ऐसी भाषा जिसका एक अपना सांस्कृतिक इतिहास रहा है, बड़ी समृद्ध परम्परा रही है, जितनी जल्दी हो, भारत सरकार इस भाषा को संविधान की आठवीं अनुसूची में शामिल करे ताकि करोड़ों लोग जो पूरी दुनिया में भोजपुरी बोलते हैं, मुझे आपको बताकर खुशी हो रही है कि जिस दिन भोजपुरी भाषा आठवीं अनुसूची में शामिल हो जाएगी, उस दिन मैं भोजपुरी बोलने के लिए अधिकृत हो जाऊंगा।...(व्यवधान)

मैं अपनी बात समाप्त करते हुए इतना ही कहूंगा - अगर हिन्दी हमनी के आनबा तो भोजपुरी असली पहचानबा। इसलिए भोजपुरी का मान-सम्मान और पहचान बढ़ाने के लिए इसे संविधान की आठवीं अनुसूची में शामिल किया जाना चाहिए।...(व्यवधान)

MR.CHAIRMAN: Hon. Members, please take your seats.

… (*Interruptions*)

MR. CHAIRMAN: Shri Jagdambika Pal, please take your seat. There is no provision for a point of order in the 'Zero Hour'. Shri Jagdambika Pal is also associating with the views expressed by Mr. Nirupam. That will be on record. If anybody wants to associate with this, he or she can send in his or her slip. I am calling the next speaker, Shri Rewati Raman Singh.

… (*Interruptions*)

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): Sir, I am on a point of order… (*Interruptions*)

MR. CHAIRMAN : No point of order.

… (*Interruptions*)

MR. CHAIRMAN: Please. Anybody who wants to associate may send in the slip.

… (*Interruptions*)

MR. CHAIRMAN: No Member is allowed to speak on this, please.

… (*Interruptions*)

MR. CHAIRMAN: Please take you seats. I have called Shri Rewati Raman Singh. I have given the ruling.

… (*Interruptions*)

सभापति महोदय : सर्वश्री रेवती रमन सिंह, शैलेन्द्र कुमार, सैयद शाहनवाज हुसैन, जय प्रकाश अग्रवाल, सतपाल महाराज, महाबल मिश्रा, मंगनी लाल मंडल, कीर्ति आजाद, अर्जुन राम मेघवाल, हर्षवर्धन, पन्ना लाल पुनिया, कमल किशोर कमांडो, रमाशंकर राजभर, तूफानी सरोज, महेश्वर हजारी, डॉ. विनय कुमार पाण्डेय, डॉ. रघुवंश प्रसाद सिंह तथा श्रीमती सुशीला सरोज भी इस विषय से अपने को सम्बद्ध करती हैं।

श्री रेवती रमन सिंह (इलाहाबाद): माननीय सभापति जी, मैं जो विषय सदन में उठाने जा रहा हूं, वह अत्यंत महत्वपूर्ण है। यह सवाल पूरे देश से जुड़ा हुआ है। यूपीए के फर्स्ट चैप्टर में इस सरकार ने घोषणा की थी कि पूरे देश में रूरल हैल्थ मिशन के तहत आशाओं की नियुक्ति होगी। पूरे देश में लगभग 5 लाख 20 हजार आशाओं की नियुक्ति की गयी। पिछले लोक सभा के चुनाव से पहले तत्कालीन स्वास्थ्य मंत्री ने यह घोषणा की थी कि इनको 500 रुपये मानदेय दिया जायेगा। अभी जुलाई में वर्तमान स्वास्थ्य मंत्री जी ने भी यह घोषणा की कि जल्दी ही इनके मानदेय की घोषणा की जायेगी।

मान्यवर, मुझे अफसोस है कि हमारा स्वास्थ्य सैक्टर सबसे नेगलेक्टेड सैक्टर है। मैं आपको याद कराना चाहता हूं कि अमर्त्य सेन, जिनको नोबल पीस प्राइज मिला था, उन्होंने कहा था कि स्वास्थ्य और शिक्षा, ये दो चीजें अगर देश की ठीक हो जायें, तो उस देश को आगे बढ़ने से कोई नहीं रोक सकता। लेकिन मुझे अफसोस के साथ कहना पड़ता है कि यह इसी सरकार की घोषणा और स्कीम थी, लेकिन पांच साल बीतने के बाद भी अभी तक इस सरकार ने उनके मानदेय की घोषणा नहीं की। मैं इस सदन के माध्यम से केन्द्र सरकार से मांग करना चाहता हूं कि वह उन्हें कम से कम 500 रुपये मानदेय दे और प्रदेश सरकारों को भी लिखे कि वे भी उन्हें 500 रुपये देने का काम करें।

मान्यवर, उन लोगों ने अभी नवम्बर में यहां पर प्रदर्शन भी किया था।...(व्यवधान)

सभापति महोदय : रेवती रमन सिंह जी, आप संक्षिप्त मे अपनी बात कहिये।

श्री रेवती रमन सिंह : सभापति महोदय, मैं अपनी बात खत्म ही कर रहा हूं। अभी तक सरकार ने उसे संज्ञान में नहीं लिया और न ही कोई कार्रवाई की है। मैं आपके माध्यम से सरकार से आग्रह करूंगा कि उनको और भी सुविधाएं जैसे ड्रेस या प्रसव कराने के लिए किसी कमरे या बाथरूम की भी सुविधा होनी चाहिए, क्योंकि घरों में कहीं अनहाइजिनिक जगह पर प्रसव नहीं कराया जा सकता। मैं सरकार से आग्रह करूंगा कि तत्काल उनकी मांग को पूरा करते हुए अन्य सुविधाएं, जो उन्होंने मांग की हैं, वे भी उन्हें प्रदान की जाये।

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): Sir, kindly allow me to speak from here.

MR. CHAIRMAN: All right.

SHRIMATI BOTCHA JHANSI LAKSHMI : Thank you, Sir.

I would like to bring to the notice of the Ministry of Law regarding fast track courts scheme in India. So far, fast track courts disposed of 19,43,342 cases. Even the Parliamentary Standing Committee on Personnel, Public Grievances and Pensions headed by the former Chairman, Shri Natchiappan, has recommended the scheme beyond 2010. It is going to end by March 2010. The Committee has appreciated the good work being done by the fast track courts. They are disposing of the oldest cases. They are able to dispose of long pending civil and criminal cases.

The Presiding Officers of Fast Track Courts were selected by some High Courts after conducting written exams and interviews wherein the rule of reservation was also followed in the selection process.

I request the Law Ministry to continue such a good scheme as it would not only be beneficial to the litigant public but also for judiciary. At the same time, I also request the Ministry to regularise the services of the Presiding Officers of Fast Track Courts as judiciary will be having experienced officers. It also saves a lot of time in the process of further selection. There are about 77 qualified persons in the country who were appointed by the respective High Courts as *ad hoc* Judges. Though the Central Government is meeting the expenditure on the functioning of Fast Track Courts, certain States are not paying salaries as recommended by the Apex Court. Therefore, I urge upon the Government to extend the scheme beyond 2010, to regularize the services of *ad*

hoc Judges and to implement the recommendations of the Nachiappan Committee at the earliest.

श्री संजय सिंह चौहान (बिजनौर): सभापति महोदय, हमारे पूर्व प्रधानमंत्री स्वर्गीय चरण सिंह की जयन्ती पर यह तय किया गया था कि एक कमेटी कांस्टीट्यूट होगी। वह कमेटी कांस्टीट्यूट हुई, उस कमेटी ने यह रिकमेंडेशन दी कि उसके जरिए कुछ सम्मेलन हों, सेमिनार्स हों क्योंकि खेती के ऊपर उनके जो विचार थे, वे आज भी इसलिए प्रासंगिक हैं कि पूरा देश इस समय कृषि उपज की कमी से जूझ रहा है। उनके द्वारा एग्रीकल्वर इकोनोमिक्स पर लिखी हुई किताबों का प्रचार-प्रसार आवश्यक है। वर्ष 2002 से लेकर 2009 तक यह अक्सर देखने में आ रहा है कि जिस दिन किसी महापुरूष की जयन्ती मनाई जाती है, उस दिन घोषणाएं कर दी जाती हैं, लेकिन उन पर अमल नहीं होता है। यह बात प्रासंगिक इसलिए भी है कि उनका जन्मदिन 23 दिसंबर को आने वाला है और देश में उनके विचारों का प्रसार आवश्यक है। जो घोषणा सरकार ने की थी, दस करोड़ रूपए भी उसके लिए मंजूर किए गए थे सेमिनार्स के लिए, कोई लाइब्रेरी फार्म करने के लिए या आज के जो जनप्रतिनिधि हैं, उनको बताया जा सके कि खेती कैसे लाभप्रद हो सकती है और हमारा देश कैसे अपने आत्मसम्मान के साथ, जो उसने कृषि उपज में प्राप्त किया था, आगे बढ़ सकता है।

मेरा आपके माध्यम से सरकार से निवेदन है कि वर्ष 2002 में जो निर्णय लिया गया था, उसे लागू करें और 23 तारीख से पहले-पहले इस सम्बन्ध में कोई रिपोर्ट आपके माध्यम से हमें मिले।

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): महोदय, मैंने नोटिस दी है। एलआईसी एजेंट्स के बारे में बहुत महत्वपूर्ण विषय है। अगर कोई एबसेंट हो, तो उसकी जगह मुझे बोलने का मौका दिया जाए।

MR. CHAIRMAN : Your name is not there in the list. Please take your seat.

श्री दारा सिंह चौहान (घोसी): सभापति महोदय, आपने मुझे पहली बार जीरो आवर में कुछ कहने का मौका दिया है, इसलिए आपको धन्यवाद देता हूं।

महोदय, मऊ जो मेरे संसदीय क्षेत्र का मुख्यालय है, वहां पर बड़े पैमाने पर बनारसी साड़ियों का उत्पादन होता है, वहां पर बहुत बड़ा बिक्री केन्द्र भी है, वहां की साड़ियां देश-विदेश में मशहूर हैं। मऊ मुख्यालय में जो रेलवे का जंक्शन है, वहां से गोरखपुर, बनारस, बलिया, आजमगढ़ को ट्रेन्स जाती हैं और बराबर ट्रेन्स आने-जाने के नाते, वहां जो जीरो बिग गेट है मऊ जंक्शन का, घंटों बंद रहता है। कई बार इस सदन में यह मांग की गयी है कि वहां पर फ्लाईओवर होना चाहिए, लेकिन आज तक फ्लाईओवर न होने के नाते लोगों को बहुत असुविधा होती है। उस मऊ जनपद की 80 फीसदी बुनकर और गरीब लोगों की आबादी उस गेट के पश्चिम ओर रहती है और उस गेट के पूर्व की तरफ जनपद का मुख्यालय, हॉस्पिटल एवं तमाम प्रशासनिक भवन हैं। वह गेट बंद होने के नाते वहां से आवागमन तो बाधित होता है, लेकिन तकलीफ तब होती है जब हॉस्पिटल गेट के उस पार होने के कारण, प्रसव पीड़ा से कराहती हुई महिलाओं को गेट बंद होने के नाते हॉस्पिटल पहुंचने से पहले ही बच्चों को जन्म देना पड़ जाता है। मऊ एक बहुत ऐतिहासिक जगह है। जब वहां पर छोटी रेल लाइन थी, तब वहां पड़ा टर्मिनल था, लेकिन अब बड़ी रेल लाइन बनने के बाद वह छोटा पड़ रहा है। वहां पर सैंकड़ो बीघा जमीन खाली पड़ी है इसलिए मेरी सरकार से मांग है कि वहां बड़ा टर्मिनल बनाने की व्यवस्था कराई जाए।

डॉ. राजन सुशान्त (कांगड़ा): सभापति महोदय, मैं भारत सरकार से आग्रह करना चाहता हूं कि इंडियन इंस्टीट्यूट ऑफ मैनेजमेंट की तर्ज पर इंडियन इंस्टीट्यूट ऑफ ट्रेनिंग फार पोलिटिक्स एंड सर्विस जल्दी से जल्दी खोला जाए। हमारा सपना है विश्व में नम्बर वन पावर बनने का। हम चाहते हैं कि राम राज्य भी स्थापित हो और विक्रमादित्य तथा राजा भोज जैसा न्याय भी लोगों को प्राप्त हो। मेरा मानना है कि अगर यह सब करना है तो हमें राम और कृष्ण भी चाहिए। इसके लिए जैसे उनका शिक्षण और प्रशिक्षण होता था ऋषि आश्रमों में, जहां उन्हें राज विद्याएं सिखाई जाती थीं। उसी तरह की कोई संस्था ट्रेनिंग के लिए यहां होनी चाहिए। छोटे-छोटे कामों के लिए छोटे स्तर पर हमारे देश में आईटीआईज़ हैं। इसी तरह से अच्छे डाक्टर्स, अच्छे इंजीनियर्स, अच्छ एडवोकेट्स, अच्छे मैनेजर्स के लिए हमारे पास मेडिकल कॉलेजेज़, इंजीनियर्स कॉलेजेज़, लॉ कॉलेजेज़ और मैनेजमेंट कॉलेजेज़ हैं। लेकिन मुझे खेद के साथ कहना पड़ता है कि जहां से देश का नक्शा बनना है, विश्व का नक्शा बनना है, जहां पर बड़े नीतिकार आने हैं, उन्हें पैदा करने के लिए, योग्य नेता पैदा करने के लिए कोई भी ट्रेनिंग इंस्टीट्यूट नहीं है। मेरी भारत सरकार से प्रार्थना है कि न तो कोई ऐसी यूनिवर्सिटी है, न कोई कॉलेज है, न ही कोई स्कूल है इसलिए मैं चाहता हूं कि जैसे आईएएस के लिए मसूरी में, आईपीएस के लिए हैदराबाद है, आईआरएस के लिए नागपुर है, आईएफएस के लिए देहरादून है, इसी

तर्ज पर हमारे भारत के अंदर अच्छे नेता पैदा करने के लिए एक इंस्टीट्यूट बनाया जाए। उसके अंदर बेसिक, रिफ्रेशर कोर्स होने चाहिए और स्पेसिफिक कोर्स भी होने चाहिए। उसके लिए गौरवशाली जो हमारा अतीत है वह हमारी धरोहर है, वर्तमान का यथार्थ और भविष्य के सपने, वे सब सलेबस में होने चाहिए। सभी दलों को आज अच्छे उम्मीदवार प्राप्त नहीं हो रहे और जनता को भी अच्छे नेता प्राप्त नहीं हो रहे हैं। इसलिए अच्छे नेता, देशभक्त नेता, ईमानदार, चरित्रवान, सूझवान और बुद्धिमान नेता पैदा करने के लिए, विश्व गुरु बनने के लिए जल्दी से जल्दी यह संस्था खोली जाए।

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, मैं आपका अत्यंत आभारी हूं कि आपने मुझे सदन में एक अति लोक महत्व के विषय पर बोलने का अवसर प्रदान किया। पूरे देश में, खासकर उत्तर प्रदेश में किसान मित्र की नियुक्ति की जाती है। इनकी नियुक्ति गांव स्तर पर और पंचायत स्तर पर होती है। उनका मानदेय प्रति माह 1,000 रुपए है। आज की महंगाई को देखते हुए यह मानदेय वेतन बहुत कम है। मैं केन्द्र सरकार से मांग करता हूं कि उनका मानदेय कम से कम 3,000 रुपए प्रति माह किया जाए। केन्द्र सरकार इसके लिए अलग से राशि का प्रावधान कर राज्य सरकारों को दे, ताकि ये किसान मित्र मन लगाकर काम कर सकें। इस सदन में सत्ता और विपक्ष सभी सदस्य किसानों पर चर्चा करते हैं। किसानों के हितों को ध्यान रखते हुए ही इनकी नियुक्ति की गई है और ये लोग किसान को तकनीकी जानकारी देने के लिए ब्लाक स्तर पर, ग्राम सभा स्तर पर जाते हैं और न्याय पंचायत सभा स्तर पर भी इनसे काम लिया जाता है। इसलिए इन्हें मेहनताना के रूप में दिए जाने वाले मानदेय राशि का अलग से बजट में प्रावधान करके 1,000 रुपए की जगह 3,000 रुपए प्रति माह दिए जाएं।

SHRI BASU DEB ACHARIA (BANKURA): Mr. Chairman, Sir, when the Government is asking for observance of austerity measures in public life and when the hon. Speaker is not allowing the Parliamentary Committees to hold their meetings outside Delhi, the CNN-IBN has carried out a story that one Minister *(Interruptions)* … *

* Not recorded

When the Finance Minister came to know that two Ministers... * they were asked to leave and stay in State Guest Houses… (*Interruptions*)

MR. CHAIRMAN : Let him speak.

… (*Interruptions*)

MR. CHAIRMAN: Only Mr. Basu Deb Acharia is allowed to speak.

… (*Interruptions*)

MR. CHAIRMAN: Please do not talk like this.

… (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record except what Shri Basu Deb Acharia is speaking.

(Interruptions) ... *

SHRI BASU DEB ACHARIA (BANKURA): After they were asked, they immediately left and started staying in Guest Houses… *

I would like to know who has footed the bill… *

MR. CHAIRMAN: Do not go into such details. You need to observe austerity. Make it brief, and do not go into the specific instances, please.

SHRI BASU DEB ACHARIA : How was a Minister allowed to stay for six months in a Five-star hotel?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Sir, if there is anything to be said against a sitting Minister, notice has to be given or it should be specifically mentioned by the hon. Member… (*Interruptions*) Kindly hear me.

SHRI BASU DEB ACHARIA : I have already given a notice.

SHRI V. NARAYANASAMY: In your notice you have only mentioned about the austerity measures. You have not given any specific instance… (*Interruptions*)

SHRI BASU DEB ACHARIA : Why are you raising objection?… (*Interruptions*)

MR. CHAIRMAN: I have given the ruling that it should be general.

---

* Not recorded

… (*Interruptions*)

SHRI BASU DEB ACHARIA : Why are you justifying it?… (*Interruptions*)

SHRI V. NARAYANASAMY: Sir, if there is anything against a Minister, it should be removed from the records… (*Interruptions*)

SHRI BASU DEB ACHARIA : It is the people's money; taxpayers' money; and whether a Minister should be allowed to live lavishly in a Five-star hotel! *(Not recorded)* … (*Interruptions*)

MR. CHAIRMAN: Achariaji, all specific references about any Minister will be removed from the records. You can generally mention the matter.

SHRI BASU DEB ACHARIA : I did not mention the name of the Minister.

MR. CHAIRMAN: Please say about the austerity measures, which you wanted to raise.

SHRI BASU DEB ACHARIA : A Minister stays…*(Not recorded)*

MR. CHAIRMAN: How many times would you say it? Please be brief.

SHRI BASU DEB ACHARIA : He should come and make a statement as to how he was allowed to stay in a Five-star hotel and who footed the bill.

DR. RAM CHANDRA DOME (BOLPUR): The Government should clarify its position as to what its stand is.

MR CHAIRMAN: Hon. Member, please take your seat.

डॉ. भोला सिंह (नवादा): सभापति जी, आपने मुझे बोलने की इजाजत दी है, इसके लिए मैं आभार प्रकट करता हूं।

महोदय, बिहार में गया से लेकर क्यूल तक 55 किलोमीटर ब्राडगेज रेलवे लाइन है, उसका दोहरीकरण आज तक नहीं हुआ है। इसके कारण हजारों लोगों को प्रतिदिन कठिनाई होती है, समय की बर्बादी होती है। आप जानते हैं कि दुनिया की तमाम आत्माएं जब शरीर छोड़ती हैं, तो वे गया में आकर निवास करती हैं और विश्व की उन आत्माओं का वंश वहां उपस्थित होता है। मैं आपके माध्यम से भारत सरकार के रेलवे मंत्रालय से कहना चाहता हूं कि वह गया से लेकर क्यूल तक कि 55 किलोमीटर इस रेलवे लाइन का दोहरीकरण करे और उस लाइन पर एक्सप्रेस ट्रेन की व्यवस्था करे ताकि यात्रियों को किसी प्रकार की कठिनाई न हो। इस ओर मैं सरकार का ध्यान आकृष्ट करता हूं।

SHRI S. PAKKIRAPPA (RAICHUR): Sir, I would like to draw the kind attention of the hon. Minister of Road Transport and Highways to the problems being faced by the people of Karnataka, especially the people of Raichur.

The road between Devadurga-Google via Koppar, 12 kilometres, which is connecting Gulbarga District and Andhra Pradesh, is in a very bad condition and the people are facing great difficulties in using this stretch. There is a heavy vehicular movement and the people, who are using this road, are always caught in the traffic jam. Lot of time is being consumed due to the bad stretch of this road and also a large quantity of fuel is wasted. There is an urgent need to improve this road and the State Government of Karnataka had submitted a proposal to the Minister of Road Transport and Highways for improvement of this road. The estimated cost of this project is Rs.3 crore.

Keeping in view the above, I urge upon the Minister of Road Transport and Highways to look into the matter and arrange to release the funds immediately so that the people of this area can be greatly benefited.

श्री यशवंत लागुरी (क्योंझर): मैं आपके प्रति आभार व्यक्त करता हूं कि आपने मुझे बोलने का समय दिया। मैं उड़ीसा राज्य के क्योंझर जिले से हूं। जिस जिले में आइरन ओर, मैंगनीज ओर, क्रोमाइट जैसी विभिन्न खनिज धातु उपलब्ध हैं और भारत की अर्थव्यवस्था में इस्पात उद्योग की एक महत्वपूर्ण भूमिका है। समग्र देश का जो इस्पात उद्योग है, उसके लिए जो कच्चे माल की आवश्यकता होती है, उसमें से एक बड़े हिस्से की आपूर्ति उसी क्योंझर जिले से होती है। अभी स्टील ऑथोरिटी ऑफ इंडिया, भारत सरकार का जो प्रपोजल है, उसमें इस्पात उद्योग में बढ़ोतरी लाने के लिए वर्ष 2020 तक उसके उत्पादन को दुगुना करने के लिए जो प्रस्ताव रखा गया है, उड़ीसा के क्योंझर जिला में अगर इस्पात उद्योग लगाया जाए तो यह स्टील विभाग के लिए लाभदायक होगा क्योंकि आपूर्ति के लिए जो व्यय होता है, उसमें कमी आ सकती है और उड़ीसा की 5 करोड़ जनता की भावना को सम्मान दिया जा सकता है।

श्री तूफ़ानी सरोज (मछलीशहर): सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान सांसदों के आवासीय क्षेत्रों में मौजूद सीपीडबल्यूडी के सेवा केन्द्रों पर तैनात कर्मचारियों की ओर आकृष्ट करना चाहता हूं। आम तौर से जब भी सीपीडब्ल्यूडी केन्द्रों पर रिपोर्ट लिखाई जाती है, उन शिकायतों को अटैंड करने की बजाए संबंधित कर्मचारी बगैर किसी डर के कार्य रजिस्टर पर कार्य हो गया, work done लिख देते हैं। इस तरह से उच्च अधिकारियों को फोन करने पर ही काम हो पाता है। इनकी अकर्मण्यता का कारण यह है कि इन सेवा केन्द्रों पर अनेक कर्मचारी 15-15 और 20-20 वर्षों से कार्यरत हैं। सीपीडब्ल्यूडी के काम के प्रति उनकी कोई रुचि नहीं रहती। जो स्थानांतरित होकर नये

कर्मचारी आते हैं, वे भी उन्हीं का ही अनुसरण करते हैं। इस संबंध में मैंने सीपीडब्ल्यूडी के महानिदेशक जी को भी पत्र लिखा था लेकिन इस पर किसी तरह की कार्यवाही नहीं की गई। विशेष तौर पर जब सांसद दिल्ली में नहीं रहते हैं, क्षेत्र में रहते हैं, उनका परिवार यहां रहता है। उनके परिवार के लोगों द्वारा अगर कोई शिकायत दर्ज कराई जाती है तो संबंधित कर्मचारियों द्वारा बिल्कुल भी उस पर ध्यान नहीं दिया जाता। मैं आपके माध्यम से मांग करता हूं कि सांसदों के आवासीय क्षेत्रों में एक ही सेवा केन्द्र पर 15-20 वर्षों से तैनात कर्मचारियों का स्थानान्तरण सांसदों के आवासीय क्षेत्र के सेवा केन्द्र पर न करके दिल्ली के अन्य सेवा केन्द्र पर किया जाए ताकि इसमें सुधार हो सके।

चौधरी लाल सिंह (उधमपुर): महोदय, मैं आपकी परमिशन से कहना चाहता हूं कि जम्मू-कश्मीर राज्य में फ्लाइट्स न तो सुबह चलती हैं और न शाम को चलती हैं। यहां दोपहर को दो फ्लाइट चलती है और दो वहां से चलती हैं। जम्मू-कश्मीर ऐसी स्टेट है, जहां यात्री का पूरे दिन में इस्तेमाल नहीं होता है और वह शाम को वापिस नहीं जा सकता। अगर ट्रेन न हो तो हम एज़ मैम्बर ऑफ पार्लियामेंट न पहुंच पाएं। जब अर्ली मॉर्निंग डेकन चली तब लोगों का बहुत रश था लेकिन वह बंद कर दी गई। वहां रश भी है और लोग चाहते भी हैं इसलिए हमारी सरकार तकलीफ करे और उसी पैट्रन पर फ्लाइट चलाए जो सुबह 7-8 बजे और चार बजे चले। इस तरह से हमें दो फ्लाइट दी जाएं ताकि दिन का इस्तेमाल हो सके।

श्री कौशलेन्द्र कुमार (नालंदा): महोदय, मैं आपके माध्यम से शून्य काल में बहुत ही महत्वपूर्ण मामला उठाना चाहता हूं। मेरा संसदीय क्षेत्र नालंदा लगभग 30 लाख आबादी वाला जिला है लेकिन इसे अभी तक दूरभाष जिला नहीं बनाया गया है। इसके कारण यहां दूरभाष विकास कार्य रुका हुआ है और वित्तीय स्थिति भी खराब है क्योंकि सारे कनैक्शन पटना से आते हैं, सारा सैंक्शन पटना से आता है। जबकि इससे कम आबादी और कम विकसित जिले को दूरभाष जिला बनाया जा चुका है। इसी कारण इस जिले का दूरभाष एक्सचेंज मोबाइल टावर आदि का मैनेजमेंट नहीं हो पाता है। मैं सरकार से मांग करता हूं कि नालंदा जिले को दूरभाष जिला बनाया जाए।

MR. CHAIRMAN : Thank you very much. All the submissions are over.

The House stands adjourned to meet at 2 p.m.

<u>12.57 hrs.</u>

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

14.03 hrs.

The Lok Sabha re-assembled after Lunch at three minutes past Fourteen of the Clock.

(Shri Francisco Cosme Sardinha *in the Chair*)

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Plight of Tamilians in Sri Lanka

MR. CHAIRMAN: Item No. 14 – Shrimati Sushma Swaraj.

SHRIMATI SUSHMA SWARAJ (VIDISHA): Mr. Chairman, Sir, I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"The plight of Tamilians in Sri Lanka"

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): Sir, I rise to respond to the House on the Calling Attention notice framed by hon. Shrimati Sushma Swaraj regarding the plight of Tamilians in Sri Lanka.

Hon. Members would recall that conclusion of the military conflict in Northern Sri Lanka presented Sri Lanka with an opportunity to heal the wounds created by decades of protracted conflict, to make a new beginning and to build a better future for its people.

Government of India had emphasised to the Sri Lankan Government that the time had indeed come to focus on issues of relief, rehabilitation, resettlement and reconciliation. We had expressed our readiness to work with the Government of Sri Lanka in the rehabilitation and reconstruction process of Northern Sri Lanka and in restoring normalcy.

In the aftermath of the conflict, the presence of nearly 300,000 Internally Displaced Persons (IDPs) in camps in Northern Sri Lanka posed a major challenge for the Sri Lankan Government. It was crucial that these IDPs were given immediate humanitarian attention and that urgent steps were taken to resettle them in their original places of habitation. This would, ultimately, ensure that a semblance of normalcy was restored to their lives after the

traumatic experience they had undergone during the conflict. Their welfare was the first priority.

Our concern on this score was conveyed to the Sri Lankan Government. We have consistently urged the Government of Sri Lanka to quicken the pace of rehabilitation and resettlement.

In October this year, a delegation of Parliamentary Members from Tamil Nadu had visited Sri Lanka to study the rehabilitation and relief work being undertaken in Northern Sri Lanka. They had visited Jaffna, the IDP camps in Vavuniya, the Up-country Plantation areas in Central Sri Lanka and met the IDPs in the camps, witnessed the distribution of the humanitarian relief items donated by India and held discussions with a cross-section of the leaders of the Sri Lankan Tamil community and the Indian Origin Tamils. They called on the President of Sri Lanka, His Excellency Mahinda Rajapaksa.

Subsequent to their visit, it is understood that around 145,000 still remain in the camps while more than 150,000 have left the camps. Travel restrictions in Northern Sri Lanka as well as those on the remaining have been relaxed. The Sri Lankan Government has given assurance that by end-January 2010 all IDPs would be resettled. We continue to work with the Sri Lankan Government to ensure the resettlement of all IDPs.

India has been actively involved in the critical task of providing humanitarian relief and assisting in the rehabilitation of the IDPs in the Northern and Eastern Sri Lanka. 2.5 lakh family packs from Tamil Nadu consisting of dry rations, clothing, utensils, footwear, etc. have been rushed to the IDPs since October last year. The 60-member emergency field hospital set up by India in March operated for six months till September this year and treated more than 50,000 patients, many of them serious cases requiring surgery. Two consignments of medical supplies have also been gifted.

After Prime Minister's announcement in June 2009 in the Parliament, Government set aside an amount Rs. 500 crore for the rehabilitation of the IDPs and for the welfare of the Tamil people in Sri Lanka. We are committed to doing more. Our humanitarian effort in Sri Lanka has transitioned from a

purely relief effort to a broader rehabilitation and reconstruction phase. In order to facilitate speedy resettlement of IDPs, India is extending much needed de-mining assistance. Four Indian de-mining teams are currently in Sri Lanka. After our Parliamentary delegation suggested enhancing Indian assistance in the field of de-mining, we are sending three more de-mining teams. To ensure that returning IDPs have a roof over their heads, India has donated 2,600 tonnes of shelter material. Additional 2,600 tonnes of shelter material is being sent. We will also supply cement to assist the returning IDPs to rebuild the damaged housing. To address the vulnerable sections of the society emerging out of a military conflict, especially, war widows, we are undertaking a project for their rehabilitation as well.

India has also decided to assist Sri Lanka in reviving agriculture in the North. To begin with 20,000 agricultural starter packs have been supplied. Supply of an additional 50,000 packs is in the pipeline. A team led by the Indian Council of Agricultural Research visited Sri Lanka to work out a blueprint for our assistance to revive agriculture in Northern Sri Lanka.

Infrastructure is a priority area. The extension of assistance under Lines of Credit to take up projects in railway infrastructure reconstruction in Northern Sri Lanka and provision of rolling stock is receiving our attention, as also construction projects in the North and East of Sri Lanka to rejuvenate the cultural and social life amongst the people. At the same time, the requirements of the up-country Indian Origin Tamils are also not lost sight of. Skill development and capacity building are areas of focus, as also vocational training and the provision of enhanced educational opportunities.

Government is keen to see the revival of the political process in Sri Lanka, which will meet the legitimate interests and aspiration of all communities, including the Tamils and the Muslims, within the framework of a united Sri Lanka. Revival of such a political process and an inclusive dialogue would help bring the minority communities into the political mainstream. We have continued to emphasise to the Sri Lankan Government to put forward a meaningful devolution package that would go beyond the 13th Amendment.

We will remain engaged with them through this process of transition and reform.

Government attaches utmost importance to the rehabilitation and the reconstruction efforts being undertaken by Sri Lanka in the North. As a close neighbour, India continues to do whatever it can to assist Sri Lanka at this crucial turning point in the country's history.

श्रीमती सुषमा स्वराज : महोदय, मैंने मंत्री जी के वक्तव्य को बहुत ध्यान से सुना है। उसमें शब्दों की भरमार तो है किन्तु संवेदना नहीं है। कम से कम वह संवेदना तो बिल्कुल नहीं है, जिसकी हमें आपसे अपेक्षा थी, वह संवेदना बिल्कुल नहीं है, जिसकी श्रीलंका के तमिलों को आपसे अपेक्षा थी।

महोदय, इससे पहले कि मैं उनसे प्रश्न करूं, मैं बताना चाहूंगी कि मेरे मन में यह विषय उठाने का विचार कैसे आया? श्रीलंका में तमिलों के साथ हो रहे दुर्व्यवहार की बातें हम पढ़ते और सुनते हैं, लेकिन कुछ दिन पहले मैंने टी.वी. पर एक विजुवल दृश्य देखा। यह दृश्य दिल दहलाने वाला था।

महोदय, शायद वह दृश्य आपने भी देखा हो और सदन में बैठे हुए मेरे कुछ अन्य साथियों ने भी देखा होगा। उस दृश्य में दिखाया गया था कि हमारा एक तमिल भाई समुद्र की तरफ पुलिसवालों द्वारा धकेला जा रहा था। वे उसे समुद्र में डुबोना चाहते थे। वह पीछे भागता था तो उसके सिर पर लाठियां बरसायी जाती थीं। वह कराहता था तो दोबारा उसे लाठियों से मारा जाता था। उन्होंने उसे मार-मार कर समुद्र में धकेलकर ही दम लिया। बाद में उसकी लाश तैरती हुई समुद्र के किनारे आ लगी। इस दृश्य से मेरा कलेजा कांप गया। उस समय मुझे तमिल साहित्य के एक बहुत बड़े लेखक, बहुत बड़े कवि सुब्रह्मण्यम भारती की एक कविता याद आयी।

क्योंकि मुझे उनकी कविताएँ बहुत पसंद हैं। मुझे उनकी कविता की चार पंक्तियां याद आईं। शायद नारायणसामी जी उसको एप्रिशियेट कर सकेंगे, मेरे तमिल भाई उसको एप्रिशियेट कर सकेंगे। ...(व्यवधान) जिस संवेदना की बात हो रही है, गुजरात और बाकी बातें करके कृपया उसको डाइल्यूट मत करिये। जिस संवेदना के साथ मैं इस बात को रख रही हूँ, उसमें अगर आप साथ नहीं दे सकते तो कृपया मौन रहिये। ...(व्यवधान)

MR. CHAIRMAN : Please do not disturb the hon. Member who is speaking. Hon. Member, please sit down.

… (*Interruptions*)

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): कांग्रेस पार्टी के लोगों को तमिल सैन्टिमैन्ट्स का कोई भी ध्यान नहीं है। ...(व्यवधान)

श्रीमती सुषमा स्वराज : सभापति जी, मैं आपका संरक्षण चाहूँगी। एक बहुत गंभीर मसला बहुत संजीदगी से यहाँ उठाया जा रहा है। ...(व्यवधान)

MR. CHAIRMAN: Please tell your Members also not to intervene. I am there.

… (*Interruptions*)

MR. CHAIRMAN: Hon. Minister, please sit down.

श्री हरिन पाठक (अहमदाबाद पूर्व): सर, इस समय क्या बार-बार गुजरात का उल्लेख करना ज़रूरी है? ...(व्यवधान)

MR. CHAIRMAN: Please do not disturb the hon. Member. Hon. Member, please continue.

… (*Interruptions*)

श्रीमती सुषमा स्वराज : सभापति जी, मैं चाहूँगी कि जितना संजीदा यह मसला है, उतनी ही संजीदगी से सदन इसको सुने भी। मैं आपसे कह रही थी कि सुब्रह्मण्यम भारती की स्वतंत्रता संग्राम में लिखी हुई एक कविता है जिसकी पंक्तियां मैं यहाँ पढ़कर सुनाना चाहती हूँ।

" सोन्दै सहुदररहळ तुम्बतिल सादल कंडुम,
सिन्दै इरंगारेड़ी किड़िये सेम्मई मरंदारेड़ी।"

इसका अर्थ है कि अपने भाइयों की पीड़ा देखकर जिस व्यक्ति का दिल नहीं पसीजता, उसकी आत्मा मर चुकी होती है। मुझे उस समय यह ध्यान रहा कि अगर इतना दर्दनाक दृश्य देखकर भी मैं सदन में चुप रह जाऊँ, तो वाकई कहीं न कहीं मेरी आत्मा मर चुकी होगी। उसी दिन मैंने तय किया था कि इस विषय पर मैं ज़रूर नोटिस दूँगी। मैंने ध्यानाकर्षण का नोटिस भी दिया, मैंने 193 का नोटिस भी दिया। मुझे धन्यवाद देना है स्पीकर साहिबा को जिन्होंने मेरा ध्यानाकर्षण प्रस्ताव का नोटिस स्वीकार किया और आज इस पर हम लोग चर्चा कर पा रहे हैं।

सभापति जी, मैं आपके माध्यम से मंत्री जी से कुछ प्रश्न पूछना चाहती हूँ। मेरा पहला प्रश्न यह है कि क्या आप जानते हैं कि श्रीलंका में युद्ध तो सरकार ने जीत लिया, लेकिन शांति आना अभी बाकी है। आपने अपने प्रारंभिक वक्तव्य के पहले तीन वाक्यों में कहा है कि वहां घावों पर मरहम लगाना होगा, वहां शांति की प्रक्रिया लानी होगी। आपने अंतिम पैराग्राफ से पहले कहा है :

> "Government is keen to see the revival of the political process in Sri Lanka, which will meet the legitimate interests and aspiration of all communities, including the Tamils and the Muslims, within the framework of a united Sri Lanka."

आपने कहा कि भारत सरकार यह इच्छा रखती है कि श्रीलंका में राजनैतिक प्रक्रिया बहाल की जाए। लेकिन मैं आपसे पूछना चाहती हूँ कि क्या केवल इच्छा रखकर हमारे कर्तव्य की इतिश्री हो जाएगी?

हम उस इच्छा की पूर्ति के लिए क्या प्रयास कर रहे हैं? हमारे यहां से सदन के नेता और भारत सरकार के वित्त मंत्री प्रणब मुखर्जी कोलम्बो गए थे। कोई बयान नहीं आया उसके बाद विदेश मंत्रालय से उनकी वार्ता के बारे में। मैं सोच रही थी कि आज आप जो बयान यहां देंगे, उसमें कम से कम इसका ज़िक्र तो होगा कि प्रणब मुखर्जी जब कोलम्बो गए और महेन्द्र राजपक्षे से मिले, तो उन्होंने क्या बात की? क्या इस रिवाइवल ऑफ पोलिटिकल प्रोसैस के बारे में प्रणब मुखर्जी की कोई चर्चा उनसे हुई? अगर कोई चर्चा उनसे हुई तो उसका क्या नतीजा निकला, उसके बारे में कुछ तो कहा होता। आपने तो नाम तक नहीं लिया। प्रणब मुखर्जी कोलम्बो गए तक थे, यह भी नहीं लिखा। तो हम कैसे मानें कि आप यह इच्छा रखते हैं। इसलिए मेरा पहला प्रश्न मंत्री जी से यह है कि अगर भारत सरकार इच्छा रखती है तो उस इच्छा के लिए क्या प्रयास कर रही है और प्रणब मुखर्जी जब महेन्द्र राजपक्षे से मिले तो उन्होंने इसके बारे में क्या किया और वह वार्ता कहाँ तक पहुँची।

मेरा दूसरा प्रश्न उन कैम्पों के बारे में है जिसका जिक्र मंत्री जी ने अपने वक्तव्य में किया है। सभापति जी, वह कैम्प्स नहीं हैं। वह कंटीले तारों वाली जेल हैं, जिन्हें तमिल में मुल्ळवेली कहा जाता है। वे बार्ब्ड वायर्ड प्रिजंस हैं। आपने कहा कि वहां अभी एक लाख 45 हजार लोग हैं और एक लाख 50 हजार चले गए हैं। लेकिन आपने शब्द इस्तेमाल किया - it is understood. यह समझा जाता है। यह डिप्लोमेटिक भाषा नहीं है, सरकार का अधिकृत बयान नहीं है। समझा जाता है कि भाषा अंदाजों एवं अटकलों पर आधारित होती है। सरकार जब सदन के अंदर अपना बयान देती है तो निश्चितता के साथ कहती है कि कितने लोग चले गए और कितने लोग हैं। मेरी जानकारी के अनुसार अभी भी दो से ढाई लाख के करीब लोग तथाकथित कैम्पों में रह रहे हैं, लेकिन आपने उन कैम्पों की दुर्दशा का कोई जिक्र नहीं किया। वे जो मुल्लवेली जेलें हैं, उनके अंदर की परिस्थितियों का कोई जिक्र नहीं किया।

सभापति महोदय, वहां बिलकुल सफाई नहीं है। वहां डॉक्टर एवं नर्सें नहीं हैं और दवाई भी नहीं मिलती है। वहां पानी भी नही हैं। वे लोग किस तरह की हालत में रह रहे हैं। वहां सेवानिवृत मुख्य न्यायाधीश होकर आए, उन्होंने उन कंडीशंस को अपेलिंग कहा है। आप जानते हैं कि उन दो लाख लोगों मे 50 हजार बच्चे हैं और 50 हजार बच्चों में एक हजार वे बच्चे हैं, जो अनाथ हो चुके हैं। मंत्री जी, ये बच्चे युद्ध की राख की सुलगती हुई चिंगारियां हैं, इस राख को शांत कर दीजिए, वरना इस चिंगारी में से अगर एक भी चिंगारी सुलग गई तो वापस तबाही हो सकती है। मैं नहीं चाहती कि वहां तबाही हो।

सभापति महोदय, मुझे सन् 1983 का वह तमिल विद्रोह याद आता है, जब तीन तमिल बागियों ने जेल में खड़े होकर यह कहा था कि हम अपनी आंखें दान देना चाहते हैं ताकि मरने के बाद भी हम उन आंखों से अपने स्वतंत्र राष्ट्र को देख सकें। तब उन तीनों की आंखों में चाकू घोंप कर उनकी आंखें निकाल दी गई थीं। उन्हें नेत्रहीन कर दिया गया था। उन्होंने अपनी आंखे तो खो दी थी, लेकिन वे

तमिल लोगों के नायक बन गए थे। कुट्टुमणी, जगन और तंगदुरई, इन तीनों के नामों पर लोगों ने अपनी संतानों के नाम रखने शुरु किए थे। मैं नहीं चाहती कि वह कहानी श्रीलंका में दोहराई जाए। श्रीलंका हमारा पड़ौसी देश है, हमारे उससे बहुत अच्छे संबंध हैं। हम श्रीलंका की संप्रभुता का सम्मान करते हैं। हम वहां आतंकवाद पनपने की पैरवी नहीं करते हैं। पड़ौसी देश में शांति होगी तो हमारे यहां भी शांति होगी, लेकिनं जैसा व्यवहार हम इन बच्चों के साथ करेंगे, वैसा ही हमारा भविष्य बनेगा। इसलिए मैं आपसे कहना चाहती हूं कि केवल पांच सौ करोड़ रुपए देकर हमने अपना फर्ज अदा कर दिया, ऐसा नहीं समझना चाहिए, इन कैम्पों की दशा, दुर्दशा पर निरंतर निगरानी रखने की जरूरत है, इस पर सरकार क्या कर रही है, यह मेरा दूसरा प्रश्न है?

सभापति महोदय, मेरा तीसरा प्रश्न यह है कि आपने इसमें तमिलनाडु से गए हुए प्रतिनिधि मंडल की बात की है। श्रीलंका के तमिलों की समस्या केवल तमिलनाडु, दक्षिण-भारत और चंद राजनैतिक दलों की नहीं है, अगर यह समस्या केवल तमिलनाडु या चंद राजनैतिक दलों की होती तो मैं उत्तर-भारत से आने वाली बीजेपी की सदस्या इस विषय को यहां नहीं उठाती। यह समस्या देश और मानवता की है। मैं आपसे पूछना चाहती हूं कि जब एक प्रतिनिधि मंडल वहां गया तो उसे सर्वदलीय प्रतिनिधि मंडल क्यों नहीं बनाया गया? अगर सारे के सारे लोग जाते, सभी दलों के लोग जाते तो वे वहां जाकर उनकी पीड़ा देख कर आते, उन्हें ढांढस बांध कर ही आते। लेकिन आपने इसे संकीर्णता में बांधने की कोशिश की है। आप इसे चंद राजनैतिक दलों और दक्षिण के एक प्रांत तक सीमित रखना चाहते हैं। ये संकीर्ण सोच हमें कहीं नहीं ले जाएगी। क्या इस भूल को सुधारते हुए आप सांसदों का एक सर्वदलीय प्रतिनिधि मंडल वहां भेजने का काम करेंगे, जो अपनी आंखों से वहां जाकर देख कर आए, अंदाजे और अटकलों के अलावा स्वयं उन्हें कुछ सुझा कर भी आ सके और यहां आकर आपको भी बता सके।

सभापति महोदय, इसके साथ ही मेरा सवाल यह है कि वहां जो प्रतिनिधि मंडल गया था, उसकी रिपोर्ट भी आज तक आपने सार्वजनिक नहीं की। उसमें ऐसा क्या रहस्य है, हम लोग जानना चाहते हैं? वहा जो गए, वे हमारे एम.पीज़ साथी थे। मेरा प्रश्न यह है कि आप उस रिपोर्ट को सार्वजनिक करिए और उसके साथ-साथ एक अन्य सर्वदलीय प्रतिनिधि मंडल भेजने की बात करिए।

सभापति महोदय, मैं आपके माध्यम से सरकार से चौथा और आखिरी प्रश्न पूछना चाहती हूं कि आप चाहे जितनी सुविधाएं इन कैम्पों में जुटा दें, वह समस्या का आखिरी हल नहीं है। समस्या का आखिरी हल तब होगा, जब ये लोग अपने घर लौटेंगे। आपने अपने वक्तव्य में यह बात कही है। अपने घर में असुविधा काटकर भी लोग चैन की जिन्दगी जीते हैं और बाहर जितनी मर्जी सुविधाएं जुटा दें, असंतुष्ट ही रहते हैं। आपने कहा है कि जनवरी 2010 तक ये लोग अपने घरों को लौट जाएंगे। मैं पूछना चाहती हूं कि क्या कोई मॉनिटरिंग हो रही है कि जनवरी 2010 तक वे सब अपने घर चले

जाएंगे? मुझे नहीं लगता कि ऐसा हो पाएगा। इसलिए आज श्रीलंका के तमिल आपसे केवल एक सवाल पूछ रहे हैं और उसी सवाल को मैं आपसे पूछना चाहती हूं कि वह कौनसा दिन होगा, जिस दिन श्रीलंका की जेलों में रह रहे ये तमिल अपने घर लौट सकेंगे, क्योंकि उस दिन मुझे आशा की वह किरण दिखेगी कि हां, वाकई श्रीलंका के तमिलों का समाधान होगा। उन श्रीलंका के तमिल भाइयों को यह बात समझ में आ जाए कि मैं क्या सवाल पूछ रही हूं, इसलिए मैं तमिल में आपसे यह सवाल पूछना चाहूंगी- When will the Tamils detained in the confines of the barbed wires be released?

MR. CHAIRMAN : Normally, after the Calling Attention Members are not allowed to ask questions but because of the sensitivity of the issue I am going to allow a few Members to ask one question each.

* SHRI A. GANESHAMURTHI (ERODE): Mr. Chairman, Sir, I would like to thank Shrimati Sushma Swaraj, the Deputy Leader of the Principal Opposition Party for her valiant effort to draw the attention of the Government to the plight of Sri Lankan Tamils through her Calling Attention. She has expressed her feelings and sentiments about the pitiable conditions prevailing over there and I thank her on behalf of the people of Tamil Nadu.

I do no know whether it would be possible for me to confine myself to just one question. Hon.Minister's statement is based only on what Sri Lankan government has to say about the condition of Tamils in Sri Lanka. The statement is not reflecting the ground realities and the true condition.

Shrimati Sushma Swaraj was referring to a video news footage shown by a private TV channel. It only proves a point that the genocide by the Sri Lankan Government is continuing still. The Tamils are greatly agitated about this. It is nothing but genocide. Ignoring the fact that it is a Tamil struggle, the Government of India is paying heed only to the Sri Lankan Government helping them in all possible ways even through military assistance. We witness today that the terror let loose on the Sri Lankan Tamils who are languishing in the prison camps as refugees in their own homeland. I would like to know from the Government whether any concrete step has been taken so far to assess the real situation prevailing over there.

Shrimati Sushma Swaraj pointed out in her submission about the delegation that visited that island nation. It has been referred to in the hon. Minister's statement also. I would like to know whether any report was submitted by that group or delegation consisting of MPs from certain parties. If so, whether the Government of India has acted on it.

I would like to know from the Government as to what comes in between to refrain from sending an all-party delegation to Sri Lanka on behalf of the Government of India. I would also like to know from the Government whether you have monitored the way in which the funds that were apportioned in our

* English translation of the speech originally delivered in Tamil.

last Budget and sent to Sri Lanka for the relief and rehabilitation measures were spent properly or not.

I would like to know whether the Government has taken any step to find out whether the beneficiaries have got any relief from the package of Rs. 500 crore sent earlier. I would also like to know whether the relief materials sent from Tamil Nadu have reached the needy Tamils in Sri Lanka.

You are also claiming that Sri Lankan Tamils are sent back from the camps and are resettled in their traditional habitations. But I would like to point out that the Sri Lankan Government is now busy in settling Sinhalese people in the areas that were traditionally the habitations of Tamil people all these years. I would like to ask of the Indian Government whether it would impress upon the Sri Lankan Government to put an end to this neo-colonisation of Sinhalese population in the traditional Tamil-populated areas.

Sri Lankan President has also announced that there will not be any exclusive Tamil area in Sri Lanka. He has also said that both the Northern and Eastern Provinces will not remain as different entities. He has said that they shall be merged. Is it not inimical to the interest of the Tamils? Is it not affecting their rights and taking away the same in toto?

Tamils are treated like second-rate citizens even today in their own land. Education and employment opportunities must be available to Tamils on par with the Sinhalese people. I want to know whether it will be provided to them as a Constitution measure through an amendment. I would like to urge upon the Government of India and ask of it whether it would impress upon the Sri Lankan Government to fulfil its constitutional obligation to accord equal rights and status to the Tamils there. Through you, Sir, I would like to know from the hon. Minister about the steps being taken in this direction.

* SHRI P.R. NATARAJAN (COIMBATORE) : Hon. Chairman, I would like to thank Mrs. Sushma Swaraj for moving this Calling Attention Motion. Recently a group of the Members of Parliament went to Sri Lanka. It was like a group of a political party or an alliance. My hon. Colleague Thiru. Thirumaa Valavan was the only member in that delegation who wanted to bring to light what is prevailing there in Sri Lanka. He is writing with photographs in the media the ground realities available there. We consider then to be facts and the Tamils tend to see it only that way. Our Government need not hide such details and ignore facts. We learn that the British Government has imposed sanctions against Sri Lankan Government. Since the UN organizations are also learnt to be contemplating ban on Sri Lankan Human Rights violations. Government of India announces that additional financial and military assistance would be extended to Sri Lanka. I would like to know whether India would put pressure on Sri Lanka and go for sanctions on the grounds of its violating Human Rights.

Indian fishermen are attacked almost everyday. There is no mention of it in the Minister's Statement. Perhaps, Hon. Minister may need me to make a special Calling Attention Motion to understand about the Tamil of Indian origin and Indian Tamils. I do not know whether we need a Calling Attention Motion to know about the Tamil fishermen is Tamil Nadu.

Fishermen of Tamil Nadu are shot at, looted and also captured and arrested to languish in the prisons of Sri Lanka. Adequate protection is not given even to our own Indian fishermen. It is right to point out that there must be a negotiated political settlement. We must put this right kind of pressure on Sri Lankan Government. I would like to know through the Chairman whether the Government would take suitable steps in this regard. I thank all concerned who have enabled me to speak on this occasion.

* English translation of the speech originally delivered in Tamil

* SHRI THOL THIRUMAAVALAVAN (CHIDAMBARAM): Mr. Chairman, Sir, I thank you for this opportunity you have provided me to speak on the plight of Sri Lankan Tamils.

This is a problem pertaining to a national race that has a population of about 10 crores of people. We must not sideline the issue by way of restricting to just one or two questions.

I welcome the efforts of the Government to see that Tamils are rehabilitated in their traditional habitations. This two-page statement of the Minister can only bolster the Sri Lankan Government. There is no healing touch to the suffering Tamils. I am sorry to record my disappointment.

Sri Lankan Government gave an assurance to the Government of India that the internally displaced Tamils would be resettled in their original traditional habitations. I would like to know whether the Government of India has asked the Sri Lankan Government about the steps taken so far to resettle the Tamils in their traditional areas. No concrete measures have been spelt out in this statement. Sri Lankan Government has again gone back on its words to say now that the resettlement would be completed by the end of January, 2010. I would like to know as to how the Government of India allows this and permit the Sri Lankan Government to go back on its promise without resettling Tamils within a stipulated time frame. This only emboldens and encourages the Sri Lankan Government. The sense of urgency on the part of the Government of India shown to help militarily the Sri Lankan Government is now not shown to mitigate the sufferings of the Tamils. I would like to know as to why the Government of India is not concerned about the delay in resettling the Tamils there and rebuilding the infrastructure. We are dismayed and naturally doubts arise in our mind.

I was also part of the 10-member delegation consisting of Members of Parliament that visited Sri Lanka in the month of October. There, we found out that 11,000 people among the whole lot of refugees kept in captivity were segregated and taken to an unknown place for meeting out cruelty in the name

* English translation of the speech originally delivered in Tamil

of intensive interrogation. We learnt that they were kept in secret places as suspected associates of the militants. We wanted to meet them. We took great effort, but we miserably failed because of the selective negligence on the part of our own officials. It is only our officers of the Ministry of External Affairs of our Government that took us around, but prevented us from visiting the places we wanted to visit. We were not informed about their whereabouts. We learnt that the aged parents and mother-in-law of Prabakaran were also among the people who were taken away and kept in secret custody. I urge upon the Government of India to find out the fate of those 11,000 people. How are they treated? Where are they kept? What is happening to them? It is a moot question whether they get food and water and medical care. Through this august House, I would like to know the efforts being taken on the part of the Government of India to monitor such a situation where people are ill-treated and some among them are taken away to be ill-treated further.

I would like to point out here that in the Special Refugees Camp in Chengleput in Tamil Nadu houses about 50 Sri Lankan Tamil refugees who have been holed up there for many years without any trial and without being assigned any reason under the very eyes of the Government of India. They also must be set free or must be taken to other Refugee Camps to be treated equally with the other Tamil refugees. This situation continues because of the directions to this effect by the Government of India. This must change.

At this juncture, I would like to point out another anomaly of our Indian citizens hailing from Tamil Nadu and Kerala languishing in the Sri Lankan prisons without any trial for an unspecified period. These people who had been to Sri Lanka for trade and other related commercial activities were detained on petty issues like error in visa formalities. These people are not fishermen and these people are not Sri Lankan Tamils. They are citizens of India who could have been handed over to the Government of India for any action if they had violated any of the laws of the land either here or there. More than 10 years and 15 years, about 50 of them are languishing in the prisons of Sri Lanka about which India has not expressed any concern so far, leave alone taking effective

action to safeguard the interests of our citizens. I have also written to our External Affairs Minister Shri S.M. Krishna in this regard. I would like to point out that no action has been taken as yet to bring them back to India and book them under our laws, if need be.

No person believing in humanitarianism and humanness can bear with the inhuman treatment meted out to the Sri Lankan Tamils at the hands of the Sri Lankan Government. In an area that can hold only about 20,000 to 25,000 people, we find about three lakhs of people have been kept as refugees in their own homeland. They have been confined there like cattle and piglets in pitiable sub-human conditions. Human beings have been so confined hurting the humanitarian sentiments of right thinking people. I urge upon the Government of India to approach this problem with a humanitarian attitude.

I would like to point out that China is getting closer to Sri Lanka as they are getting a red carpet welcome to invest in commercial venture in Sri Lanka. The relations between these two countries are getting warmer. I do not know how and why the Government of India is forcing itself on the Sri Lankan Government to go out of the way to help and assist them when it is expected of the Indian Government to help and assist the Sri Lankan Tamils forced to live in pitiable conditions now. The Sri Lankan move to build bridges with China will even hamper the security interests and concern of India. I urge upon the Government of India to wake up to this reality. I want our Government to have a re-look at our Foreign Policy in this context. We must show our compassion to the suffering Tamils. More than 10 lakhs of Sri Lankan Tamils have been rendered as refugees in several countries world over. There must be an attempt and effort to create a situation to enable them to come back to their homeland. The duty of the Government of India is in helping them to resettle in their homeland. More than the relief and rehabilitation, resettlement must get utmost priority.

We, the citizens of India, – six to eight crores of Tamils in India – urge upon the Government of India not to ignore the plight of the Sri Lankan Tamils, our kith and kin. The same vehemence with which the Government of India

acts when there is an attack on other Indian citizens in places like Australia, Fiji and others is not shown in the case of Tamils, the people of Indian origin. Wherever Tamils are affected, such concern is not being exhibited by India. I urge upon the Government of India to respect the sentiments of the Tamils of India, the citizens of India living in the Tamil mainland, in this country.

I urge upon the Government of India to see that a lasting solution is found through a negotiated political settlement. Both the Northern and Eastern Provinces of Sri Lanka must form the Tamil homeland there as envisaged in the Rajiv Gandhi-Jayawardhane Accord.

Finally, expressing my desire to know from the hon. Minister the right steps that are being taken in this regard, let me conclude.

SHRI T.K.S. ELANGOVAN (CHENNAI NORTH): Mr. Chairman, Sir, thank you for giving me this opportunity. At the outset I am grateful to Shrimati Sushma Swaraj for having shown so much concern for the Tamilians languishing in Sri Lanka.

Sir, I have gone through the entire statement of the hon. Minister. I would like to quote from the statement, it says:

> "The presence of nearly three hundred thousand internally displaced persons in camps in Northern Sri Lanka pose a major challenge for the Sri Lankan Government."

It was not the Tamilians who wanted to go to the camps. It was the Sri Lankan Government who brought the Tamilians from their homes and kept them in the camps. So, it was the Sri Lankan Government which wanted to put their own people within the camps. Therefore, the statement should not have shown any sympathy to the Government. Throughout the statement the hon. Minister has stated about re-construction, rehabilitation of people and re-building of Sri Lanka. I would like to quote the last paragraph.

> "As a close neighbour, India continues to do whatever it can to assist Sri Lanka at this crucial turning point in the country's history."

Why should you assist Sri Lanka? We want you to assist Sri Lankan Tamils. Why should you assist that Government which has created many troubles for its own citizens, the Tamils? They were killing them, as was quoted by Shrimati Sushma Swaraj. What will the Sri Lankan Government do if they are helped more, if they are given arms? If they are given money, they will use that money to attack our own Tamils. The Government should do something for the Sri Lankan Tamils and not for the Sri Lankan Government.

The war is over but the question remains as to what will be the position of Sri Lankan Tamils in future? Will they be treated on par with the rest of the Singhalese? Will they be treated as they were treated before the war? This is the question now. What is the Government of India going to do for a political settlement, for an honourable living of the Tamils in that island? What is the

Government going to do for the Tamils who were facing about 25 years of war and who were made to stay in barbed wire camps for about six months? The Government should take up counselling for those people who are mentally affected by the war. They do not know what to do in the future. What is the Government's plan for the future of those people, to build confidence in the minds of the Sri Lankan Tamils there?

The hon. Prime Minister had promised an amount of Rs. 500 crore. Subsequently, hon. Home Minister had promised another Rs. 500 crore which has not found a place in the hon. Minister's statement. Is the Government going to give another Rs. 500 crore for them or not? These are the questions which I would like to ask the hon. Minister.

By way of clarification, I think, the House needs a response about the team which had been sent to Sri Lanka because some of our colleagues have raised the point about the team sent to Sri Lanka.

The hon. President of Sri Lanka, Shri Rajapaksa had sent invitations to two leaders of Tamil Nadu. One is for our Party President and the Chief Minister of Tamil Nadu, Dr. M. Karunanidhi and the other is for the AIAIDMK General Secretary and former Chief Minister of Tamil Nadu. Our leader accepted that invitation and, he had sent a team, with the permission of the Government of India, selecting representatives from the UPA like the Congress, the VCK and the DMK. Members of Parliament were selected from these three parties and were sent to Sri Lanka. But I do not know whether the AIADMK General Secretary had accepted that invitation or not. I do not know why she had not sent a team representing her. … (*Interruptions*) This is not a team selected by the Speaker of this House or the Government of India. I would like to have a small explanation about it. We have given a report on whatever we had seen there. I was part of the team who went to Sri Lanka. Every Member who had been there took that opportunity only to assess the situation in Sri Lanka and explain things to our leader. The report was presented to the Prime Minister even. But the Government should take care of the Sri Lankan Tamils. It is not just reconstruction or infrastructure that are required there. We need to

instill confidence in the minds of the Sri Lankan Tamils and I hope the Government will take steps to do that.

MR. CHAIRMAN: Shri O. S. Manian may speak now.

*SHRI O.S. MANIAN (MAYILADUTHURAI): Mr. Chairman, Sir, on behalf of All India Anna Dravida Munnetra Kazhagam, I would like to express my thanks to Shrimati Sushma Swaraj, the Deputy Leader of BJP in this august House for her drawing the attention of this House to the plight of Sri Lankan Tamils. I would like to record my appreciation for her effective submission.

The former Chief of Sri Lankan Armed Forces Gen. Fonseka has stated in an interview that their military victory over the Tamil militants was not due to the help they got from either Pakistan or China but because of the support they got from the Government of India. I would like to point out that our Government has not issued any denial to this claim. I would like to know from the Government of India whether it is true. If it is so, then I would like to point out that the DMK in Tamil Nadu, which is part of this Government at the Centre, must also take the blame for having supported a regime that killed about 80,000 Sri Lankan Tamils. I would also like to point out that the Union Government supported by Shri Karunanidhi, the Chief Minister of Tamil Nadu, has a supportive role in those killings. I would like to know from the Government whether they would agree with this reading. The Union Government has carried out the decision of their Alliance.

In order to study the situation in Sri Lanka, a delegation consisting of all parties, representatives of journalists and impartial observers ought to have been sent by now. I would like to know from the Union Government as to why it did not initiate such an objective move. I would also like to know as to what was achieved by the delegation that went to Sri Lanka in October last.

Thiru. Thol Thirumaavalavan, a member of that delegation, alone has expressed deep anguish after witnessing the plight of Tamils there. I would like to know why others, along with the Government of India, are silent on this.

I would also like to ask the Government of India and its top functionaries like the Prime Minister, the Home Minister and the Parliamentary Affairs Minister as to why they are keeping quiet and ignoring the plight of Sri

* English translation of the speech originally delivered in Tamil

Lankan Tamils. Are they not people of Indian origin? I would like to know the ulterior motive behind this silence.

More than 80,000 Tamils have been killed. More than 10 lakhs of Sri Lankan Tamils are living abroad in several countries as refugees and as third-rate citizens and as asylum seekers. More than a lakh of them are living as refugees in Tamil Nadu. In their own country, about four lakh Sri Lankan Tamils are living as refugees confined in an open fenced area covered by barbed wires. This internally displaced people are living in pitiable conditions suffering worse conditions like cattle. They do not get proper food, shelter and medical care. They are meted out to cruel treatment. Their traditional habitations have been encroached upon and taken away from them. They have lost their properties. I would like to ask of the Government as to why they are silent about the efforts carried out by the Sri Lankan Government on a war footing to settle the Sinhalese people in the traditional Tamil-habitated areas. Even the food supplies we are sending from across the border are not reaching the needy Tamils. Why this situation is being allowed to go on unabated?

Senior citizens and injured people are not getting proper treatment. Why and how this situation is being allowed to continue? We also learn that all the news that comes from Sri Lanka is being censored. Red Cross, NGOs, Human Rights organizations and even some of the UN body units are not being allowed to visit those camps. They are denied access even to visit the burial and cremation sites.

Not only Tamils in Sri Lanka are being targeted, but also the Indian Tamil fishermen are also attacked by the Sri Lankan Navy day in-day out. The deadly attacks and the killings are continuing, but still there is no effective action on the part of the Government of India. I would like to know from the Government the reason behind the long drawn silence and inaction to protect the interests of Tamils. I would like to ask the Government of India as to why they turn a Nelson's eye and ignore the plight of Tamils when they always go forward to raise their voice whenever there is some human crisis in other parts of the world. I would like to know from the Minister as to what concrete action

is being taken to protect the Tamils from the attacks of Sri Lankan military might.

My colleague Thiru. T.K.S. Elangovan, who spoke ahead of me, wanted to know whether our leader and the General Secretary of AIADMK has accepted the invitation from the Sri Lankan President Shri Mahinda Rajapakse. I would like to make it very clear that we will not accept an invitation from a person like Rajapakse who has let loose terror on Tamils and killing them in large number. If there was an initiative from the Union Government to send a delegation to that island nation to see for ourselves and to assess the situation of Tamils there, we would have taken part in that delegation.

SHRI N.S.V. CHITTHAN (DINDIGUL): Mr. Chairman, thank you. At the outset I would like to tell that whatever we talk about Tamils in Sri Lanka or whatever discussions we are having here about them, should be helpful to the Tamils in Sri Lanka. Our speeches or our arguments should not in any way mar the future of Tamils. That should be borne in mind by all the political parties.

I am happy to inform that I was one of the members of the delegation which was sent by the Government of Tamil Nadu to Sri Lanka. We had elaborate discussions with various political leaders in Sri Lanka and we also visited various camps where Tamils have been kept for more than five months. Really, they are undergoing untold sufferings. Further, we learn and hear the news that the Sri Lankan Government has started releasing the persons who were in the camps for more than five months.

In this connection, I want to have two clarifications from our hon. Minister. While appreciating the action taken by the Government of India in helping the Tamils in Sri Lanka, may I know from him, after the release of the Tamils who were in camps, has anybody gone to these respective places? Has anybody gone to his respective place? Has anybody made any survey regarding the places, their houses? I would like to know whether their houses are in good condition or in bad shape. What about their land? They said: "We reclaimed the land." Or, is it fit for agriculture? Has anybody made any research? Or, has any survey been made by the Sri Lankan Government or by the Indian High Commission people, who had been there? I want to know the details from the hon. Minister in this regard.

There is another point. The Government of India has announced the measure to help the Sri Lankan Tamils. It has set apart, as the other hon. Members have said, a sum of Rs.500 crore for the relief, rehabilitation and resettlement of the affected Tamil people. I would like to know, through you, Mr. Chairman, Sir, from our hon. Minister whether any detailed programme or outlay or survey has been received by the Government of India from the Sri Lankan Government.

In this connection, I wish to thank the Government of India that it has set apart another Rs.500 crore for the rehabilitation of the Sri Lankan Tamils. I want to know all the details to my questions from the hon. Minister.… (*Interruptions*)

SHRI S.M. KRISHNA: Sir, the House has discussed a very important question which is engaging the attention of a vast majority of the people of this country.

At the outset, let me state that the Government of India is not looking at this issue as a Tamilians' issue. It is an issue which concerns the nation. Hence, our response would be a national response, not a sectarian or provincial response. To that extent, the hon. Member Shrimati Sushma Swaraj, by raising this issue, certainly lends credibility to my assessment that it is a national issue.

She has quoted the national poet Subramanya Bharati. We, in the southern part of India, have drawn inspiration from the writings of poet Subramanya Bharati, not necessarily the people of Tamil Nadu but the whole of the southern provinces, the northern provinces and the whole of India have drawn inspiration.

SHRIMATI SUSHMA SWARAJ : It is so because he is a national poet.

SHRI S.M. KRISHNA: Subramanya Bharati is a national poet of eminence.… (*Interruptions*) So, when we quote Subramanya Bharati, the quote should only be to further integrate the nation as one entity and that is the Indian entity.… (*Interruptions*) To that extent, Shrimati Sushma Swaraj has served a very important purpose in quoting the poet Subramanya Bharati.

SHRIMATI SUSHMA SWARAJ : Thank you.

SHRI S.M. KRISHNA: Sir, cutting across party lines, all of us are concerned about the plight of our Tamil brothers and sisters in Sri Lanka. Things are not all that well in the Sri Lankan Tamilian camps. We have been engaging the Government of Sri Lanka time and again to know for ourselves as to the various measures that they have taken to resettle the displaced persons of the Tamil-speaking Sri Lankan citizens.

Right from day one, we have been given assurance by the Sri Lankan Government that within 180 days, those three lakh people who are in the camps

would be sent back to their villages and to their hamlets. We are still hopeful that they would be able to complete that mission of rehabilitating three lakh people within that time frame of 180 days. But I know that it is a very difficult proposition. There are so many things which are involved. As a result of that, with the best of intentions, the Government of Sri Lanka might not be in a position to live through that promise of 180 days. But the larger question is that, if not within 180 days, they will have to be rehabilitated and we cannot expect that our Tamilian brothers in Sri Lanka will remain in camps for a long time. We are depending upon the Government of Sri Lanka to do the rehabilitation.

We know that Sri Lanka has gone through a very troubled two-and-a-half decades of internal strife, civil war, conflict and bloodshed, which was not only confined to Sri Lankan borders, but flew out of Sri Lanka also. We lose one of the most promising leaders of our country Shri Rajiv Gandhi because of this problem. So, I share the anguish and the agony that many Members have felt about what is happening in Sri Lanka.

The Sri Lankan Government has said that they are making efforts to bring about reconciliation. The reconciliation is something which the Government of India has always been insisting upon the Government of Sri Lanka. We want the Sri Lankan Government to take proactive and positive steps to bring about a political settlement with the Tamil minorities in Sri Lanka. Now that they have been able to win the war within, I think the victor must be magnanimous, he must be just and the weak will have to be protected. This is the line that we are taking with the Sri Lankan Government.

Sir, a number of issues like the 13th Amendment are there. The Government of India wants the Sri Lankan Government to go beyond the 13th Amendment. They should look in terms of the 13th Amendment plus, in order to bring about a rapprochement between the Sri Lankan Tamils and the Government in Sri Lanka. It would be in their interest and it would bring them permanent peace, tranquillity, trust and understanding.

15.00 hrs.

Shri Elangovan mentioned about confidence building measures. I think, that is what needs to be done in Sri Lanka today. Shrimati Swaraj mentioned about the pitiable conditions of the camps.

Well, the hon. Member from DMK has clarified how some of the MPs did go to Sri Lanka. It was not at the Government of India's initiative. It was surely the initiative that was taken by the hon. Chief Minister of Tamil Nadu, the eldest statesman of the country, Shri Kalignar Karunanidhi. That has served a useful purpose.

Even though, President of Sri Lanka wrote to the Chief Minister of Tamil Nadu to invite him to come there, in his wisdom he sent a delegation consisting of some Members of Parliament and others and it has served a useful purpose, in the sense, they are able to appreciate or understand and then convey to many of us who do not know what the life in the camps is like. Based on their recommendations, we will further take up with the Sri Lankan Government how life in the camps could be further improved, but at the same time, insisting on Sri Lanka that all of them, all the 300,000 people who are in the camps should be sent back to where they belong in their own country. I think, that is underlining principle we are adopting.

Mr. Ganesh Murthy, hon. Member, mentioned about equal rights. Yes, we cannot comprehend a situation where Tamil speaking people become second class citizens in Sri Lanka. There has to be equal rights, there has to be equal citizens of that country and they should participate in the mainstream of activities in that country.

Mr. Natarajan mentioned about human rights. Yes, we have heard about human rights violations. Whenever we hear of such reports, we immediately bring it to the notice of the Sri Lankan Government.

Shrimati Sushma Swaraj mentioned about a visual where a boy was being shown tortured. I think, it has come to my notice also. We have verified from our own sources. Our sources say that it was a case of police excesses. There was nothing to do about ethnic factors.

श्रीमती सुषमा स्वराज : एथनिक होता तो इतना नहीं कहा जाता कि सिंहली लोग कर रहे हैं, ये तो पुलिस वाले कर रहे हैं, इसलिए ज्यादा गंभीर है। मैंने शुरू में ही कहा कि पुलिस वाले लाठियों से मार रहे थे। यह पुलिस एट्रोसिटीज का केस है तो इसमें कहीं न कहीं सरकार का इनवाल्वमेंट आ जाता है। इसलिए यह ज्यादा गंभीर हो जाता है।

SHRI S.M. KRISHNA: A mention was made by one hon. Member that the Finance Minister had gone to Sri Lanka and whether he was able to talk about this. I think, it was Sushma Ji. The Finance Minister had gone there to deliver an endowment lecture, just like a couple of years back, the present hon. Home Minister was also invited to make that endowment speech.

Naturally, when the Finance Minister met President Rajapaksha, he did take up the question of Sri Lankan Tamils. We have brought to the notice of the Sri Lankan President whatever we have heard from our own sources, from our Members of Parliament and from various political parties; and this has been duly conveyed to them.

With reference to question of grants, how these Rs. 500 crore are being spent, I think there is a mechanism which we have put in place where there is monitoring of whatever expenditures or whatever grants that we have given or we intend to give to Sri Lanka are being accounted for. Then we are also using international agencies like the United Nations Commissioner for Refugees. It is one of the sources whom we depend upon for monitoring the developments there in that country.

A mention was made about fishermen's problems. I think we are concerned about the fishermen's problems. There was an understanding about the fishermen's question in Katchatheevu in 2008 October. We have stood by that agreement of 2008. The facts bear out that there has been a steep reduction in terms of seizure of boats and the arrest of our fishermen willy-nilly crossing the Indian maritime territorial waters. While in 2008, 334 boats were seized and 1456 of our fishermen were apprehended by Sri Lankan Government; in 2009 till the end of November, we have had only 31 boats and 124 fishermen apprehended. Witnessing this sharp decrease, we have continued to emphasize

to the Sri Lankan Government the need to scrupulously adhere to the October 2008 understanding between our two Governments.

Earlier I submitted that we have insisted on Sri Lankan Government for full implementation of the 13th Amendment and the Sri Lankan Government has promised to do exactly that, though they have certain reservations. But we have also urged them to go beyond the 13th Amendment and undertake a credible devolution of powers.

An allegation was made that Government had actively collided with the Government of Sri Lanka against the Tamil community. Well, all our efforts are directed exactly to support and defend our Tamil brothers and sisters in Sri Lanka. I am sure that we respect Sri Lanka as a sovereign country and we have cordial relations with Sri Lanka. This relationship dates back to times immemorial. As one of the hon. Members put it, we have civilizational links with Sri Lanka. We have traditional links with Sri Lanka. It is the intention of the Government of India to continue and further strengthen those links between Sri Lanka and India. I am sure the Sri Lankan Government, when it deals with other powers – we are not concerned – our relationship with Sri Lanka is between two sovereign countries on a bilateral basis. They understand our sensitivities; they understand our concerns of our own security, because our security and Sri Lankan security at some point they merge.

Hence, in whatever the Sri Lankan Government does, I am sure that they will bear in mind the sensitivities of the concerns of the Indian Government and the Indian nation.

Sir, I think, I have made an honest attempt to meet very many points but if there are some points on which I have not been able to respond, I will certainly go through the various suggestions that the hon. Members have made from various sides and then I will certainly be able to respond to them in the days to come.

MR. CHAIRMAN : Now, we go to item no. 20.

… (*Interruptions*)

MR. CHAIRMAN: Nothing should go on record.

(Interruptions) …[*]

MR. CHAIRMAN: The hon. Minister has already responded. Please sit down. Now, we go to item no. 20.

… (*Interruptions*)

श्रीमती सुषमा स्वराज : महोदय मैं केवल माननीय मंत्री जी से एक बात पूछना चाहती हूं। …(व्यवधान) यह इनिशिएटिव महेन्द्रा राजपाकसे जी का था या करुणानिधि जी का था। लेकिन हम सब जाकर अपने आप स्थिति देख आएं क्या भारत सरकार इसके लिए सर्वदलीय प्रतिनिधि मंडल भेजेगी? यह मैंने पहले भी पूछा था और अब दोबारा पूछ रही हूं।…(व्यवधान)

SHRI T.K.S. ELANGOVAN (CHENNAI NORTH): Sir, I want to seek one clarification. … (*Interruptions*)

MR. CHAIRMAN: It is not a debate. Please sit down. She was the mover of this Calling Attention. That is why, I have allowed her to seek a clarification.

… (*Interruptions*)

SHRIMATI SUSHMA SWARAJ (VIDISHA): Will the Government of India send another delegation comprising of Members of Parliament from all the parties? … (*Interruptions*)

SHRI S.M. KRISHNA: Sir, the hon. Member has made in her speech earlier also about sending an all-party delegation to Sri Lanka. Let me say that we will certainly consider this. … (*Interruptions*)

(Placed in Library, See No. LT 1043/15/09)

MR. CHAIRMAN: Now, we shall take up item no. 20.

… (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) … [*]

---

[*] Not recorded

<u>15.12 hrs.</u>

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 2009 - contd.

SHRI PRABODH PANDA (MIDNAPORE): Sir, the other day during the discussion on the Representation of the People (Amendment) Bill, 2009, I have raised some points. I have to say two or three more points, and I think, the hon. Minister will respond to them.

<u>15.13 hrs</u>.

(Shrimati Sumitra Mahajan *in the Chair*)

Firstly, we are talking about criminalization of politics. It goes without saying that the muscle power and the money power vitiate the political situation, the democratic atmosphere and the electoral process as well of our country. It is needless to say that. But what would be the proper measure to arrest them? I refer to the recommendations made by the Indrajit Gupta Committee earlier. I do not want to go into the details of the recommendations but I would like to mention only two points in regard to those recommendations.

Firstly, ban on donation by government companies for political purposes should continue. The question as to whether there should be any ban on donations by other companies and corporate bodies for political purposes may be decided. My opinion is that it should be banned.

Secondly, the Committee made a very important suggestion to create a separate Election Fund, a corpus, for the purpose of election expenses. Funding does not mean providing cash but providing in kind. I think, necessary legislation will come in this august House, at least, for finance and discipline so far as the electoral process is concerned.

My next point is that election is a part of our democratic polity. We witness elections every year, be it elections of the Lok Sabha, be it elections of the Vidhan Sabhas, be it elections of Panchayats, be it elections of Municipalities, or be it bye-elections. So, we are facing elections in one part or the other every year. And during elections what happens is that there is an

embargo, which is imposed. Due to that embargo, developmental work in that area gets affected. Therefore, I would request that this point should be taken into consideration so that the developmental work does not get hampered. Our developmental process should go on.

My next point is with regard to observers. There should be code and conduct of the observers. There are allegations against these observers. Such allegations come from different places that observers go to the different parts of our country and they are behaving party cadres, they behave like loyal to certain political force. Therefore, a concrete code of conduct should be there so that the observers behave in an impartial manner and no political force or political combination get benefit out of it.

I am concluding by saying that I do support the Representation of the People (Amendment) Bill and I hope that the Minister will come forward with a proper timeframe by which he would bring out comprehensive electoral reforms so that we are all benefited.

श्री अर्जुन राम मेघवाल (बीकानेर): सभापति महोदया, आपने मुझे लोक प्रतिनिधित्व (संशोधन) अधिनियम, 2009 के दूसरे संशोधन पर हो रही परिचर्चा में भाग लेने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूं। मैं आपके माध्यम से कुछ ऐसे सुझाव देना चाहता हूं जिससे इस लोक प्रतिनिधित्व अधिनियम में सुधार हो और हमारी चुनाव प्रक्रिया में भी सुधार हो। इलैक्शन रिफोर्म्स के बारे में लम्बे समय से इस सदन में भी चर्चा होती रही है और बहुत सी कमेटियों के माध्यम से बहुत से सुझाव भी आये हैं। लेकिन इलैक्शन कमीशन के पास अभी जो 22 रिक्मैंडेशंस पैंडिंग थीं, उनमें सिर्फ पांच रिक्मैंडेशंस पर ही इस अधिनियम में संशोधन लाया गया है। मैं चाहूंगा कि जो शेष 17 अभिशंसाएं हैं, उन पर भी यथाशीघ्र संशोधन प्रस्तुत किया जाए।

महोदया, मैं यह भी कहना चाहता हूं कि इस देश में, जैसे मंत्री जी ने बताया था कि 80 करोड़ मतदाता हैं और उनमें से 22 करोड़ मतदाता अपने मताधिकार का प्रयोग नहीं करते हैं। मैं इस संबंध में आपके माध्यम से सरकार से अनुरोध करना चाहता हूं कि मतदान को वोटिंग राइट्स को कम्पलसरी किया जाना चाहिए और जब तक आप मतदान को कम्पलसरी नहीं करेंगे, तब यह समस्या खड़ी रहेगी। मैं इसमें यह सुझाव भी देना चाहता हूं कि जो मतदान करेगा उसे साक्षरता का लाभ मिलेगा, जो मतदान करेगा उसे एन.एच.आर.एम. का लाभ मिलेगा, जो मतदान करेगा, उसे मिड डे मील का लाभ मिलेगा।

अगर ऐसा कुछ प्रावधान वोटिंग राइट के साथ कर दें तो मतदान का परसंटेज भी बढ़ जायेगा और जो योजनायें हैं, उनमें भी गम शतप्रतिशत लक्ष्य प्राप्त कर सकते हैं।

सभापति महोदया, वोटर आई कार्ड लम्बे समय से प्रक्रिया में है। कुछ राज्यों ने अच्छी प्रगति की है। मैं राजस्थान राज्य से आता हूं जहां पर 80 प्रतिशत और किसी किसी जिले में 90 प्रतिशत आई कार्ड बन गये हैं। मेरा कहना है कि आई कार्ड को कम्पलसरी करना चाहिये। जब तक आई कार्ड को कम्पलसरी नहीं करेंगे, वह हर मतदाता के पास नहीं होगा, तब तक फर्जी मतदान को आप रोक नहीं सकते हैं। आप एक तरफ फ्री एंड फेयर और इक्विटेबल इलैक्शन की बात करते हैं, वह बेमानी हो जायेगा। यहां पर ट्रिब्यूनल की बात आयी है। न्यायालयों में लम्बे समय् तक पैटीशन्स लम्बित रहती हैं। अगर उसके लिये इलैक्शन ट्रिब्यूनल बन जाये तो बेहतर होगा।

सभापति महोदया, यहां पर बहुत बहस चली कि हमारे देश में लोक सभा, विधानसभा, ग्राम पंचायत, को-आपरेटिव, नगर पालिका के चुनाव होते हैं। अगर ये सब चुनाव एक साथ करा दिये जायें तो बार बार मॉडल कोड ऑफ कंडक्ट की तलवार नहीं लटकेगी। जब राज्यों में 45 दिन पूर्व चुनाव की तारीख की घोषणा होती है तो मॉड़ल कोड ऑफ कंडक्ट लागू हो जाता है। सारी प्रशासनिक मशीनरी ठप्प हो जाती है। चुनाव के बाद परिणाम आते हैं तो उसके 8-10 दिन के बाद मॉडल कोड ऑफ कंडक्ट उठा लिय़ा जाता है। फिर कोई दूसरा चुनाव आ जाता है तब फिर मॉडल कोड ऑफ कंडक्ट लग जाता

है। मेरा आपके माध्यम से सरकार से अनुरोध है कि जितने भी चुनाव हों, वे सब एक साथ कराये जायें क्योंकि यहां पर जो पब्लिक विल की बात आयी थी, उसे भी नापा जा सकता है। हम उस पर खरे उतर सकते हैं। इसके माध्यम से चुनाव सुधार का बहुत बड़ा काम हो सकता है। चुनाव की घोषणा से मॉडल कोड आफ कंडक्ट के कारण हमें गाड़ी नहीं मिलती, सर्किट हाउस में नहीं ठहर सके। एक साथ चुनाव होने से सारी समस्या समाप्त हो जायेगी।

सभापति महोदया, इम्पैक्ट फीचर के नाम पर जो प्रिंट मीडिया या इलैक्ट्रोनिक मीडिया के लिये एक एम.पी. को 25 लाख रुपये का पैकेज दिया जाता है। मेरा सुझाव है कि एक एम. पी. को 25 लाख से 50 लाख रुपये का खर्च करने का अधिकार दिया जाये और वह आदमी जो एम.पी. जो चुनाव लड़ रहा है, उसके 50 लाख रुपये सरकार अपने खाते में जंमा करे और सारा खर्च खुद करे तो चुनाव व्यय ठीक से होगा और चुनाव लड़ने वाले को फर्जी एफिडेविट नहीं देना पड़ेगा। सरकार इस सुझाव पर गम्भीरता से विचार करे।

सभापति महोदया, मैं एक बात वोट जोड़ने और वोट कटने के बारे में कहना चाहता हूं। फॉर्म-6,7,8 को अभी सरल किया गया है लेकिन अभी भी उसमें कठिनाई है। इसमें प्रोवीजन है कि साधारणतया आप कहीं के रेज़िडेंट है तो आपका नाम वोटर लिस्ट में जुड़ जायेगा। मेरा कहना है कि जहां से वह आदमी आता है, अपने बिजनैस के सिलसिले में कोलकाता, मुम्बई या सूरत रहता है जहां उसका मकान भी है लेकिन औरिजिनल जगह पर उसका वोट कट जाता है लेकिन जहां वह बिजनैस करता है, वहां से कहा जाता है कि आपका वोट यहां नहीं बनेगा। इसलिये इस प्रक्रिया में सुधार किये जाने की आवश्यकता है। साधारणतया या तो वह मूल स्थान पर रहने वाला हो, वहां उसका वोट बने या जहां वह बिजनैस करता है, वहां उसका वोट बने नहीं तो डुप्लीकेशन प्रोसैस में दोनों जगहों पर उसका वोट कट जाता है और वह मताधिकार से वंचित रह जाता है। नामांकन दाखिल करने वाले दिन वोटर लिस्ट में अमेंडमेंट की बात करते हैं। कई बार ऐसा होता है और जैसा अभी राजस्थान में नगरपालिका के चुनाव थे, कुछ ऐसे लोगों को टिकट दे दिया गया जिनका नाम ही वोटर लिस्ट में नहीं था। पता चला कि एम.पी इलैक्शन के समय तो वोटर लिस्ट में नाम था लेकिन इसमें कैसे रह गया? अचानक कोई बी.एल.ओ. जाता है और सर्वे हो जाता है , पता नहीं गलती से नाम कट जाता है तो मेरा इसमें यह कहना है कि जिस दिन नामांकन भरना हो, उस दिन तक वोटर लिस्ट में नाम जुड़ने की सुविधा होनी चाहिये वरना पार्टी किसी व्यक्ति को टिकट दे देगी लेकिन वोटर लिस्ट में उसका नाम ही नहीं होने से वह चुनाव नहीं लड़ पाता है। इसमें यह व्यवस्था होनी चाहिए। मैं आपके माध्यम से निवेदन करना चाहता हूं कि इलेक्शन में जो ऑब्जर्वर लगते हैं, कई बार ऐसा होता है कि दो स्टेट उन ऑब्जर्वर पर ठीक खर्चा करते हैं तो वे उन्हें सही रिपोर्ट दे देते हैं, कहते हैं कि सब सही चल रहा है। वे काफी-कुछ अपनी डिमांड करते रहते हैं। किसी का लिविंग स्टेट कुछ है, किसी का कुछ है। मेरा कहना

है कि उन्हें कंसोलिडेटिड फंड से उन्हें खर्चे करने का अधिकार होना चाहिए, उन्हें स्टेट की मर्सी पर डिपेंड नहीं रहने चाहिए।

महोदया, अंतिम बात मैं इलेक्शन कमीशन के बारे में कहना चाहता हूं। मैं आपके माध्यम से कहना चाहता हूं कि इलेक्शन कमीशन को इतने अधिकार नहीं दिये जाने चाहिए। मैं आपको बताना चाहता हूं कि मैं एक जगह पर डीएम था, इलेक्शन प्रोसेस शुरू हो गया और मेरी शिकायतें शुरू हुईं। इलेक्शन कमीशन ने मुझे हटा दिया। मैं इलेक्शन कमीशन के पास गया कि मुझे क्यों हटाया गया, मेरी गलती क्या है? कहा गया कि साहब, आपकी डाक ज्यादा आती थी, हमने देखा कि रोज आपकी चिट्ठी आती है, आपको हटा ही देते हैं ताकि यह डाक कम हो जाए। यह क्या तरीका है? उसके बाद कोई अपील नहीं है। मैं कहना चाहता हूं कि इलेक्शन कमीशन भी अपनी सीमा में काम करे और जो ऑब्जर्वर आता है, उसे कंसोलिडेटिड फंड से खर्चा करने का अधिकार दे दो ताकि वह निष्पक्ष राय दे सके। इन्हीं शब्दों के साथ आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूं।

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): महोदया, मैं आपका हृदय से धन्यवाद करता हूं कि आपने मुझे इस बिल पर अपनी बात कहने का मौका दिया। जो बातें यहां हमारे सभी माननीय सदस्य, साथियों द्वारा कही गयी हैं, मैं उन्हें दोहराना नहीं चाहता हूं। मैं एक बात जरूर कहता चाहता हूं कि आजादी के बाद से चुनाव होते रहे और चुनाव प्रक्रिया के पूरा होने के बाद सरकारें बनती रहीं। आज भी 100 करोड़ के हिंदुस्तान में जो चुनाव हुए, वे निष्पक्ष हुए, अच्छे हुए और दुनिया के किसी भी अखबार ने कोई टिप्पणी इस तरह की नहीं की, कि हमारे चुनाव में कोई खराबी हुई है या हम अपने उद्देश्य से अलग हो गये हों। मुझे बहुत अचम्भा हुआ जब उस पूरे दिन मैं सबकी बातें सुनता रहा। मुझे लगा कि हम अपने ऊपर कोई प्रश्नचिन्ह पैदा कर रहे हैं। आज भी अन्य देशों के लोग हमसे यह राय मांगना चाहते हैं कि हम अपने यहां चुनाव कैसे कराते हैं? वे हमारा अनुभव जानना चाहते हैं। हमारे यहां से कुछ टीमें कई जगह यह बताने के लिए गयी हैं कि हमारी प्रक्रिया ऐसी है और हम इसे ऐसे पूरा करते हैं। जिस तरह की बातें मैंने उस दिन सुनीं, मुझे ताज्जुब हुआ। हो सकता है कि कुछ फैसले हमारे हक में न होते हों। वर्ष 1971 में जब श्रीमती इंदिरा गांधी चुनाव जीतकर आयीं, भारत में कांग्रेस की सरकार बनी तो बहुत जोर से कहा गया कि रूस में बैलेट छपा था और इस वजह से कांग्रेस जीत गयी। अभी भी श्रीमती सोनिया गांधी के नेतृत्व में यहां चुनाव हुआ और हमारी यूपीए की सरकार बनी। यह कहा गया कि मशीनों में कहीं भी बटन दबाओ, कांग्रेस पर लगता है, इसलिए कांग्रेस जीत गयी। सवाल कुछ भी कह दें, लेकिन एक बात सही है कि आज हमारा इलेक्शन कमीशन ऑफ इंडिया के नाम से एक मजबूत विंग है, जो बहुत अच्छे तरीके से चुनाव कराता है। हमें उसमें पूरा भरोसा रखना चाहिए।

महोदया, इसके साथ-साथ मैं एक बात और कहना चाहता हूं, जिसका जिक्र किसी ने भी नहीं किया है। जब हम चुनाव लड़ने जाते हैं तो बहुत सारी पाबंदियां, कायदे और कानून के मुताबिक हमसे कही जाती हैं। उसमें यह भी है कि आप कोई भी वोट धर्म के नाम पर नहीं मांगेंगे। धर्म का कोई भी उद्देश्य रखकर आप चुनाव नहीं लड़ेंगे। आप कोई भी मीटिंग करेंगे तो उसके अंदर आप किसी भगवान का जिक्र नहीं करेंगे, किसी धर्म का जिक्र नहीं करेंगे। मुझे अफसोस है कि आज भी आपके इस कानून का पालन नहीं होता है। शायद इसे दोबारा से देखने की जरूरत है। अक्सर यह देखा गया है। यह ज़रूरी नहीं कि चुनावों के दौरान आप धर्म या भगवान का नाम लें या न लें, लेकिन जिस समय आप चुनाव की तरफ जा रहे हों, जब चुनावों में छः महीने या साल भर रह जाए ...(व्यवधान)

सभापति महोदया : आप चाहें तो अपना वाक्य पूरा करें, नहीं तो बाद में आप अपना भाषण कंटीन्यूट करेंगे। अब प्राइवेट मैम्बर्स बिजनैस का समय हो गया है।

श्री जय प्रकाश अग्रवाल: क्या यह नहीं हो सकता कि प्राइवेट मैम्बर्स बिज़नैस को चार बजे कर दें? पहले भी ऐसा होता रहा है।

MADAM CHAIRMAN: You will continue next time.

Now, we take Private Members' Business.

15.30 hrs.

MOTION RE: FIRST AND SECOND REPORTS OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SHRI PRABODH PANDA (MIDNAPORE): I beg to move the following:-

> "That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on 25 November, 2009, subject to modification that para 6 and sub-para (iii) of para 7 of recommendations thereof, relating to allocation of time to Resolutions, be omitted and also agree with the Second Report of the Committee presented to the House on 2 December, 2009."

MADAM CHAIRMAN: The question is :

> "That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on 25 November, 2009, subject to modification that para 6 and sub-para (iii) of para 7 of recommendations thereof, relating to allocation of time to Resolutions, be omitted and also agree with the Second Report of the Committee presented to the House on 2 December, 2009."

The motion was adopted.

15.32 hrs.

PRIVATE MEMBERS' BILLS -INTRODUCED

(i) CONSTITUTION (AMENDMENT) BILL, 2009* (Amendment of article 275)

SHRI BAIJAYANT PANDA (KENDRAPARA): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI BAIJAYANT PANDA : I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 04.12.2009

** Introduced with the Recommendation of the President

15.32½ hrs.

(ii) ILLEGAL IMMIGRANTS AND OVERSTAYING FOREIGN NATIONALS (IDENTIFICATION AND DEPORTATION) BILL, 2009*

SHRI BAIJAYANT PANDA (KENDRAPARA): Madam, I beg to move for leave to introduce a Bill to provide for identification of illegal immigrants and those foreign nationals who are overstaying in the country or have gone missing after the expiry of their visas and for their deportation to the countries of their origin and for matters connected therewith or incidental thereto.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to provide for identification of illegal immigrants and those foreign nationals who are overstaying in the country or have gone missing after the expiry of their visas and for their deportation to the countries of their origin and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI BAIJAYANT PANDA : I introduce the Bill.

15.33 hrs.

(iii) PROMOTION OF TWO CHILD NORM BILL, 2009*

SHRI BAIJAYANT PANDA (KENDRAPARA): Madam, I beg to move for leave to introduce a Bill to provide for the promotion of two child norm to control population through incentives and for matters connected therewith or incidental thereto.

MADAM CHAIRMAN: The question is :

> "That leave be granted to introduce a Bill to provide for the promotion of two child norm to control population through incentives and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI BAIJAYANT PANDA : I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.2009

15.33 ½ hrs.

**(iv) CONSTITUTION (AMENDMENT) BILL, 2009*
(Insertion of new article 16A)**

SHRI BASU DEB ACHARIA (BANKURA): Madam, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI BASU DEB ACHARIA : I introduce the Bill.

15.34 hrs.

**(iv) SPECIAL IRRIGATION DEVELOPMENT FUND
(For Forest Areas) Bill, 2009***

श्री हंसराज गं. अहीर (चन्द्रपुर): मैं प्रस्ताव करता हूं कि वन क्षेत्रों में सिंचाई सुविधाओं के विकास के लिए विशेष सिंचाई विकास निधि की स्थापना करने और उससे संसक्त विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to provide for the setting up of a Special Irrigation Development Fund for the development of irrigation facilities in the forest areas and for matters connected therewith."

The motion was adopted.

श्री हंसराज गं. अहीर : मैं विधेयक पुरःस्थापित करता हूं।

MADAM CHAIRMAN: Prof. Ramshankar – not present.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.09

15.34½ hrs.

(vi) COMPULSORY VOTING BILL, 2009*

SHRIMATI SUPRIYA SULE (BARAMATI): Madam, I beg to move for leave to introduce a Bill to provide for compulsory voting by the electorate in the country and for matters connected therewith.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to provide for compulsory voting by the electorate in the country and for matters connected therewith."

The motion was adopted.

SHRIMATI SUPRIYA SULE : Madam, I introduce the Bill.

15.35 hrs.

(vii) SCHEDULED TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) AMENDMENT BILL, 2009* (Amendment of sections 2 and 6)

SHRI ANANT KUMAR HEGDE (UTTAR KANNADA): Madam, I beg to move for leave to introduce a Bill to amend the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to amend the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006."

The motion was adopted.

SHRI ANANT KUMAR HEGDE : Madam, I introduce the Bill.

---

* * Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.09

15.35½ hrs.

(viii) CONSTITUTION (AMENDMENT) BILL, 2009*
(Amendment of Seventh Schedule)

SHRI ANANT KUMAR HEGDE (UTTAR KANNADA): Madam, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI ANANT KUMAR HEGDE : Madam, I introduce the Bill.

15.36 hrs.

(ix) BASIC AND PRIMARY EDUCATION (COMPULSORY TEACHING IN MOTHER TONGUE) BILL, 2009*

श्री ओम प्रकाश यादव (सीवान): सभापति महोदया, मैं प्रस्ताव करता हूं कि बच्चों को बुनियादी और प्राथमिक शिक्षा प्रदान करने में सभी शिक्षण संस्थओं द्वारा मातृभााा के अनिवार्य प्रयोग और उससे संबंधित तथा उसके आनुांगिक वाियों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to provide for the compulsory use of mother tongue in imparting basic and primary education to children in all educational institutions and for matters connected therewith and incidental thereto."

The motion was adopted.

श्री ओम प्रकाश यादव : सभापति महोदया, मैं विधेयक पुर:स्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.09
** Introduced with the Recommendation of the President

15.36 ½ hrs.

(x) PROVISION OF COMMUNICATION FACILITIES IN EVERY VILLAGE BILL, 2009*

श्री ओम प्रकाश यादव (सीवान): सभापति महोदया, मैं प्रस्ताव करता हूं कि देश के सभी गांवों में टेलीफोन और डाक तथा तार घर की सुविधाओं तथा उससे संसक्त विायों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to provide for the facilities of telephone and post and telegraph office in all the villages of the country and for matters connected therewith."

The motion was adopted.

श्री ओम प्रकाश यादव : सभापति महोदया, मैं विधेयक पुर:स्थापित करता हूं।

15.37 hrs.

(xi) CONSTITUTION (AMENDMENT) BILL, 2009* (Amendment of the Eight Schedule)

श्री ओम प्रकाश यादव (सीवान): सभापति महोदया, मैं प्रस्ताव करता हूं कि भारत के संविधान में और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री ओम प्रकाश यादव : सभापति महोदया, मैं विधेयक पुर:स्थापित करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.09

15.37½ hrs.

(xii) SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF BIHAR BILL, 2009*

श्री ओम प्रकाश यादव (सीवान): सभापति महोदया, मैं प्रस्ताव करता हूं कि अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लोगों के कल्याण को बढ़ावा देने के प्रयोजनार्थ तथा इसके संसाधनों के विकास, विदोहन और समुचित उपयोग के लिए बिहार राज्य को विशेा वित्तीय सहायता का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to provide for special financial assistance to the State of Bihar for the purpose of promoting the welfare of Scheduled Castes, Scheduled Tribes and Other Backward Sections of people and for the development, exploitation and proper utilization of its resources."

The motion was adopted.

श्री ओम प्रकाश यादव : सभापति महोदया, मैं विधेयक पुर:स्थापित** करता हूं।

15.38 hrs.

(xiii) PREVENTION OF INSULTS TO NATIONAL HONOUR (AMENDMENT) BILL, 2009*
(Insertion of new section 4)

SHRI JAI PRAKASH AGARWAL (NORTH EAST DELHI): Madam, I beg to move for leave to introduce a Bill further to amend the Prevention of Insults to National Honour Act, 1971.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill further to amend the Prevention of Insults to National Honour Act, 1971."

The motion was adopted.

SHRI JAI PRAKASH AGARWAL : Madam, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.09
** Introduced with the recommendation of the President

15.39 hrs.

(xiv) YOUTH WELFARE BILL, 2009*

SHRI JAI PRAKASH AGARWAL (NORTH EAST DELHI): Madam, I beg to move for leave to introduce a Bill to provide for a comprehensive policy for the development of the youth in the country.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to provide for a comprehensive policy for the development of the youth in the country."

The motion was adopted.

SHRI JAI PRAKASH AGARWAL : Madam, I introduce the Bill.

15.40 hrs.

ERADICATION OF UNEMPLOYMENT BILL, 2009*

SHRI JAI PRAKASH AGARWAL (NORTH EAST DELHI): Madam, I beg to move for leave to introduce a Bill to provide a scheme for eradication of unemployment from the country.

MADAM CHAIRMAN : The question is:

> "That leave be granted to introduce a Bill to provide a scheme for eradication of unemployment from the country."

The motion was adopted.

SHRI JAI PRAKASH AGARWAL : Madam, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.09

** Introduced with the recommendation of the President

15.40½ hrs.

(xvi) ELECTRICITY (COMPULSORY SUPPLY TO KATRAS AND DENSELY POPULATED AREAS) BILL, 2009*

SHRI JAI PRAKASH AGARWAL (NORTH EAST DELHI): Madam, I beg to move for leave to introduce a Bill to provide for compulsory supply of electricity to Katras and densely populated areas located in the metropolitan and other major cities of the country and for matters connected therewith.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to provide for compulsory supply of electricity to Katras and densely populated areas located in the metropolitan and other major cities of the country and for matters connected therewith."

The motion was adopted.

SHRI JAI PRAKASH AGARWAL : Madam, I introduce the Bill.

15.41 hrs.

(xvii) INSURANCE AGENTS WELFARE BILL, 2009*

SHRI BASU DEB ACHARIA (BANKURA): Madam, I beg to move for leave to introduce a Bill to make provisions for the welfare of insurance agents and for matters connected therewith or incidental thereto.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to make provisions for the welfare of insurance agents and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI BASU DEB ACHARIA : Madam, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.09

** Introduced with the recommendation of the President

15.41½ hrs.

(xviii) SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF JHARKHAND BILL, 2009*

SHRI INDER SINGH NAMDHARI (CHATRA): Madam, I beg to move for leave to introduce a Bill to provide for special financial assistance to the State of Jharkhand for the purpose of promoting the welfare of Scheduled Castes, Scheduled Tribes and Other Backward Sections of people and for the development, exploitation and proper utilization of its resources.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to provide for special financial assistance to the State of Jharkhand for the purpose of promoting the welfare of Scheduled Castes, Scheduled Tribes and Other backward Sections of people and for the development, exploitation and proper utilization of its resources."

The motion was adopted.

SHRI INDER SINGH NAMDHARI : Madam, I introduce** the Bill.

15.42 hrs.

(xix) FOREST (CONSERVATION) AMENDMENT BILL, 2009*
(Insertion of new sections 3C and 3D)

श्री सतपाल महाराज (गढ़वाल): मैं प्रस्ताव करता हूं कि वन (संरक्षण) अधिनियम, 1980 में और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill further to amend the Forest (Conservation) Act, 1980."

The motion was adopted.

श्री सतपाल महाराज : मैं विधेयक` पुरःस्थापित करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.09

** Introduced with the recommendation of the President

15.42½ h rs.

(xx) CONSTITUTION (AMENDMENT) BILL, 2009*
(Insertion of new Article 371J)

SHRI INDER SINGH NAMDHARI (CHATRA): Madam, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI INDER SINGH NAMDHARI : Madam, I introduce the Bill.

15.43 hrs.

(xxi) PAYMENT OF GRATUITY (AMENDMENT) BILL, 2009*
(Amendment of section 4)

SHRI P.T. THOMAS (IDUKKI): Madam, I beg to move for leave to introduce a Bill further to amend the Payment of Gratuity Act, 1972.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill further to amend the Payment of Gratuity Act, 1972."

The motion was adopted.

SHRI P.T. THOMAS : Madam, I introduce the Bill.

15.43½ hrs.

RAINWATER (COMPULSORY HARVESTING) BILL, 2009*

SHRI ARJUN RAM MEGHWAL (BIKANER): Madam, I beg to move for leave to introduce a Bill to provide for compulsory harvesting of rainwater by every household, business establishment and Government building, in order to ensure availability of water and for matters connected therewith or incidental thereto.

MADAM CHAIRMAN: The question is:

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.09

"That leave be granted to introduce a Bill to provide for compulsory harvesting of rainwater by every household, business establishment and Government building, in order to ensure availability of water and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI ARJUN RAM MEGHWAL : Madam, I introduce the Bill.

15.44 hrs.

(xxiii) SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF RAJASTHAN BILL, 2009*

SHRI ARJUN RAM MEGHWAL (BIKANER): Madam, I beg to move for leave to introduce a Bill to provide for special financial assistance to the State of Rajasthan for the purpose of promoting the welfare of Scheduled Castes, Scheduled Tribes and Other Backward Sections of people and for the development, exploitation and proper utilization of its resources.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to provide for special financial assistance to the State of Rajasthan for the purpose of promoting the welfare of Scheduled Castes, Scheduled Tribes and Other Backward Sections of people and for the development, exploitation and proper utilization of its resources."

The motion was adopted.

SHRI ARJUN RAM MEGHWAL : Madam, I introduce** the Bill.

15.45 hrs.

(xxiv) INTEGRATED CHILD DEVELOPMENT SERVICES (REGULARISATION) BILL, 2009*

SHRI ARJUN RAM MEGHWAL (BIKANER): Madam, I beg to move for leave to introduce a Bill to provide for regularization and universalisation of Integrated Child Development Services in the country and for matters connected therewith or incidental thereto.

MADAM CHAIRMAN : The question is:

> "That leave be granted to introduce a Bill to provide for regularization and universalisation of Integrated Child Development Services in the country and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI ARJUN RAM MEGHWAL (BIKANER): I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.09

** Introduced with the recommendation of the President

15.45½ hrs.

(xxv) DOMESTIC WORKERS (CONDITIONS OF SERVICE) BILL, 2009*

SHRI ARJUN RAM MEGHWAL (BIKANER): I beg to move for leave to introduce a Bill to provide for the fixation of wages of domestic workers and for the improvement of their working conditions and for matters connected therewith.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to provide for the fixation of wages of domestic workers and for the improvement of their working conditions and for matters connected therewith."

The motion was adopted.

SHRI ARJUN RAM MEGHWAL : I introduce** the Bill.

MADAM CHAIRMAN: Item Nos. 48 and 49. Shri Yogi Adityanath. – Not present.

15.46 hrs.

(xxvi) CONSTITUTION (AMENDMENT) BILL, 2009*
Insertion of New Articles 275A and 371J)

PROF. RANJAN PRASAD YADAV (PATALIPUTRA): I beg to move for leave
to introduce a Bill further to amend the Constitution of India.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PROF. RANJAN PRASAD YADAV : I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.09
** Introduced with the recommendation of the President

15.47 hrs.

(xxvii) CHILD WELFARE BILL, 2009*

SHRI ADHIR CHOWDHURY (BAHARAMPUR): I beg to move for leave to introduce a Bill to provide for the welfare of children and for matters connected therewith.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to provide for the welfare of children and for matters connected therewith."

The motion was adopted.

SHRI ADHIR CHOWDHURY : I introduce the Bill.

15.47½ hrs.

(xxviii) ABOLITION OF DEALTH PENALTY TO WOMEN, CHILDREN AND INDIGENT PERSONS BILL, 2009*

SHRI ADHIR CHOWDHURY (BAHARAMPUR): I beg to move for leave to introduce a Bill to abolish death penalty to women, children and indigent persons.

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to abolish death penalty to women, children and indigent persons."

The motion was adopted.

SHRI ADHIR CHOWDHURY : I introduce the Bill.

15.48 hrs.

(xxix) POOR AND DESTITUTE AGRICULTURAL WORKERS AND ARTISANS (WELFARE) BILL, 2009*

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, मैं प्रस्ताव करता हूं कि गरीब और निराश्रितों तथा गांवों में रहने वाले ऐसे अन्य कृषि कर्मकारों और कारीगरों के लिए एक प्राधिकरण के माध्यम से कल्याण उपायों तथा मृत्यु अथवा स्थायी निःशक्तता के मामलों में प्रतिकर के भुगतान, वृद्धावस्था पेंशन, चिकित्सीय सहायता,

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.09

महिला कर्मकारों और कारीगरों के लिए प्रसूति और शिशुकक्ष सुविधाओं के लिए एक कल्याण कोष की स्थापना और काम की शर्तों के विनियमन तथा उससे सम्बन्धित अथवा उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to provide for welfare measures for the poor and destitute and such other agricultural workers and artisans living in villages through an Authority and establishment of a Welfare Fund for payment of compensation in cases of death or permanent disability, old-age pension, medical assistance, maternity and crèche facilities for the women workers and artisans and for regulating the conditions of work and for matters connected therewith or incidental thereto."

The motion was adopted.

श्री शैलेन्द्र कुमार : महोदया, मैं विधेयक पुरःस्थापित करता हूं।

15.49 hrs.

(xxx) CONSTITUTION (AMENDMENT) BILL, 2009* (AMENDMENT OF ARTICLE 48)

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, मैं प्रस्ताव करता हूं कि भारत के संविधान में और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री शैलेन्द्र कुमार : महोदया, मैं विधेयक पुरःस्थापित करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.09

15.50 hrs.

(xxxi) STREET CHILDREN (REHABILITATION AND WELFARE) BILL, 2009 *

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, मैं प्रस्ताव करता हूं कि उन निस्सहाय बालकों, जो कूड़ा बीनकर, भिक्षावृत्ति से, जूते पालिश करके, पॉटर के रूप में काम करके या सड़क के क्रासिंग या सार्वजनिक स्थानों पर करतब दिखाकर जीवन-यापन करते हैं, के लिए संघ और राज्य सरकारों द्वारा किए जाने वाले पुनर्वास और कल्याणकारी उपायों और उन्हें अभिरक्षा में लेकर उनका पुनर्वास करने और उन्हें उचित देख-रेख, संरक्षण, शिक्षा, व्यावसायिक प्रशिक्षण प्रदान करने तथा उससे संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

MADAM CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to provide for the rehabilitation and welfare measures to be undertaken by the Union and the State Governments for the street children who subsist on rag picking, begging, shoe polishing, working as potters or performing acrobatics at road crossings or public places and for their rehabilitation by taking their custody and providing them due care, protection, education, vocational training and for matters connected therewith or incidental thereto."

The motion was adopted.

श्री शैलेन्द्र कुमार : महोदया, मैं विधेयक पुरःस्थापित करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 04.12.09

15.51 hrs.

UNDERDEVELOPED AND BACKWARD AREAS AND REGIONS (SPECIAL PROVISIONS FOR ACCELERATED DEVELOPMENT) BILL, 2009 – Contd.

MR. CHAIRMAN : Now, we shall take up item No.56.

I have to inform the hon. Members that on the last occasion, on 31.07.2009, before the House was adjourned, the hon. Minister, Shri V. Narayanasamy had started his speech by way of intervention in the debate on the Bill. After the speech of the hon. Minister, hon. Member in-charge has to exercise high reply to reply. Out of 4 hours 30 minutes allotted for discussion of the Bill, 4 hours 27 minutes have already been taken. Thus, almost exhausting the time allotted for discussion. We may extend the time for discussion of the Bill till Member in-charge exercise his right to reply. I hope the House agrees to it.

SEVERAL HON. MEMBERS: Yes, Madam.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Thank you for giving me this opportunity to reply to the very important debate. More than 15 hon. Members participated in the discussion including the hon. Member from Orissa, Shri Baijayant Panda, who moved the Bill – The Underdeveloped and Backward Areas and Regions (Special Provisions for Accelerated Development Bill, 2009.

It is a very important subject. The hon. Member and we are also very much concerned about the backward region in the country. It is about the facilities to be provided, the amenities to be provided in the backward region and also in the under-developed areas where education, health indicators, drinking water problem, the problem of employment, especially unemployment, which is mounting in the rural areas, irrigation facilities, etc. There are various problems which the hon. Member has mentioned while raising the issue. Not only the hon. Member, there are about 14 Members, apart from him, cutting across party lines, they raised the issue of developing the backward

region and special attention has to be paid by the Government of India for those regions, which have been under-developed.

The hon. Member gave various suggestions. In the Bill, he has mentioned constitution of an Under-Developed and Backward Areas and Regions Development Authority, which has to be chaired by the hon. Prime Minister. He has also mentioned the work that has to be performed by the Authority, especially in the field of railways, road, communication, industrial development, irrigation facilities, agriculture and agro-based industries, construction and preserving the water bodies and in the field of agriculture and poultry farming, piggery, livestock, dairy products, cottage and village industries, Public Distribution System, family welfare.

The subject which the hon. Member has raised, it is not only the Central Government, the role has to be played both by the Central Government and the State Government for overall development of the backward region and the under-developed region. The Central Government is only a funding agency. On the one side, we have the planning process. Planning is done by the respective State Governments, the hon. Chief Minister and the Council of Ministers. By identifying the priority areas for the development of that region, early budget is being prepared and sent to the Planning Commission. The Planning Commission allocates 30 per cent of the fund for distribution among the special category States, like the States in the hilly region, border areas and the North-eastern States and 70 per cent of the fund is distributed among the non special category States through various planning processes in the States. While distributing the money a formula is worked out. The States where below poverty line population is more, are given weightage with regard to creating infrastructure like roads, schools, hospitals, irrigation, water supply and child and women welfare. Planning process starts at the Panchayat level. Panchayati Raj institutions have been constituted in all the States. We have been insisting the State Governments to collect the data from the panchayats so that due weightage could be given to even development of the rural areas.

The hon. Member has been critical of some important issues. He has mentioned about the command economy, which is his code word. In his speech he has referred to the freight equalisation scheme, royalty for mining and the railway sector not being given priority by the Government of India. These are the major issues on which the hon. Member showed his concern while speaking on the subject.

I would like to mention that apart from the regular Budget allocation that is being made to various States on the basis of the Budget presented by the individual State Government, we have various other programmes for the under-developed and backward regions. The Backward Region Grant Fund, which has been constituted by the Government of India, gives special focus to Orissa and Bihar. As far as Bihar is concerned - there are thousands of villages in Bihar where tribal and the Scheduled Castes and Scheduled Tribes population is much - for the supply of electricity and drinking water an allocation of Rs.1000 crore, apart from the Budget allocation and the money provided under the Centrally sponsored scheme, has been made by the Government of India.

As far as Orissa is concerned, it is one of the States rich in minerals. It also has more backward, tribal and scheduled caste and scheduled tribe population. We know the living conditions of especially the KBK districts of Orissa. They have been suffering for drinking water. There are no proper approach roads. Tribal people living in the forests can not enter the villages because there is no electricity on the way. When Shri Rajiv Gandhi was the Prime Minister, for the development of KBK districts, Rs.250 crore was provided annually by the Government of India It was continued even by the NDA Government.

16.00 hrs.

It is now being matched with the present scheme of Backward Region Grant Fund and is continued to be given to those regions. This money is being provided for giving life support to the people of that region. Now those three districts have been made into eight districts by the State Government. Even then the money is being provided by the Government of India for the KBK region of Orissa.

Madam, I would like to quote how the funds have been given by the Government of India for Orissa and what is the total amount that has been spent for various schemes which, I think, the hon. Member will appreciate. This is apart from the Budget money and these are centrally-sponsored schemes. Under the National Rural Employment Scheme, in 2008-09, Rs.1100 crore was provided and the expenditure was Rs.678 crore. Only 67.83 per cent was spent by the State Government.

Then coming to Indira Avas Yojana, Rs.315.81 crore was given. In that, the Central Government's share is Rs.251.99 crore. So, 79.79 per cent was the target achieved by the State Government. Then coming to Central Rural Sanitation Programme, Rs.68 crore has been provided by the Government of India. The target achieved was only 67.45 per cent. Under the Jawaharlal Nehru Urban Renewal Mission in 2008-09, out of Rs.100 crore which was provided, the central share was Rs.73.63 crore and the target achieved was only 73.63 per cent. Coming to 2009-10, Rs.1000 crore was given under the Employment Guarantee Scheme. The amount spent was only Rs.175.88 crore up to 31st August as per our records. Only 17.59 per cent has been spent. Like that, if you look at the total amount provided under the centrally-sponsored schemes by the Government, the spending is not sufficient. It is not up to the mark.

As I said earlier, the Central Government will give the money and the State Government has got the machinery for the purpose of implementation of those schemes. The Central Government only monitors the programmes. State Governments should implement the schemes efficiently. I had an opportunity

to go to Orissa which the hon. Member also knows. I visited the KBK districts. I saw the plight of the people there. That area has to be developed. There is no two opinions about it. But even then as an implementing agency, my appeal to the hon. Members would be that apart from the fund provided for various schemes by the Government of India under the Centrally-sponsored schemes, money should reach the targeted people. It has to be ensured whether there is a ruling party Government or the opposition party Government in the States. We should ensure that the targeted groups get the advantages of these schemes. Then alone the schemes would be successful and the targeted groups will get the advantages of the scheme and they will come above poverty line. These 15 to 16 centrally-sponsored schemes are being implemented by the Government of India for the purpose of developing the backward regions, hilly areas, border areas and the people living in the tribal areas as all Scheduled Castes and Scheduled Tribe areas.

Then the Tribal Sub Plan is being implemented by the Government of India. The percentage of total tribal population in the country is about 8.2 per cent. The Tribal Sub Plan is there in about 24 States and some Union Territories. The Government is implementing various schemes for the tribal population as a support for increasing their capacity building. The funds are provided. The Central Government, in the year 2005-06, had formulated the scheme on priority basis and retained only those schemes which helped in income generation for these people. This scheme has been very successful in States like Chattisgarh, Jharkhand, Orissa, Madhya Pradesh, Rajasthan, Tripura, Manipur, Gujarat, Goa, Jammu and Kashmir and Maharashtra. This is targeted only for the tribal population.

As far as Minority Development is concerned, there are about 90 districts which have a Minority dominated population. An amount of Rs. 2750 crore has been allocated in the Eleventh Five Year Plan for their education, health, employment generation, construction of houses and providing drinking water facilities. This money has been allocated for distribution in the minority dominated districts for the purpose of providing basic amenities including

education and health for the minority population. There were a lot of representations received from the people belonging to minority communities and the hon. Prime Minister was kind enough to intervene in the matter and announced an additional Rs. 1,000 crore for the minority population apart from whatever has been allocated under the Eleventh Five Year Plan for this purpose in order to bring about improvement in their field of education, employment and also if they were to start business and such other things.

Apart from this there is a very good scheme now which has been announced by the hon. Finance Minister in his Budget speech of 2009-10, namely, the *Pradhanmantri Adarsh Gram Yojana* (PMAGY). It is a pilot scheme. This will be implemented in 44,000 villages across the country where the population of Scheduled Castes is above 50 per cent. As a pilot project the Government is implementing it in some States and for that the Government has initially allotted a sum of Rs. 100 crore and in a phased manner it will be extended to 44,000 villages across the country which will be made model villages. This is being done for the development of the Scheduled Caste population in the country.

The hon. Member was referring to one area of his concern, namely, about the growth and the facilities being provided to the urban areas. He was referring to the point that employment generation in rural areas was very slow and the people were not getting the required facilities. The hon. Member was especially concerned about the fact that States were not being given their due share. The main concern of the hon. Member was about the royalty that accrue to the Government is not duly shared with States. I would like to submit to the hon. Member that the policy in regard to royalty was revised and it was increased to 10 per cent by the Government of India. It was so done because the Central Government found that State Governments should also get their due share and this should satisfy the hon. Member who comes from a mineral rich State like Orissa. It is one of the States which has a power generation capacity of a high order. They had excess power and had shared that with various other

States. Under the new policy, the power generating States like Orissa and Jharkhand where there is availability of coal and also where several private investors are coming for the purpose of investing in the power sector is likely to do well. Those States will become, within a short period, power surplus States and they will be able to get more revenue out of it because the power-generating companies will be paying money to those State Governments.

In the Border Area Development Programme, on which I did not want to mention elaborately..… (*Interruptions*) He says that the hon. Members are satisfied now. But I will be happy if the hon. Member, Shri Panda is satisfied because he has been very vocal in raising this issue. I do not want to satisfy Shri Jairam Ramesh alone but other hon. Members as well.

Madam Chairman, about the development of border areas and hill areas development, the Hill Area Development Scheme is a very important scheme. For the people living in hill districts of Assam, Tamil Nadu and West Bengal, the Government has provided about Rs. 110 crore for all the three States together. The State-wise break-up is like this. It is Rs. 55.57 crore for Assam, Rs. 28.97 crore for Tamil Nadu and Rs. 25.97 crore for West Bengal. These funds have been provided for the development of hill areas.

As regards Western Ghats development which covers about five States, namely, Goa, Karnataka, Maharashtra, Kerala and Tamil Nadu, a sum of Rs. 1391 core has been provided by the Government of India.

I would tell the hon. Member that the budget allocation for Orissa has been increased in recent years. It was originally Rs. 2200 crore and now it has gone upto Rs. 9000 crore. Roughly about Rs. 7000 crore is provided under the Centrally-sponsored scheme. This is apart from the royalty which the State Government is getting.

Regarding Bharat Nirman, it is a very important scheme. About Rs. 1 lakh crore has been allocated for that purpose by the Government of India which covers housing, electricity supply, water supply, roads, sanitation. Bharat Nirman covers all these areas.

The Jawaharlal Nehru Urban Renewal Mission focuses on developing the urban areas. Urban facilities enjoyed by certain groups have to be provided to the urban slum dwellers also. They also have to be taken care of. For this purpose, one lakh crore of rupees has been allocated by the Government of India.

Apart from that, one of the novel schemes which have been introduced and has become successful is the National Rural Employment Guarantee Scheme. This year, about Rs. 39,100 crore has been provided for it. The hon. Prime Minister has made it very clear that not only for this scheme but also for any other scheme implemented by the Government of India, fund is not a problem. We want rural people to get strengthened and get employment opportunities. Agricultural workers who get employment for two to three months in a year should not sit idle for the rest of the year. Earlier, 150 districts were covered under this scheme. Then the number was increased to 200 districts. Now, it is implemented throughout the country. The amount paid for seven hours was Rs. 80 which is now increased to Rs. 100. Agricultural workers who are working in the fields are getting this amount. Today, complaints are coming from the farmers that they are not getting labourers for working in the agricultural fields because people get employed under NREGA. So, it is a very successful scheme being implemented throughout the country. Every household will be earning a minimum of Rs. 6000 to Rs. 8000 a year which is an additional income apart from the regular income which the farming community gets in this country.

The Sarva Shiksha Abhiyan, as you know, is being implemented in all the States. This scheme is being implemented by the Government of India for providing infrastructure for schools, for children who are studying in the schools, creating playground for the children who are studying there and for appointment of teachers.

The National Rural Health Mission is one of the novel schemes. It is helping the rural people. When I visited Chhattisgarh and Madhya Pradesh, under this scheme, I found that medicines for people affected by malaria and

filaria are available in the Primary Health Centres. These are the schemes which are being implemented by the Government of India to attack poverty.

I agree with the hon. Member that there is disparity. On the one side, in the urban areas people are getting all the amenities and on the other side, people in rural areas are deprived of these facilities. So, the rural population has to come up very well. The authority which he has mentioned is not going to solve the problems. It is not only I, but also two or three other hon. Members, who said this. They have also said that constitution of this authority alone will not solve the problem. It is the concerted effort on the part of the Government of India, on the part of the State Governments and the local bodies, which will solve the problems. All have to work together. The hon. Members of Parliament have to pay attention towards the implementation of the schemes so that the people who are really in need of those facilities can get them.

I found that several hon. Members, while raising the issues, showed their concern. I agree with them. The Government of India, with its limited and available resources, is distributing the funds to various States. It has been done equitably depending upon the BPL population. Those States where the BPL population is more have been given weightage. Those States where the income ratio is increasing, have been given lesser support by the Government of India. The border areas, the tribal areas and the hilly areas have been the focus of the Government of India. The hon. Member will agree with me on this. Uplifting the Scheduled Castes, Scheduled Tribes, OBCs and minorities has been the target of the present Government of India. The UPA I also did it. Now, the UPA II is increasing the allocation for those schemes which the Government is implementing in the whole country.

The hon. Member was in the Rajya Sabha. Now, he has come to the Lok Sabha. I followed him from the Rajya Sabha to the Lok Sabha. Therefore, while considering all these aspects, the Government of India is fully aware of the problem which the rural areas are facing. The Government of India has given a lot of weightage for developing under-developed and backward regions in the country. The hon. Member's concern has been shared by other hon.

Members in this House. Whatever possible help or assistance, which has to be given by the Government of India for the development of backward and under-developed areas, has been given by the Government of India. By constituting an authority we cannot do wonders. The authority will be only an advisory body. There are so many implementing agencies. Implementation is the main focus of our planning. Implementation has to be done by all the stakeholders concerned.

Therefore, I would request the hon. Member to consider the submissions which have been made by me. I hope the hon. Member would have been satisfied with my reply and that he would withdraw the Bill. The points which have been made by the hon. Members will be noted. The Action Plans that have been implemented by the Government of India and various State Governments will definitely, step by step, lift the BPL population to above poverty line and all basic amenities will be provided to the people of this country.

MADAM CHAIRMAN : Shri Panda, I think you are satisfied with the fool-proof reply of the hon. Minister.

SHRI BAIJAYANT PANDA (KENDRAPARA): Madam, I thank you very much for letting me exercise my right of reply.

At the outset, I would like to state that the hon. Minister's intervention was richly scattered with data, facts and figures, financial numbers and with details of various schemes of the Government of India. It clearly demonstrates his understanding of his subject and his Ministry. By virtue of his having been in charge of the State of Orissa for his Party, he has first-hand exposure and he spoke knowledgeably about many of the problems that we face. While respecting his viewpoints, there are certain issues on which I must respectfully disagree. I will seek your indulgence for a few minutes just to make these points.

MADAM CHAIRMAN: All right.

SHRI BAIJAYANT PANDA : I would like to point out that what I was asking for in proposing to form this Authority can be summed up in two words: to have focused attention on these areas. It is not just about Orissa. I am not just speaking about my State of Orissa. I am speaking about ten areas including the other backward areas like Vidharba and other States.

Is it not a fact, as the hon. Minister himself has acknowledged, that in these States, the poverty level is much higher than the national average? In my State, for instance, the poverty level is double that of the national average. The hon. Minister alluded to the tribal population and the problems that they face. He pointed out that the national population of tribals is 8.2 per cent.

16.22 hrs.

(Shri Inder Singh Namdhari *in the Chair*)

I would also take this opportunity to point out that in my State, it is more than three times of that. One out of every four persons in Orrisa is a tribal person. So, the level of disparity that we have, the percentage of the population that faces this problem is much more accentuated in some of these backward areas. I would also like to point out that there is a national responsibility here. Here, I would like to respectfully disagree with the hon. Minister's statement

that the Central Government is only a funding authority and that the State Governments have to implement these things. That is, of course, largely true. But the Central Government also has a responsibility to hand-hold the States and to provide solution because a national solution is not always the best solution for a specific part of the country because one size does not fit all.

I would like to make a reference here that for many years in the national Government, a view was taken that the naxal problem is a State level law and order problem. That kind of an attitude has allowed the problem to grow until it has come to a crisis level. Finally, now, the national Government, the Central Government is compelled to take action on a war footing basis which could have been started about five or six or seven years ago.

Sir, the hon. Minister referred to my references to the command economy, freight equalization and mineral royalties. But these are the facts. It is a fact that we had a command economy. It is a fact that for a certain period of many decades, some parts of the country grew faster than some other parts of the country like Orissa and some of the other States that I am referring to. It is a fact that there were some policies which did not help us. The Freight Equalisation Policy allowed the industry to be incentivised to go elsewhere. The *ad valorem* policy is there. These are the policies that are being gradually corrected as the hon. Minister pointed out. But the fact is that they are being corrected in recent years. For 60 years, these regions had to suffer from these policy deficiencies which were made at a national level. Therefore, the national Government, the Central Government has a responsibility.

As I said, it is in the self-interest of the Central Government and of the rest of the country to want that these backward areas are to be developed faster. There is a responsibility of the Central Government to be more than just a funding agency. Of course, the Central Government is the funding agency. The hon. Minister has pointed out certain examples. For example, he mentioned the Backward Regions Grant Fund. Yes, he is correct in the point that he makes. But I would like to provide another perspective.

Sir, an amount of Rs. 250 crore was being given to KBK districts for several years before the Backward Region Grant Fund Scheme was initiated a few years ago. What did it do? When the Backward Region Grant Fund Scheme was initiated, it was initiated not just for the most under-developed part of the country, which is the KBK area, but for scores of districts throughout the country. So, there are districts also in many more advanced States in the Northern, Western and Southern India which come under the same Backward Region Grant Fund Scheme. The point that we have been making in Orissa and in some of these other States is that some parts of the country are so far behind like the KBK area that they cannot be equated with districts in Punjab or Karnataka or some other States. There has to be some special attention that has to be given to these areas.

The hon. Minister said that the proposed authority will not solve the problem. I am not saying that the proposed authority is the only solution to the problem. For example, we have the Planning Commission. What does it do? The Planning Commission does not solve all the problems of the country. But we also have other authorities for specified regions. We have the Ministry of Development of North Eastern Region for the Northeast. In Orissa itself, we have the Western Orissa Development Council so that the Western part of Orissa also develops as fast as the coastal part. What happens with an authority like that is that it gets the attention of the Prime Minister, it gets the attention of the Sub-Committee of Cabinet Ministers, who then pay focussed attention to these 10 regions which are very far behind the national average so that they can be brought up.

Sir, the hon. Minister gave us some figures about the National Rural Employment Guarantee Scheme. It is a fact that the NREGS applies to the whole country. But again I would like to emphasize here that one size scheme does not fit everybody. I can give an example of our own State. In certain parts of Orissa, the NREGS works rather well, but in other parts of the State, the price levels and the structure of the scheme itself is such that it allows only a certain degree of mechanised intervention and so it comes in the way.

Therefore, it does not suit the requirement of that particular region. So, the State Government of Orissa had made a request and the hon. Members of Parliament have made a request to the Central Government to change this scheme accordingly. Now, it is difficult for them to appreciate it here because it is not a national problem. This problem does not prevail in Punjab or in other places where the scheme works better. So, our point is that the scheme, sometimes, needs to be tailored to suit regional problems and regional shortcomings. If it were to get the attention of the Prime Minister and if it were to get the attention of a structure just like the Planning Commission to focus on these 10 least developed parts of the country, then it will be easier for us to solve this problem because the changes or modifications in the policy that we request can be taken up rather well.

Sir, I do not want to take much time of the House. Before concluding, I would like to raise just one more issue. The hon. Minister said that the States have the responsibility to implement the schemes. We do not shirk that responsibility in the States. I would like to make a point that Orissa has long been a very backward State and this level of poverty did not happen overnight. It happened over decades and it happened over centuries. But let us take a look at what has happened in the last decade. In the last decade, if you look, for example, there are certain social indicators like malnutrition. The malnutrition figure throughout the country is reducing very slowly. Malnutrition is reducing in the last six years actually at a rate of only one per cent for the whole country and yet, in the State of Orissa, we have had the maximum reduction of malnutrition. We have had a reduction of 10 per cent. So, it is not that we are not making progress. On the economic front, Orissa has traditionally been laggard. Our economic development has been far behind the national average and yet, for the last four years in a row, Orissa's economic growth rate has been higher than the national average.

So, efforts are being made and we are seeing results, but because States like mine and all these other 10 regions that I am speaking about have suffered not just in recent years, but for many decades and many centuries, it will take

time for them to catch up on this trajectory of development. That is why, I think, there is an onus on the Central Government to take greater interest and pay greater attention to these areas.

Sir, the hon. Minister has made a point that the States have been given their due shares. We can argue about the monetary amount of shares under various schemes and the ability to absorb that funding and the need to modify certain schemes to suit local requirements. But I would like to emphasize that I am not just talking about money. I am saying that the States must not only get the Central Government's funding, but they must also get the Central Government's attention. I think, that is the critical factor which is missing. If we can take the planning process closer to the field, if we can take the planning process closer to the problem, it will be better. There are certain decisions that can only be taken at the level of the Cabinet of the Government of India or the Prime Minister of the Government of India and in the normal process for it to filter through the Planning Commission and it be given the due weightage as to various problems in different parts of the country, it takes years to find a solution whereas if an authority like this could sit once a year or twice a year and given attention to the ten most backward regions of the country, solutions could be found much faster and we could have a much faster development than what I have just pointed out where we have turned the corner in places like Orissa, but we still have a long way to go.

In concluding, I would just like to give one more example of how we are suffering from policy differentiation and then I will conclude. The hon. Minister talked about energy and electricity and I know he made a reference to hon. Minister, Shri Jairam Ramesh, who has his concerns about coal based electricity development. But the fact is, States like ours have a natural resource. The alternatives to coal based development today are far too costly. The funding must come from somewhere. The technology exists for solar, the technology exists for wind power generation, but the cost is much higher than if you were to develop our natural resources.

I would like to bring to the attention of the hon. Minister that, for example, Orissa was the pioneering State in electricity reforms. In the early 1990s, when the late Biju Patnaik was Chief Minister of Orissa, the first electricity reforms happened in India in the State of Orissa and only after that it started happening in other States and today, of course, there have been countrywide electricity reforms.

But what has this done for us? Of course, it has made the system much more transparent, it has got us much more investment, it has separated distribution and transmission from generation, but there is another side to the coin. I will give an example, because of this reform in electricity sector, which took place more than 15 years ago, the transmission and the distribution companies have been privatised. Now, what happens? Later on the Government of India comes up with a scheme which is to give more funds and more focus to rural electrification. So, there is an accelerated rural electrification development programme. Orissa does not get anything from it, Orissa does not benefit from it because the distribution companies have got 51 per cent private sector ownership.

The contradiction is that the Central Government is actually encouraging States all over the country to privatise and to separate the distribution so that the transmission in distribution losses can be reduced. So, what one hand provides, the other hand takes away. If this were to get the attention of the hon. Prime Minister, we are convinced that no Central Government can deny the right that while these rural accelerated electrification development programme funds are being given to other States, certainly it should not be denied to Orissa. So, these are the kind of policy modifications that are required. State Governments keep on making these requests to the Central Government. They sometimes take months and years to get the due attention whereas an authority like this would be meeting once a year or twice a year and would be specifically focussing on these suggestions and would take the authority of the Cabinet of the Government of India to solve these problems so that we could have faster development.

In concluding, I would like to say that the hon. Minister has requested me to withdraw the Bill and I am well aware of the convention of this august House that Private Members' Bills are, in fact, withdrawn. I was hoping that the hon. Minister would give us an assurance that such an authority would be set up. Now, in the absence of such an assurance, I take some heart from his understanding of the problems in Orissa and understanding of the problems of the backward areas, so if not today, at some mere point, we look forward to a solution to these problems and if an authority like this cannot be contemplated, I would seek his personal intervention to ensure that the Prime Minister's Office and the Planning Commission get to deal with our problems on a more urgent basis.

With that, I would like to withdraw the Bill.

I beg to move for leave to withdraw the Bill to provide for the establishment of an autonomous Central authority to ensure rapid, accelerated and overall development of poor, underdeveloped and backward areas and regions of the country which lag behind in matters of development of infrastructure in economic, social, educational, technical and industrial fields and assure their speedy development in a planned manner and for matters connected therewith or incidental thereto.

MR. CHAIRMAN : The question is:

> "That leave be granted to withdraw the Bill to provide for the establishment of an autonomous Central authority to ensure rapid, accelerated and overall development of poor, underdeveloped and backward areas and regions of the country which lag behind in matters of development of infrastructure in economic, social, educational, technical and industrial fields and assure their speedy development in a planned manner and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI BAIJAYANT PANDA (KENDRAPARA): Sir, I withdraw the Bill.

SHRI V. NARAYANASAMY: I thank the hon. Member for withdrawing the Bill.

16.35 hrs.

PREVENTION OF CRUELTY TO ANIMALS (AMENDMENT) BILL, 2009 (Amentment of Section 11 etc.)

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): Sir, I beg to move:

> "That the Bill further to amend the Prevention of Cruelty to Animals Act, 1960, be taken into consideration."

India is a vast country with so many languages, so many castes and so many religions. Every community, every caste has its own festivals and has its own culture. From times immemorial, in Goa, whenever there is a local feast, at about 3 o'clock in the afternoon, there will be a bull or a buffalo fight, followed by football game. Though Goa is a small State, it is very famous for football. It is today one of the world tourist destinations. Much more than the population of the State, there are the visitors. Our population is about 15 lakhs; about 24 or 25 lakh people visit Goa every year.

Till four years back, there used to be rampant bullfights. Goa is 70 per cent urbanized, and in the vicinity of any town all the villages are urbanized. Say, 20 years back, every household had cattle. Whenever they took cattle for grazing, there the males used to fight and children and all others used to witness. Today, people do not know; if you see children in the cities, some of them do not know even what a male buffalo is. It is because, there are no bullock carts; there are no ploughs. Agriculture is mechanized; you see tractors. So, people today have not seen a bull fight which they used to see in the fields. That is the reason why lovers of animals, who rear these animals, want to establish the champion bull or the champion buffalo. That is the reason why they conduct the bullfights. Till four years back, bullfights and buffalo fights used to be very rampant; till somebody, some citizens, who are so-called lovers of animals, filed a PIL in the court. Based on the Cruelty to Animals Act, 1960, the court gave a verdict that bullfights or buffalo fights have to be stopped. Not that they have been stopped; even now you go in the villages; earlier they used to do it openly at 3 o'clock or four o'clock; today they have

them at 7 o'clock in the morning or at 6 o'clock in the morning. Suddenly people come to know that there is a bullfight; you will see two thousand or three thousand people there. They gather to see the bullfight. Then finally for all these things that are done clandestinely, let us not forget that we have to grease somebody's palm. Some authority you have to catch hold; then it is nothing.

Actually as I said earlier, the people who rear these animals, care more these animals than their own children and family members. Now we say this fight is a cruelty to animals. Buffalo and bulls that are tied to a cart, is it not a cruelty? Buffaloes and bulls that are tied to a plough and whole day, morning and evening, they are used to plough the fields; is that not cruelty? If you go to see after all that, they are not even fed properly.

If you see these bulls and buffaloes that are reared and taken for a fight, they are fed so well. Everyday in the morning, two or three people take them for a walk and make them run. Then what is it? It is not a fight; actually it is only butting. They bang their heads. I am not very fond of this. I also come from the coastal belt. People in the coastal belt love this fight. In my lifetime I have never heard a buffalo or a bull having died when they are fighting.

We call it a sport. That is how it was going on. Now it has been stopped. Let us see human beings. Three years back, when Dempo was playing against Mohun Bagan in Bangalore, Barreto scored both the goals; after scoring the second goal he dashed against the goalkeeper, and he died on the spot. So many humans, young players, are injured on the playing field.

You see boxing. After the fight is over, many a time they are disfigured. You cannot recognize them. You see kickboxing. You see wrestling. You see Karate and WWF. People know that these are dangerous. Yet, people compete. Parents allow their children because they want to establish who the champion is.

Let us see the animal kingdom. We have heard of the word 'lone elephant'. What is the meaning of 'lone elephant'? In animal kingdom, you have a leader of every herd, a small group; in the ward he is the in-charge. How is it established? It is not from his looks; it is not established on his

height, on his colour. It is established on his strength. He who wins becomes the head of the herd. He protects the herd. What is the Charles Darwin's theory? Struggle for existence and survival of the fittest! The teachers in those days used to give the examples of dogs in August. Many male dogs go after female dogs. Who procreates finally? It is the one who is the strongest. So, you get the progeny of the one who is the strongest. The same is the case with elephants. The head of the herd is the one who procreates. When a newcomer comes, who is as strong or stronger than the current one, when he is defeated he runs away from the herd destroying everything that comes on his way. That is the reason they say that he is as dangerous as a lone elephant.

The same is the case with tigers. The same is the case with other animals. So, why should we think that just butting or bullfighting is cruelty to animals? In fact, in my Bill I have mentioned that when the fight goes on, if there is blood oozing out – because after all they got horns – the fight should be stopped. There should be a veterinary doctor. In addition, they should take the permission of the District authority.

In the case of animals they cannot go themselves and fight to see who the champion is. The animals have to be taken by the owner. That is the reason why I would request my hon. colleagues that this particular amendment should be made allowing them to fight as part of the sport. In fact, it is an honour for bulls and buffalos that they are being equated with humans. We are trying to establish who is the champions amongst them. It is not a dishonour and it is not a cruelty. In fact, if this is allowed in Goa – I have already said that it should be like a football arena, there should be a small place because many a time, when these youngsters fight, they go very close. In butting whichever animal loses, he runs away; and when he runs away, he goes helter-skelter. Anyone who is on the way can be destroyed. That is why there should be arena so that in a particular direction they can run up.

So, my dear colleagues, I seek your support that this is not a cruelty. On the other hand it is a part of sport where a champion bull can be established. He can be taken from one part to the other. Sometimes we see that just by a touch,

it runs away. While the people come in hundreds to see the fight, it does not remain even for one or two minutes. But then, when you have two bulls who are partly champions here and there, you can be sure that this fight would remain for half-an-hour, for one hour like boxing.

The other day I saw one photograph in Assam of two buffalos fighting each other. There somebody asked me: "When it can happen here, why is it not happening in Goa?" I told him that because somebody had gone to court and that is why it has stopped in Goa.

Therefore, I want to sort of drive at in the minds of the animal lovers who say that it is cruelty. It is not a cruelty. I only hope, the same thing will ignite a little love in their heart; they have the same love for humans who live like animals. Saying this, I would request my colleagues to support this Bill so that whatever is done clandestinely, is done openly in love of sports.

SHRI TATHAGATA SATPATHY (DHENKANAL): The same thing should happen in the elections also. Let all the candidates have a fight. Whosoever wins, should be declared elected… (*Interruptions*)

MR. CHAIRMAN : Motion moved:

> "That the Bill further to amend the Prevention of Cruelty to Animals Act, 1960, be taken into consideration."

पर्यावरण और वन मंत्रालय के राज्य मंत्री (श्री जयराम रमेश): पर मैं बिल का विरोध करता हूँ। मुझे कब विरोध करना है? ...(व्यवधान)

श्री हुक्मदेव नारायण यादव (मधुबनी): सभापति जी, जो विधेयक सदन के सामने गैर सरकारी सदस्य ने विचार के लिए रखा है, वह बहुत ही एकांगी है। हम जब पशु क्रूरता निवारण विधेयक पर चर्चा करें तो समग्रता में इस पर चिन्तन करना चाहिए। पशु केवल पशु नहीं हैं। भारतीय कृषि का मुख्य आधार पशु हैं। चूँकि मैं पशुपालक गोपाल हूँ, मेरा जन्म परमात्मा ने उसी वंश में किया, मेरी उपाधि भी बन गई गोपाल, और जाति भी बन गई ग्वाला - गाय पालने वाला। इस हिन्दुस्तान में जैसे वर्ण व्यवस्था बनी - ब्राह्मण क्षत्रिय वैश्य, शूद्र, उसी तरह पशुओं को भी उसी श्रेणी में रखा गया। हाथी, घोड़ा पालने वाले समाज के समृद्ध संपन्न और सामंत लोग थे। गाय, भैंस और ऊँट पालने वाले मध्यम श्रेणी के किसान थे। भेड़, बकरी, गधा और खच्चर पालने वाले दलित और अनुसूचित वर्ग के लोग थे। जो समाज के अंदर व्यवस्था बनी, भारत सरकार के आंकड़ों को निकालकर देखा जाए। मैं जब कृषि मंत्रालय में मंत्री था तो इस पर सामाजिक विश्लेषण करता था। उसके आंकड़ों को निकालकर देखा जाए तो भेड़, बकरी, गधा, ऊँट और खच्चर पालने वालों में 90-95 प्रतिशत अनुसूचित जाति, दलित और अति पिछड़ा वर्ग के लोग हैं जो सामाजिक और आर्थिक दृष्टिकोण से समाज में कमज़ोर हैं। जो बीच की संपन्न जातियाँ और पिछड़ी जातियाँ खेती करने वाली हैं, जिनको बिहार में अहीर, जाट, गूजर और कुर्मी कहते हैं, जो खेती करने वाले हैं, उनके पास गाय है, बैल है, भैंस है। जो सामंती थे, ज़मींदार लोग थे, वे तो हाथी घोड़ा रखते थे, बड़ी-बड़ी सवारी करते थे। उनको इन पशुओं से क्या लेना देना।

"जाके पैर न फटे बिवाई, सो क्या जाने पीर पराई, क्या दुख जाने दुखिया या दुखिया की माई।" पशुओं के बारे में वही सोच सकता है, जो पशु के साथ जन्मता, बढ़ता और खेलता है। पशु के बीच में शादी करता है और बच्चे पैदा करता है। फिर उनके बच्चे उन पशुओं के बच्चों के साथ खेलते, बढ़ते और पलते हैं। फिर उन पशुओं के बीच में शादी करके एक नयी जिन्दगी बनाते हैं। वे उनके बारे में सोचते हैं, पशुओं को कितना प्यार करते हैं। जिसने मनुष्य को प्यार नहीं किया, वह पशु को क्या प्यार करेगा? भारत सरकार के आंकड़े निकाले गए। श्रीमान् बोल रहे थे, आज इतने कत्लगाह बने हैं, क्या उनमें नियम का पालन होता है? हम पशुओं को लड़ाते हैं, उन्हें लड़ा-लड़ा कर झगड़ाते हैं और आन्नद लेते हैं। सांड लड़ें, भेड़ें लड़ें, बकरा, तीतर, बटेर लड़े,...(व्यवधान)

SHRI FRANCISCO COSME SARDINHA : Everybody has animals side by side. Even now if we go to some villages, we can see that. It is not that they do not love. They live together.

MR. CHAIRMAN : You had put your point very beautifully. Now, he is expressing his own views.

श्री हुक्मदेव नारायण यादव : सभापति महोदय, मैं अपनी बात को किसान होने के नाते इस विधेयक पर चर्चा का लाभ उठाते हुए, व्यापकता में कहना चाहता हूं। सन् 1951 में जब जनगणना हुई तो इस देश में एक हजार आदमी पर 432 पशु थे। यह भारत सरकार का आंकड़ा है। सन् 2001 की पशु गणना में एक हजार आदमी पर केवल 230 पशु रह गए। इन पशुओं का क्रुरतापूर्वक वध होता है। हरियाणा और राजस्थान से, आप अब अलग झारखंड में हो गए हों, मैं उस एरिया में बांग्लादेश की सीमा पर हूं, जहां उत्तर प्रदेश से पार करके चले जाइए, वहां झुंड के झुंड ऊंट, बैल और गायों को अवैध रूप से बांग्लादेश लेजाकर, इन्हें कत्लगाहों में कटवा कर उनका मांस भेजा जाता है। इधर जो अच्छी नस्ल की गाय, बैल, ऊंट और भैंसें हैं, उन्हें यहां से उठा कर वहां अवैध रूप से भेजा जाता है। अगर पशु क्रुरता निवारण चाहिए तो हमें चाहिए कि जो अवैध रूप से पशुओं की तस्करी करने वाले और कटवाने वाले हैं, उन्हें रोकने का विधेयक आना चाहिए। विधेयक में उसकी चर्चा होनी चाहिए कि उनके अवैध व्यापार और कत्लगाहों को रोका जाए। इसमें चर्चा इस बात की होनी चाहिए कि जहां मेला लगता है, पशु जहां बेचे जाते हैं, वहां सघन छायादार वृक्ष हों। उनके लिए पीने का पानी हो, चारे का इंतजाम हो। उन पशुओं को पहले किसान खरीदने जाता था तो वह उसके दांत, जीभ, पैर और उसकी दुम देखता था, तब वह उसे खरीदता था। आज जो काटने वाले हैं, वे पहले उसकी लम्बाई फीते से नापते हैं। हमारे घर के नजदीक एक जगह हैं, जहां वे पहले फीते से लम्बाई और मोटाई नापते हैं और तब उसकी कीमत लगाते हैं, क्योंकि वे सीधे बांग्लादेश में कटवाने के लिए ले जाते हैं। कत्लगाह बढ़ते गए, मांस का व्यापार, निर्यात बढ़ता गया और अच्छे पशुधन का ह्रास होता गया।

सभापति महोदय, मैं आपके माध्यम से सदन में कहना चाहता हूं कि विधेयक आए तो इस पर व्यापकता से चर्चा करने की बात होनी चाहिए। इसलिए मेरी विनम्र प्रार्थना है कि हमारे गुजरात की गीर और साहिबाल, राजस्थान की राठी, आंध्र का अंगोल, केरल में बेचूर, हरियाणा एवं पंजाब की गाय है। हमारे यहां बिहार में लोग कहते हैं कि हरियाणे की बेटी और हरियाणे का बैल, ये दोनों कमाने में, धन को बचाने में, गृह संचालन में भारत में एक नम्बर पर माने जाते हैं। देशी नस्ल क्यों लाते हैं, क्योंकि ये अच्छी गाय है, ये अच्छा बच्चा पैदा करती हैं। पशुओं को लड़ाना, सांड को सांड से, भैंस को भैंस से, भेड़ से भेड़ को, तीतर और बटेर को लड़ाना, ये बड़े लोगों का काम रहा है, राजघरानों का रहा है। कभी आदमी, आदमी को लड़ाता था, तलवार से जंग कराता था। रजिया सुल्ताना पिक्चर बनी थी, उसमें इस

जंग को दिखाया गया था कि तलवार से लड़ो, जो जीतेगा, वह इस लड़की से शादी करेगा। समाज में इसका क्या मतलब है? Survival of the fittest and struggle for existence जो डरविन ने थ्यौरी दी थी, भारत में वह थ्यौरी नहीं है। भारत में वही थ्यौरी है जो गांधी ने दर्शन दिया । डरविन का दर्शन, struggle for existence and survival of the fittest, हमारे भारत में नहीं चलेगा।

सभापति महोदय, Live and let live. जियो और जीने दो। महात्मा गांधी ने कहा कि नहीं, उससे आगे बढ़ो। Live for others, दूसरों के लिए जिन्दा रहना सीखो, तब दुनिया में रह सकोगे, लेकिन जब हम कहते हैं Struggle for existence and survival of the fittest. तब हमें डर लगता है कि कहीं यह बात हमारी सामाजिक व्यवस्था में आ गई, तो कहेगा कि Struggle for existence and survival of the fittest, तब ये दलित, अनुसूचित जाति और अति पिछड़ों, निर्धन, निर्बल, निस्सहाय, निराश्रित, भूखे, प्यासे और नंगे इंसान, जो कमजोर हैं, वे कहां ठहरेंगे, क्योंकि सर्वाइवल ऑफ फिटैस्ट में समाज के सामन्त, समृद्ध, बलशाली , विद्वान और धनवान हैं, वे तो हमें खाकर पचा जाएंगे। अगर हम इस व्यवस्था में आएंगे, तो वे हमें कितने दिन जिन्दा रहने देंगे?

महोदय, हम तो डॉ. भीमराव अम्बेडकर, महात्मा गांधी, डॉ. राम मनोहर लोहिया, पं. दीनदयाल उपाध्याय इन लोगों के आभारी हैं कि इन लोगों ने संविधान के तहत एक ऐसी व्यवस्था दी, जिसके कारण हुकुमदेव नारायण यादव यहां हैं। हमारे साथ बैठे, श्री अर्जुन राम मेघवाल जी, कलैक्टर थे और इनकी कोई गलती नहीं थी, इलैक्शन कमीशन ने इन्हें हटा दिया। भगवान उनका भला करे । मुनिश्राप न दीन्हा, अतिभल कीन्हा, परम अनुग्रह माना। इलैक्शन कमीशन ने इनकी कलैक्ट्री छीन ली, तो ये सांसद बन कर यहां आ गए और अब इन्हें कई कलैक्टरों के ऊपर शासन करने का अधिकार दे दिया। आज समाज में यही हो रहा है और हम तो भुक्तभोगी हैं। कुमारी शैलजा जी, यहां बैठी हुई हैं। हरियाणा में भी हम रहते हैं और घूमते हैं।

सभापति महोदय : श्री हुकुमदेव नारायण जी, आप विधेयक पर बोलिए।

श्री हुक्मदेव नारायण यादव : सभापति महोदय, मैं अपनी बात को समाप्त करना चाहता हूं। पशु क्रूरता निवारण अधिनियम, 1960 में संशोधन करने के लिए जो प्रस्ताव दिया गया है, इस संबंध में मैं कहना चाहता हूं कि यह बिल सीमित है, एकांगी है। इसलिए इसे पूर्णता में लाकर एक विधेयक प्रस्तुत किया जाना चाहिए। उसमें इन सारी बातों की चर्चा हो और उस पर सरकार का जवाब हो। सरकार की तरफ से यह आए, तब जाकर कुछ अच्छा निष्कर्ष निकल सकता है। जो विधेयक सरकार की ओर से आए, वह सर्वांगीण हो, समग्रता में हो, पूर्णता में हो और उससे समग्र पशुधन और पशु-पालन करने वाले, दोनों के लिए कुछ निकलने वाला हो, तभी उस विधेयक का महत्व है, नहीं, तो छोटे संशोधन से, केवल एकांगी संशोधन से और छोटी-मोटी सामाजिक बात को इसमें जोड़ने से कोई लाभ निकलने वाला नहीं है। इसलिए यह विधेयक सरकार की ओर से पूर्णता में आए और पूर्ण रूप से सरकार उस पर

विचार कर के कोई संशोधन करे और जिन बातों की मैंने चर्चा की है, उन पर ध्यान दे, तभी हमारे सामाजिक उत्थान के साथ-साथ पशुधन का भी विकास होगा।

श्री जयराम रमेश : सभापति महोदय, क्या इस विधेयक का उत्तर मुझे आज ही देना पड़ेगा?

सभापति महोदय : अभी कुछ मैम्बर और बोलेंगे। सम्भव है कि आपको आज ही जवाब देना पड़े।

श्री जयराम रमेश : मैं आज ही जवाब देना चाहता हूं।

सभापति महोदय : ठीक है।

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, श्री फ्रांसिस्को सारदीना द्वारा पशुओं के प्रति क्रूरता का निवारण (संशोधन) विधेयक, 2009 (धारा 11 का संशोधन, आदि) इस सदन में विचार के लिए लाया गया है, इसका मैं समर्थन करता हूं। बहुत विस्तार से सभी बातें अभी श्री सारदीना साहब ने और माननीय हुकुमदेव नारायण यादव जी ने बताईं। श्री हुकुमदेव नारायण जी तो ऐसे बोल रहे थे, जैसे गोवध पर चर्चा हो रही है। उनके ऊपर थोड़ा सा भारतीय जनता पार्टी का असर है। वे हिन्दू सेंटीमेंट्स को लेकर बोलते हैं।

महोदय, जहां तक पशुओं पर क्रूरता की बात है, हर पशु, खासकर जो पालतू होता है, उसमें मानवीय दृष्टिकोण से एक मानवता छिपी होती है और वह परिवार का एक अंग भी होता है। बहुत से लोग कुत्ते पालते हैं, गाय, भैंस, भेड़, बकरी, ऊंट आदि अनेक प्रकार के जानवर पाले जाते हैं। खासकर किसान इन्हें ज्यादा पालते हैं। इस प्रकार के बहुत से जानवर तथा पशु-पक्षी हैं। नाम लेने लगूं, तो बहुत बड़ी संख्या ऐसे जानवरों और पशु-पक्षियों की होगी, जो किसानों द्वारा पाले जाते हैं। उनका बहुत अच्छा क्लासीफिकेशन अभी श्री हुकुमदेव नारायण यादव जी ने किया था। जब हुकुमदेव नारायण जी बात कर रहे थे, तब मुझे अंग्रेजो की याद आ गई कि डिवाइड एंड रूल।

17.00 hrs.

इनको लड़ाओ और राज करो, जिसका इनडायरैक्ट वे में सम्बन्ध है, लेकिन जहां तक फ्रांसिस्को सरदिन्हा जी ने बात कही कि हमारे गोवा में यह होता है, खासकर उन्होंने गोवा स्टेट की बात कही कि वहां पर सांडों और भैंसों की लड़ाई होती है। गोवा तो अपने आप में वैसे ही एक पर्यटक स्थल है, वहां पर्यटक जाते हैं। जैसा उन्होंने कहा कि वहां केवल 15 लाख की आबादी है, लेकिन वहां पर प्रतिवर्ष करीब 25-30 लाख देसी-विदेशी सभी पर्यटक जाते हैं। कहीं न कहीं उनको इस खेल में क्रूरता लगी।

खासकर अगर जंगल में या मनुष्य की अनदेखी में, मानव की अनदेखी में कहीं अगर पशु लड़ते हैं तो वह दूसरी बात होती है। जैसा अभी कहा गया कि अपने झुंड में केवल लीडर और सरदार बनने के लिए जो बलवान पशु-पक्षी होते हैं, वे लड़ाई करते हैं। लेकिन जहां तक इस विधेयक की बात है, अगर किसी मानव द्वारा प्रायोजित और नियोजित तरीके से पशुओं को नुमाइश करके लड़ाया जाये तो वह एक तरीके से क्रूरता होती है।

यह हमने भी देखा है, जैसा अभी तमाम सम्मानित सदस्यों ने कहा कि चाहे वह सांड की लड़ाई हो, भैंस की लड़ाई हो या देखा जाये तो नेवले और सर्प की लड़ाई भी मदारी दिखाते हैं, एक चिड़िया बुलबुल होती है, बुलबुल की लड़ाई भी लोग कराते हैं। लोग कबूतर भी उड़ाते हैं, जो बहुत देर के बाद नीचे उतरे तो वह फर्स्ट आता है। उसमें बहुत से लोग गैम्बलिंग करते हैं, जुआ भी खेलते हैं।

इसी प्रकार से भेड़ को लड़ाते हैं, मुर्गों को लड़ाते हैं, हमारे यहां तीतर की भी लड़ाई होती है और उसमें लोग गैम्बलिंग भी करते हैं, जुआ भी खेलते हैं। ...(व्यवधान) मंत्री जी कह रहे हैं कि असली बात वही है। खैर, आपके विभाग से जुड़ा हुआ यह सवाल है, आप अच्छी तरह से जानते हैं।

इस लड़ाई में पशु-पक्षियों का शारीरिक हनन भी होता है। कभी-कभी तो उनका ब्लड भी निकलता है और वे घायल भी हो जाते हैं। कभी-कभी उनकी इतनी टूट-फूट हो जाती है, उनके इतने अंग टूट जाते हैं कि उनका सर्वाइवल भी नहीं हो पाता है। वहीं पर उनका ह्रास हो जाता है, वे मृत्यु को प्राप्त होते हैं तो इस पर भी हमें विशेष ध्यान देना होगा।

जहां तक अभी बात कही गई है, मैं तो यह भी कहूंगा कि मानव के समान पशुओं को भी मानवता दें और उनको समाज में मान्यता दें। समाज को उनकी रक्षा करनी चाहिए।...(व्यवधान)

सभापति महोदय : शैलेन्द्र कुमार जी, आप फ्रांसिस्को सरदिन्हा जी के इस प्रस्ताव का समर्थन कर रहे हैं कि विरोध कर रहे हैं।

श्री शैलेन्द्र कुमार : हम मिली-जुली दोनों बातें कह रहे हैं। हम समर्थन भी कर रहे हैं और विरोध भी कर रहे हैं। हमें मंत्री जी का भी ख्याल रखना है और फ्रांसिस्को सरदिन्हा जी का भी ख्याल रखना है। कोई भी विधेयक हो, जैसे यह विधेयक है, इसमें मानवता छिपी हुई है। इसमें क्रूरता भी है, मानवता भी है, इस पर हमें ध्यान देना पड़ेगा। चूंकि अगर विस्तार में जायें तो मानवता पर अलग आदमी विचार रख सकता है और क्रूरता पर ज्यादा विचार रख सकता है, लेकिन मैं ज्यादा विस्तार में नहीं जाना चाहूंगा। इस पर अगर अलग से विचार कीजिए तो जो मानव होता है, वह भी लड़ता है, जैसा अभी कहा गया कि फुटबाल में और क्रिकेट में भी लोग मरे हैं। क्रिकेट के खेल के दौरान भी लोग मरे हैं, फुटबाल में भी मरे हैं। इसी तरह से बॉक्सिंग में आपने देखा होगा कि बिल्कुल खून-खच्चर हो जाता है। हम लोग टी.वी. पर रैसलिंग देखते हैं, डब्लू.डब्लू.ई. टी.वी. पर देखते हैं तो दिखाई पड़ता है कि उसमें बहुत क्रूरता होती है। ये तमाम बातें हैं, मैं इनके बहुत विस्तार में न जाकर केवल फ्रांसिस्को सरदिन्हा जी के विधेयक पर बल देता हूं। मैं यह भी कोशिश करूंगा कि माननीय मंत्री जी की जो मनोभावना है, इसको भी मानवता के अनुरूप देखा जाये।

इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूं।

सभापति महोदय : श्री अर्जुन राम मेघवाल।

श्री अर्जुन राम मेघवाल : अगर आप कहें तो मैं यहीं से बोल लूं।

सभापति महोदय : अगर आप चाहें तो और आगे आ सकते हैं।

श्री अर्जुन राम मेघवाल : महोदय, पशु क्रूरता अधिनियम, 1960 में जो संशोधन माननीय सदस्य फ्रांसिस्को द्वारा लाया गया है, उसके संबंध में मैं कुछ बातें कहना चाहता हूं। जो संशोधन इन्होंने प्राइवेट मेंबर बिल की तरह पेश किया है, यह गोवा के लिए तो उचित हो सकता है, लेकिन एरिया स्पेसिफिक को ध्यान में रखकर इस पर विचार करना चाहिए। फिर भी इस बिल में कुछ ऐसी बातें हैं, जो कभी-कभी हमें कचोटती है कि पशु क्रूरता अधिनियम में कुछ संशोधन होना चाहिए। हमारे प्रदेश राजस्थान में शेखावटी क्षेत्र है, वहां चुरू, झुंझनू, सीकर जिला आता है। वहां एक केस चला और वह हमारे पास भी आया। गधारेड़ी वहां लोगों के ट्रांसपोर्टेशन का काम करती है। वे कोई ट्रांसफर हो गया तो उसका सामान, बक्सा, आलमारी आदि को इधर-उधर ले जाने का काम करते हैं। किसी की चीनी की बोरी है, गेहूं की बोरी है, उनको किसी के घर में ले जाने का काम करते हैं। डिस्ट्रिक्ट लेवल पर क्रूरता निवारण अधिनियम से संबंधित जो समितियां बनी हुयी हैं, उसमें कंप्लेंट की कि गधा ट्रांसपोर्टेशन के काम नहीं आना चाहिए। सारे गधों को बैन कर दिया गया और कहा गया कि आज से आप गधारेड़ी नहीं चलायेंगे। जैसे ही उसे बैन किया तो जो गधारेड़ी चलाने वाली यूनियन थी, उन्होंने आंदोलन कर दिया कि हम खायेंगे क्या? अगर आप गधारेड़ी नहीं चलाने देंगे, तो हम क्या खायेंगे, हमारा अल्टरनेट अरेंजमेंट क्या है? आप इसे कैसे बंद कर सकते हैं?

महोदय, पशु क्रूरता अधिनियम में ये चीजें छूट गयी हैं कि जिनकी अर्निंग का कोई साधन ही नहीं है, उनके लिए क्या करना चाहिए? ऐसा कुछ अमेंडमेंट पशु क्रूरता अधिनियम में हो तो भी काम चल सकता है। ऐसे ही मैं नीलगाय का उदाहरण देना चाहता हूं। नीलगाय आजकल खेतों को खराब करती है। हमारे प्रदेश राजस्थान में तो बहुत से एग्रीकल्चरिस्ट हैं, वे कहते हैं कि नीलगाय को बैन करना चाहिए या नीलगाय को मार देना चाहिए। जैसे ही वह बात आती है, तो जिला लेवल पर जो पशु क्रूरता अधिनियम के तहत समितियां गठित हैं, वे लोग सामने आ जाते हैं कि नहीं, नीलगाय को मारोगे, तो हम पशु क्रूरता अधिनियम के तहत आपके ऊपर मुकदमा दर्ज करा देंगे। इधर जो खेती वाला आदमी है, वह कहता है कि नीलगाय हमारा खेत चर गयी। ...(व्यवधान) वह बाग उजाड़ देती है।

महोदय, इसी प्रकार से हिरण है। हिरण को खुला छोड़ना चाहिए, यह बात ठीक है। राजस्थान में एक स्थान तालछापर है। मेरे ख्याल से यह देश का पहला अभ्यारण्य होगा, जहां हिरण बहुत अच्छी संख्या में हैं। नेचुरली ब्रिडिंग का इन्वायर्नमेंट वहां उनको उपलब्ध है। पानी और घास उनको मिले, यह व्यवस्था अभ्यराण्य में हो। हिरण को खुला नहीं छोड़िए। अगर ये खेत में चले जाएंगे, तो खेत खा जाएंगे। बेचारा हिरण कहां रहेगा? इसलिए पशु क्रूरता अधिनियम में एरिया स्पेसिफिक

अमेंडमेंट होने के लिए कोई कमेटी एरियावाइज जाकर अध्ययन करे और उसके बाद लोगों से राय लेकर और व्यापक रूप से इसमें अमेंडमेंट लायें। यह गोवा में तो ठीक है। यह कह रहे हैं कि हमारे यहां ऐसी कोई क्रूरता नहीं है। वहां हमें भी कोई आपत्ति नहीं है, लेकिन हमारे यहां आपत्ति हो सकती है। यह बिल एकांगी है। इसलिए इसमें जब तक आप एरिया स्पेसिफिक सोच के साथ अमेंडमेंट नहीं लाएंगे, तब तक इसका परपज पूरा नहीं होगा। जैसे हिरण, गाय, भैंस आदि हैं, उनके लिए चेन्नई में जीव-जंतु कल्याण बोर्ड बना हुआ है। मैं कहना चाहता हूं कि जो गोशालायें बनी थीं, वह बीमार पशुओं को रखने का स्थान थीं कि जो बीमार पशु हैं, उनको वहां रखा जाएगा। आजकल गौशालाओं का काम क्या हो गया है? जो दूध देने वाली गाय हैं, उनको तो वे रखते हैं। वह डेरी हो गयी है। इसमें भी सरकार जो अनुदान दे रही है, उसके बारे में सरकार सोचे कि ये डेरियां रखनी हैं या जो बीमार पशु रखने वाली गौशालायें हैं, उनको अनुदान देना है। इस पर भी सरकार को विचार करना चाहिए।

महोदय, मैं इस मौके पर इतना ही कहते हुए दोबारा यह कहना चाहता हूं कि नेचुरल तरीके से पशुओं के विचरण की अनुमति हो, इसमें हमें कोई आपत्ति नहीं है। लेकिन एरिया स्पेसिफिक स्टडी करके अगर अमेंडमेंट लाया जाए, तो ज्यादा बेहतर होगा, देशहित में होगा। यही बात कहते हुए मैं अपनी बात को विराम देता हूं।

श्री जयराम रमेश : सभापति महोदय, यहां सारदीना साहब के विधेयक पर बुल फाइटिंग के बारे में चर्चा हुई थी, लेकिन कई वक्ताओं ने बुल फाइटिंग के अलावा और भी कई मुद्दे उठाए हैं। हुक्मदेव नारायण यादव जी ने एक सामाजिक विश्लेषण किया है। मैं उसमें नहीं पड़ना चाहता। लेकिन मेघवाल जी ने जो सवाल उठाए हैं, उनके बारे में मैं एक-दो बातें कहना चाहता हूं और बाद में सारदीना साहब के विधेयक पर चर्चा करूंगा। मेघवाल जी ने नीलगाय और ताल चापर के ब्लैक बक के बारे में जिक्र किया है। मैं उन्हें कहना चाहता हूं कि उत्तर प्रदेश, राजस्थान, हिमाचल प्रदेश, मध्य प्रदेश जैसे राज्यों में नीलगाय की समस्या बड़ी गंभीर है। पिछले दो-तीन महीने में वाइल्डलाइफ इंस्टीट्यूट ऑफ इंडिया, देहरादून में हमारी एक संस्था है, उसके माध्यम से मैंने कहा है कि इन पांच-छ: राज्यों में जिस ढंग से नीलगाय के कारण किसानों पर बुरा असर हो रहा है, उस पर आप जल्द से जल्द थोड़ा अध्ययन कीजिए और मुझे सुझाव दीजिए कि हमें क्या करना है। मुझे यह रिपोर्ट दिसम्बर के अंत तक आने की पूरी उम्मीद है। मैं मेघवाल जी को आश्वासन दिलाना चाहता हूं कि जब मुझे यह रिपोर्ट पेश की जाएगी, मैं जरूर एक बैठक बुलाऊंगा। जो सांसद इस बारे में चिंतित हैं, खास तौर से नीलगाय की समस्या से चिंतित हैं, क्या सिफारिशें आई हैं, उनके बारे में मैं उन्हें अवगत करवाऊंगा। हमारे मंत्रालय की ओर से हमें जो कदम उठाने चाहिए, उन्हें हम जरूर उठाएंगे।

मैंने 18 अगस्त को सारे राज्यों के पर्यावरण और वन मंत्रियों की एक बैठक बुलाई थी। उस बैठक में कई मंत्रियों ने ब्लैक बक का जिक्र किया था, नीलगाय का जिक्र किया था। मैंने इसी कारणवश वाइल्डलाइफ इंस्टीट्यूट को आदेश दिया कि आप इस पर थोड़ा अध्ययन करके आइए और मुझे सुझाव दीजिए कि इस समस्या से निपटने के लिए हम क्या परमानैंट सौल्युशन निकालें। यदि देखा जाए, तो अलग-अलग राज्यों में मैन-ऐनीमल कनफ्लिक्ट बड़ी गंभीर समस्या है। हाल में ही हमारे पूर्व प्रधान मंत्री देवेगौडा जी ने मुझे एक चिट्ठी लिखी थी कि कर्नाटक के कई जिलों में, खास तौर से हसन जैसे जिले में हाथियों के कारण वहां के किसानों को बहुत कठिनाइयां भुगतनी पड़ती हैं। केरल, उड़ीसा, उत्तराखंड, असम जैसे राज्यों में हाथी और टस्कर के कारण भी मैन-ऐनीमल कनफ्लिक्ट की समस्या आती है। इस पर भी मैंने दो-तीन बैठकें बुलाई हैं। मैं इसमें खुद शामिल हुआ हूं। हमें एक-दो राज्यों में सफलता मिली है। मैं यहां विश्वास के साथ नहीं कह सकता कि हाथियों की वजह से किसानों को जो समस्याएं आ रही हैं, उनमें हम सफल हुए हैं। लेकिन मैं सदस्यों को जरूर आश्वासन दिलाना चाहता हूं कि मैं भी चिंतित हूं, मैं जानता हूं कि यह समस्या है। हमारा मंत्रालय सिर्फ कोपेनहेगन पर ही ध्यान नहीं देता बल्कि ज़मीनी समस्याओं पर भी ध्यान देता है। मैं मेघवाल जी को आश्वासन दिलाना चाहता हूं कि हम जल्द से जल्द इस समस्या से सही ढंग से निपटेंगे।...(व्यवधान)

चौधरी लाल सिंह (उधमपुर): मंत्री जी, बंदरों ने भी बहुत बुरा हाल कर रखा है।...(व्यवधान)

श्री जयराम रमेश : महोदय, मैं बंदरों की समस्या के बारे में भी टिप्पणी करना चाहता हूं। बंदरों की समस्या पार्लियामैंट हाउस के बाहर है, नार्थ ब्लॉक, साउथ ब्लॉक के सामने भी है, मेरे मंत्रालय में है, उद्योग भवन में है। दिल्ली में बंदरों की सबसे बड़ी समस्या है। मैंने इस बारे में कई उपाय सोचे हैं। मैंने एक एनजीओ से कहा है। वे इसमें एक्सपर्ट हैं। वे मंकी कैचर्स हैं। वे बंदरों को सही ढंग से पकड़ते हैं। मैंने उन्हें कहा है कि आप कुछ कीजिए। उन्होंने सीमित रूप में कुछ सफलता दिखाई है, लेकिन जिस मात्रा में बंदरों की समस्या बढ़ी है, आपको पार्लियामैंट हाउस के सामने ही दिखाई देती है, यह बड़ी गंभीर समस्या है।

अगर मैं कुछ कठोर कदम उठाऊं, तो हमारे हुक्मदेव नारायण यादव जी, मेघवाल जी और उनकी पार्टी के बाकी सदस्य उठकर कहेंगे कि मैं भारतीय इतिहास और हिन्दू रीति-रिवाज के खिलाफ काम कर रहा हूं। यह एक संवेदनशील मामला है। इस पर एक आम सहमति होनी चाहिए। मैं इस बारे में जरूर कोशिश करूंगा, क्योंकि बंदर की समस्या से मुझे भी रोज भुगतना पड़ता है। अब मैं अपने बड़े कलाकार मित्र श्री सारदीना साहब के बिल पर कुछ कहना चाहता हूं।

Mr. Sardinha has been very eloquent in pleading for the case of bullfighting in Goa. Actually, it is not just bullfighting. There is gambling and there is betting also that goes on with bullfighting. So, when the hon. Member is pleading for bullfighting, I hope he is not pleading for gambling and betting also. You cannot separate the two. Gambling, betting and bullfighting are parts of the same package.

इनको अलग नहीं किया जा सकता। वास्तविकता यह है कि बुल फाइटिंग के नाम पर बैटिंग और गेम्बलिंग चलता है। मैं बैटिंग और गेम्बलिंग के बिल्कुल खिलाफ हूं, न केवल मंत्री होने के नाते बल्कि व्यक्तिगत रूप से भी मैं इसके खिलाफ हूं। मेरी पहली आपत्ति यह है कि हम बैटिंग, गैम्बलिंग और बुल फाइटिंग को अलग नहीं कर सकते।

My second objection to Mr. Sardinha's argument is this. He has said, "You allow bullfighting but bring veterinary doctors, bring the District Magistrate". He did not say, "Allow bullfighting in front of hospitals". The fact that veterinary doctors would be present means that he accepts the fact that animals will be hurt as part of the bullfighting. I would not say it is a bull-headed argument but I would say it is not a right argument to give. If we accept the fact that bullfighting should be allowed under certain conditions, which the hon. Member has said, it means that he is accepting that bullfighting is a risky proposition.

Bullfighting has a long history, not only in Goa but in Tamil Nadu and all over the world. We have found that sometimes bullfighting also leads to human fighting. The passion and the excitement that the bullfighting generates lead to a lot of human fighting as well. The fact that the hon. Member himself is accepting that bullfighting could be risky is another reason why this Bill should not be accepted.

There is a legislative history to this. Mr. Sardinha and his friends - I am not saying Mr. Sardinha himself but people like him - approached the High Court. The High Court gave a decision. They went to the Supreme Court. The Supreme Court also rejected their petition and upheld the decision of the High Court. The decision of the High Court was clear and categorical. It was, if I recall right, given in the year 1996. The appeal in the Supreme Court was dismissed on the 27th of January, 1997.

The High Court had given a large number of reasons which the hon. Member is fully aware of. I do not want to take the time of the hon. House but what the High Court said was that there is ample evidence to show that there is cruelty to animals because human beings delight in cruelty to other. Not Mr. Sardinha, who is a very dignified gentleman but people in general when they get into a situation where fights are taking place, passions are aroused, it is very difficult to control the human behaviour. So, the judgement of the High Court was clear and categorical. The Supreme Court dismissed the Special Leave Petition and basically the High Court said that there is a violation of this 1960 Act. I want to give a little bit of legislative history to this Act, which I do not think many Members would be aware of.

When the Rajya Sabha was constituted, Shri Hukmadeo Narayan Yadav mentioned to Dr. Ambedkar, one of the founding fathers of our Constitution and the principal architect of our Constitution and there were many others – Jawaharlal Nehru, Sardar Patel, Maulana Azad, Rajendra Prasad, all of them said that we must have in the House of the Elders, the Rajya Sabha, the provision to have nominated Members so that people who are distinguished in

different walks of life come as Members, who do not belong to any political party and who can bring independent professional expertise.

One of the first nominated Members to the Rajya Sabha was a very distinguished lady called Rukmini Devi Arundale, who today is a forgotten name but Rukmini Devi was a person who revolutionised Bharat Natyam dance in this country. Rukmini Devi was the lady who Mr. Morarji Desai wanted to make the President of India when the Janata Party was in power. Rukmini Devi gave a speech in the Rajya Sabha. I forgot the exact date. I think, it was in 1955 or 1956. She gave a speech on animal cruelty. The Prime Minister of India heard that speech. He was in tears. He went up to Rukmini Devi and congratulated her and the result of that speech of Rukmini Devi was the constitution of the Animal Welfare Board and this Act, the Prevention of Cruelty to Animals. This must be one of the few Acts in India, which is a result of the intervention of a nominated Member of the Rajya Sabha. It had got a long history, I recounted this history –कभी-कभी हमें इतिहास को भी याद करना चाहिए। इस पर बहुत बहस हुई थी और जैसा यादव जी ने कहा हमारी संस्कृति में पशु एक इंटीग्रल पार्ट हैं, हम उनको अलग नहीं देखते हैं। हालांकि इसका एक नकारात्मक असर भी होता है। इससे मीथेन एमिशन बढ़ती है जिससे जलवायु परिवर्तन होता है। इसको हमें नजरअंदाज नहीं करना चाहिए कि पूरे विश्व में सबसे ज्यादा कैटल आबादी हमारे देश में है और अनप्रोडक्टिव कैटल पापुलेशन भी सबसे ज्यादा है। इसके कारण मीथेन एमिशन भी ज्यादा हो रहा है। यह अलग बात है, कल इस पर विस्तार से चर्चा हुई थी, मैं आज उस पर आज नहीं जाना चाहता हूं। I just want to say, much as I like Mr. Sardinha, much I am impressed by his colourful way of dressing and speaking and when he sits on the Chair on which you are sitting, he is very magnificent in his loud, moving voice. I think he is profoundly mistaken in bringing this Bill. I not only have to ask him to withdraw this Bill but I have to actually take the painful step of opposing this Bill. I am conscious of local tradition. I am conscious that there are parts of India where bull fighting has been long accepted as part of tradition. कभी-कभी ट्रडिशन से भी हटना चाहिए, क्योंकि ट्रडिशन में सौ प्रतिशत सभी बातें सही नहीं होती हैं। बुल फाइटिंग को मेरे खयाल में और मंत्रालय के खयाल में प्रोत्साहन नहीं देना चाहिए, क्योंकि हम समझते हैं कि यह कानून का उल्लंघन होगा।

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): Recently, Goa Assembly has passed this Bill unanimously because Goa Assembly feels both Opposition and the Treasury that it is in the interest of the State and it is in the interest of the people of the State.

No doubt, I do not beg to disagree with the apprehensions of the hon. Minister. In any fight, there is always betting openly or clandestinely. Let us see big sports like cricket and football. Forget about betting, there has been match fixing. Do we stop these games? Forget about betting. Nobody knows about betting. They are doing betting openly. No doubt, when the so called lovers of animals went to court, it continued for some time till last three to four years. Now the authorities go after them and they have to do it clandestinely or, as I said, by greasing somebody's palms. It is not that it has completely stopped. That is why, they brought that Bill in the House. But this being a central Act, it is pending with the Governor for his consent. That is why, I thought of moving it here. The courts do not make laws. The case lost in the High Court because the High Court interpreted the existing law, namely, Cruelty Act of 1960. They went to the Supreme Court. Again based on the existing Act, it has been thrown out. It is not that the court has made law.

Coming to what the great Rukmani Devi said, I am sure she must have been an intellectual but not a sportswoman, in any sports, leave alone little injury one can even die. I am a sportsman. I am an athlete. For example, in the 800 metres event, after the first round one can just trip and fall down and one can even die. When there is a fight, they are not kissing each other. Since it is a fight, some damage can take place. That is the reason why I have proposed that a veterinary doctor should be there. When they are butting and when their two heads bang against each other, if a little blood oozes out, the fight should be stopped. So, I would only request the hon. Minister that some change should be brought in the total Act which is there. As I said, Goa people are the lovers of animals and they do feed them. I would request for one day – though it is illegal – the hon. Minister to come and see it. He will be shocked that they love them so much. I also hail from the country side. A man from the city will

not know this. One of my friends from the Opposition was saying that instead of talking about all these, one should talk about animal slaughter and taking the female buffalos and all that. But in these fights it is the male counterparts who always take part. Till now a sport like boxing has not been stopped. In fact, parents even take their children to learn boxing to become good boxer. In the interest of my State only I would like to request the hon. Minister, if he is not willing to consider this Bill then he may think of modifying the Act to maintain what we call the *parampara*. This is nothing new. This was invoked only because it went through the court, the court had to justify this. The court cannot say that it should be allowed. But our Parliament, or an Assembly can make precautionary provisions and say that this can be allowed. My friends here suggested for a comprehensive Bill in this regard, but till the time a comprehensive Bill in this regard is brought in, the people who are doing it now would have to do it illegally. That is the reason. I am in favour of a comprehensive Bill. Let somebody study this particular thing and may be allowed, so that we do not allow such things to go on illegally and do something legally.

MR. CHAIRMAN : The hon. Minister has gone to the extent of opposing it. Will you kindly withdraw the Bill?

SHRI JAIRAM RAMESH: Sir, with due respect to my friend, Shri Sardinha, he has mentioned that the Goa Assembly has passed a unanimous resolution in this regard. But there are bigger and more serious issues involved. There are issues of coastal zone management; there are issues of illegal mining; there are issues of tourists coming and leading to crimes in Goa. My request is that my friends from Goa should worry about those issues and not about bull fighting.

MR. CHAIRMAN: Are you withdrawing Mr. Sardinha?

SHRI FRANCISCO COSME SARDINHA : Sir, before I withdraw my Bill, I would like to partly agree with the hon. Minister. But for all those difficult things to be set right it would take a little time for him to agree to pass this. However, if he does not agree then I have to withdraw.

Sir, I beg to move for leave to withdraw the Bill further to amend the Prevention of Cruelty to Animals Act, 1960.

MR. CHAIRMAN: The question is:

> "That leave be granted to withdraw the Bill further to amend the Prevention of Cruelty to Animals Act, 1960."

The motion was adopted.

SHRI FRANCISCO COSME SARDINHA : Sir, I withdraw the Bill.

COMPULSORY VOTING BILL, 2009

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, the hon. Minister of Law had to go for some important meeting, I may kindly be allowed to represent him.

MR. CHAIRMAN: All right.

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): Sir, I beg to move:

> "That the Bill to provide for compulsory voting by the electorate in the country and for matters connected therewith, be taken into consideration."

सभापति जी, मुझे बेहद खुशी है कि आज मुझे मौका मिला है कि जो सौ करोड़ के हिन्दुस्तान की राय होती है, उसके बारे में मैं अपनी राय यहां रख सकूं। मेरा जो बिल है, उसमें मैंने यह इच्छा ज़ाहिर की है कि जितने भी वोटर्स हैं, उनको कानून के जरिए यह कहा जाए कि उनको जरूरी तौर पर वोट देना पड़ेगा। इसके पीछे मेरा एक मकसद है। पूरी दुनिया में दो तरह के देश हैं। एक- जो लोकतंत्र पर आधारित हैं और दूसरे जो डिक्टेटरशिप पर आधारित हैं। दोनों में जमीन आसमान का फर्क है। एक जगह लोग अपनी राय देते हैं और राय से सरकारें चलती हैं, काम होते हैं, कायदे और कानून बनते हैं। दूसरी तरफ कुछ व्यक्ति होते हैं जो अपने फैसले लेते हैं और अपने फैसलों के आधार पर देश को डंडे, बंदूक के जोर पर चलाने की कोशिश करते हैं। हमारा देश गुलामी से निकलकर आजादी की तरफ आया है। यह देश पहले राजा, महाराजाओं का देश था। वे अपने हिसाब से अपनी रियासतों को चलाया करते थे। फिर अंग्रेज आए, उनके साथ एक लंबी लड़ाई हुई। यह लड़ाई किस बात की थी? यह लड़ाई इस बात की थी कि यह देश हमारा है, हम हिन्दुस्तानी हैं, हम हिन्दुस्तान में हिन्दुस्तान के लोगों के लिए काम करना चाहते हैं। यह लड़ाई कांग्रेस ने लड़ी। यह लड़ाई महात्मा गांधी जी की कयादत में लड़ी गई। इसकी बुनियाद क्या थी? आप इसकी बुनियाद देखें तो यह लड़ाई डेमोक्रेसी के सबसे बड़े हथियार अहिंसा के आधार पर लड़ी गई। इसमें शामिल कौन हुआ? इसमें देश का गरीब आदमी, जिसके तन पर रोटी नहीं थी, कपड़ा नहीं था, रहने के लिए मकान नहीं था, शामिल हुआ। यह देश हमारा है और इस देश से अंग्रेजों को बाहर निकालना है - ऐसा महात्मा गांधी के एक बार कहने पर वे साथ हो गए। उनके पास कोई हथियार नहीं था केवल राय थी। महात्मा गांधी जी ने किसी को तनख्वाह नहीं दी थी। महात्मा गांधी जी ने अंग्रेजों से लड़ने के लिए किसी को हथियार नहीं दिया था। वे ताकतवर लोग थे, उनके पास सारे साधन थे और उन्होंने अपनी ताकत को बर्बरतापूर्वक समय-समय पर दिखाया था। आज हम जिनके नाम पर काले अक्षरों में लिखे गए इतिहास को याद करते हैं और आंखों में आंसू आ

जाते हैं कि उनके खिलाफ ये किस तरह लड़े। उन बंदूकों के खिलाफ हम राय से लड़े क्योंकि हमारे दिमाग में मकसद था। उस मकसद को हम आजादी तक लाए और हमें आजाद हिन्दुस्तान मिला। मैं पूछना चाहता हूं कि आजाद हिन्दुस्तान किस पर आधारित है? आजाद हिन्दुस्तान डेमोक्रेसी पर आधारित है और यह आपने तय किया। सन् 1947 में जब देश आजाद हुआ, वे लोग जो उस समय फैसला लेने वाले थे उन्होंने तय किया कि हमें किस रास्ते पर जाना है। उन्होंने कहा हम लोकतंत्र चाहते हैं, लोगों की राय लेना चाहते हैं जिससे संसद, असैम्बली या नीचे की इकाइयां बनेंगी उसमें लोग चुनकर जाएंगे। इसमें चुने हुए व्यक्ति अपनी राय रखेंगे और आम सहमति या मेजोरिटी के आधार पर फैसले किए जा सकते है इसका मतलब है मान लीजिए 100 आदमी हैं और जो मेजोरिटी होगी, उसके हिसाब से राय मानी जाएगी। अगर हम बुनियादी असूलन तौर पर देखें, जो बात मैंने बिल में कही है कि अगर वह राय पूरी नहीं है तो शायद हम सही रास्ते पर नहीं जा रहे हैं। लोकतंत्र क्या है? यह सोच है दुनिया को यह दिखाने की कि हम राय से चलते हैं। लेकिन कितने परसेंट राय होनी चाहिए? पहले 22 या 21 साल के व्यक्ति को वोट देने का अधिकार था लेकिन राजीव जी वे 18 साल के वोटर को वोट देने का अधिकार दिया। मान लीजिए, 100 करोड़ लोगों का हिन्दुस्तान है, अगर 18 साल से नीचे के लोगों को 100 करोड़ में से निकाल दें तो तकरीबन 60-70 करोड़ रह जाएंगे जो वोटर लिस्ट में होंगे। मैं कहना नहीं चाहता लेकिन यह मुद्दा है इसलिए मैं कह सकता हूं कि शायद कई बार वोटर लिस्ट में लोगों के पूरे नाम भी नहीं आते हैं, जिसका बार-बार हाउस में जिक्र होता है जिसके बारे में हम कई बार एडमिनिस्ट्रेशन से झगड़ा भी करते हैं। हम कहते हैं कि इतने नाम रह गए, इतने नाम आने चाहिए थे, इतने नाम काट दिए और इतने जोड़ दिए। अगर इसे भी कम कर दें तो गिनती और भी कम हो जाएगी। अक्सर देखा गया है कि हमारी वोटिंग परसैन्टेज कितनी होती है। अगर सौ करोड़ में से सत्तर करोड़ पहले रह गये, अब यदि सत्तर करोड़ का पचास परसैन्ट या पचपन परसैन्ट वोट पड़ता है तो इसके दो मतलब निकलते हैं - पहला मतलब यह निकलता है कि 55 परसैन्ट लोगों ने वोट दिया और 45 परसैन्ट लोगों ने अपनी राय देने से मना कर दिया। कोई भी बुनियादी काम हो रहा है, हिंदुस्तान के भविष्य के लिए हम पंचायत बना रहे हैं। हिंदुस्तान के भविष्य के लिए संसद का चुनाव हो रहा है, जहां बैठकर लोग यह देश किस दिशा में जायेगा और किनके लिए काम करेगा, उसके लिए कानून बनाने वाले हैं और काम करने वाले हैं। उसके लिए 45 परसैन्ट लोगों ने हमें नकार दिया। क्या वे हिंदुस्तानी नहीं हैं, क्या उन्हें इस देश से प्यार नहीं है, क्या वे अपने अधिकारों को नहीं समझते, क्या वे चुनाव को एक खेल समझते हैं, क्या उन्हें मालूम नहीं है कि लोकतंत्र क्या होता है, देश क्या होता है, सरकार क्या होती है, कौन चुने हुए नुमाइंदे होते हैं और उन्हें क्या करना है?

सभापति महोदय : अग्रवाल साहब, उस समय जब यह मंथन चल रहा था कि हिंदुस्तान कौन सी पद्धति अपनाये तो पश्चिम के मुल्कों का कहना था कि Parliamentary democracy is not suitable for India.

श्री जय प्रकाश अग्रवाल : आपकी बात सही है, उन्होंने ऐसा कहा था। यह उनकी राय हो सकती है। लेकिन मेरा मानना यह है कि आज हिंदुस्तान ने जो लोकतंत्र अपनाया और ये जो 50-60 साल पूरे किये हैं, यह हमारे इतिहास के सुनहरे अक्षरों में लिखे जायेंगे, हमने एक मजबूत कदम उठाया है और हम यहां तक पहुंचे हैं। हम दुनिया में किसी से कमजोर नहीं हैं। हमने दुनिया में यह दिखाकर मिसाल कायम की है कि सौ करोड़ का हिंदुस्तान राय पर चल सकता है। वोट के जरिये चल सकता है। हमें किसी की खुशामद करने की जरूत नहीं है और हमारा इतिहास गवाह है कि अलग-अलग समय पर हिंदुस्तान के प्रधान मंत्रियों ने मजबूती से खड़े होकर यह दिखाया भी है कि हम डिक्टेटरशिप ताकतों के सामने झुकने वाले नहीं हैं। हमें कमजोर न माना जाए। क्योंकि आपने यह बात कही है, इसलिए मैं उसकी मिसाल देना चाहता हूं।

एक बार श्रीमती इंदिरा गांधी अमरीका गई थीं, तब वहां के प्रेसिडेंट मि.निक्सन थे। वहां कोई समझौता होना था और उस समझौते में अमरीका अड़चन डाल रहा था या उस राय को नहीं मान रहा था। तब एक दिन पहले श्रीमती इंदिरा गांधी ने यह कहा कि अगर यह समझौता नहीं होता है तो मेरा इस देश में रहने का कोई मतलब नहीं है, मैं यहां एक मिनट भी नहीं ठहरना चाहती। मेरा हवाई जहाज तैयार किया जाए, मैं वापस हिंदुस्तान जाना चाहती हूं। इस दबाव और इस जोश ने अमरीका के राष्ट्रपति को उस फैसले को करने के लिए मजबूर किया।

ऐसा ही एक बार और हुआ था, जब पाकिस्तान से लड़ाई चल रही थी, तब भी हमने वह ताकत दिखाई और यह दिखाया कि हिंदुस्तान का प्रधान मंत्री सौ करोड़ लोगों के लिए इतिहास बनाता है। सौ करोड़ लोगों की ताकत अपने पीछे रखता है, उनकी सोच और समझ रखता है, उनकी हमदर्दी रखता है। इसलिए जब उन्होंने यह बात कही होगी तब उन्होंने हमने कमजोर समझा होगा। उन्होंने समझा होगा कि एक धोती में आजादी मांगने वाला यह महात्मा गांधी हिंदुस्तान को ज्यादा दिनों तक आगे नहीं ले जा सकेगा। लेकिन शायद वे भूल गये कि हमारा बहुत पुराना इतिहास है। हम अपनी संस्कृति से बंधे हुए लोग हैं। हम मौहब्बत से बंधे हुए लोग हैं। हमारे अंदर साम्प्रदायिकता नहीं सद्भावना है। इसीलिए हमारे देश में हर पचास किलोमीटर पर भाषा बदल जाती है, पहनावा बदल जाता है। आज भी हम एक-दूसरे को भाई कहते हैं, गले लगाते हैं, मिलकर चलते हैं और मिलकर वोट देते हैं, तब हिंदुस्तान बनता है। हम कमजोर नहीं हैं। लोग हमें भूल जाते हैं। सारी ताकत बन्दूक की नहीं मानी जा सकती। यही मैं आपको बताना चाहता हूं कि जो लोग वोट नहीं देते, वे इस देश के दोस्त नहीं हो सकते। हम दूसरे मुल्कों के लोगों को यह दिखाना चाहते हैं कि हम अपने देश के बारे में बेफिक्र हैं। वे

लोग दुनिया को यह कहने का मौका देना चाहते हैं कि पचास परसैन्ट लोग हिंदुस्तान में वोट नहीं डालते तो कैसे माना जाए। मैं आपको आंकड़े दे रहा था कि आज हमारे देश में 70 करोड़ लोगों की वोटर लिस्ट हो गई है। अगर उसके 50 या 55 परसेंट भी वोट पड़ते हैं तो केवल 35 करोड़ लोगों ने अपना वोट दिया और 35 करोड़ लोगों ने नहीं दिया। अगर उस चुनाव में दो-तीन-चार उम्मीदवार खड़े हैं और उनमें वोटों को बांट दें तो हर व्यक्ति को 15 से 20 परसेंट वोट आये और वह व्यक्ति चुनकर चला आता है। इसका मतलब .यह हुआ कि 100 करोड़ लोगों में से 15 करोड़ की वोटिंग पाने वाला चुनकर चला आया, क्या यह सही है? मैंने अपने से यह सवाल किया और मुझे लगा कि कहीं गलती है। हम यह कहकर खुश हो जाते हैं कि मुझे 50 परसेंट वोट पड़े। आपने अखबारों में पढ़ा होगा, टी.वी. पर देखा होगा, जहां कहा जाता है कि आपको कितने परसेंट वोट पड़े, 50 परसेंट या 55 परसेंट या 62 परसेंट पड़े लेकिन किसी ने आज तक यह सवाल करने की कोशिश नहीं की कि बाकी 40 परसेंट कहां हैं? क्या वही 40 परसेंट लोग यह कह रहे हैं कि चुनाव गलत है या .यह कह रहे हैं कि डेमोक्रेसी गलत है या हमें डिक्टेटरशिप की तरफ जाना चाहिये? क्या आगे बनने वाली पांच साल की सरकार के कार्यकाल से हम सहमत नहीं हैं? इसलिये मैंने इस बुनियादी सवाल को उठाया है कि आज के समय में यह बेरुखी अच्छी नहीं है। हो सकता है कि जय प्रकाश चुनाव लड़ रहा है, वह गलत आदमी है क्योंकि 40 परसेंट वोट उसे मिले नहीं। मेरे गलत फैसले आपको भुगतने पड़ेंगे, अगर मैं गलत काम करूंगा, समझौता गलत करूंगा, गलत कायदे-कानून बनाऊंगा। उन लोगों के लिये नहीं बना रहा हूं जिन 60 परसेंट लोगों ने वोट दिये हैं। सरकारें बन रही हैं। हमने तो पूरा ढांचा अपने हाथों से निकाला है। इसलिये मैं कहना चाहता हूं कि यह सही नहीं है। आज वक्त है कि हम यह कानून पास करें कि इस देश के कानूनों के प्रति बेरुखी अख्तियार नहीं कर सकते हैं। यह आपका बुनियादी कानूनी फर्ज है, आप वोट देकर किसी भी चुनाव में हिस्सा लें। आप वोट किस को देते हैं, वह अलग बात है। कई बार ऐसा हुआ है कि बहुत सी सरकारें बनीं, बहुत सी चुनाव में हटी। हमारा कितना मजबूत ढांचा है? कोई भी प्रधानमंत्री कितना भी मजबूत क्यों न हो, उसे जनता के फैसले मानने पड़ते हैं। सरकार सब मिलकर बनाते हैं। जिस समय लोग यह फैसला करते हैं कि लोकतंत्र में कौन अच्छा है और कौन बुरा है, उस व्यक्ति को हटना पड़ता है। जिनको चुना जाता है, वे गये हैं, वे अपनी तरह से काम करते हैं लेकिन बात यह है कि उसमें शामिल कौन हैं? मान लीजिये अगर सारे लोग मिलकर अपनी राय नहीं देंगे, वह सही नहीं हो सकती है। इतने लोग दूरी तक चलकर जायें, हम एक नतीजे पर पहुंचे हैं कि अगर इस हाउस के 543 सदस्यों में से आधे बाहर निकल जायें और कुछ लोग यहां बैठकर फैसला करें तो शायद वह ठीक नहीं होगा। वह सिस्टम डिक्टेटरशिप की तरफ चला जायेगा। वह उस रास्ते पर चला जायेगा जहां लोगों की बुनियादी मांग है, उससे दूर चला जायेगा। आज हम यहां बैठते हैं तो 60 परसेंट लोग क्या चाहते हैं, वह हमारे पास राय है, लेकिन 40 परसेंट लोग क्या चाहते हैं, उनकी राय हमारे

पास नहीं है,। आप कहते हैं कि क्या हम अपना फर्ज पूरा कर रहे हैं? जब हम कानून बनाने की बात कहते हैं या जब कोई दूसरा अपने फर्ज को नहीं समझता तो आप क्यों कानून बनाते हैं? मेरा यही मानना है कि जहां हम समय समय पर कानून बनायें, वे लोकतंत्र को मजबूत करने के लिये बनायें। आपने चुनाव आयोग बनाया, उसे अपना काम दिया और उसने अपना काम किया लेकिन एडमिनिस्ट्रेटिव विंग अलग है। इलेक्टिड विंग अलग है और सब अपना-अपना काम करते हैं, अलग-अलग पाये हैं। बगैर इन सबके साथ चले हुए वह काम पूरा नहीं हो सकता है। मुझे आज खुशी है, जब मुझे सुबह आरपीए पर बोलना था, मैंने शुरू भी इसी से किया था। हमें खुशी है कि आज एक ऐसा डिपार्टमेंट है, जिसकी दुनिया में साख बनी है। यह आसान काम नहीं है। इतने बड़े हिंदुस्तान मे चुनाव कराना और चुनाव बड़े अच्छी तरीके से हो जाना, एक, आधा या चौथाई पर्सेंट कोई बात हुयी हो, तो अलग बात है, लेकिन चुनाव तो हुए। हमारे यहां से एक्सपर्ट ओपिनियन के लिए दूसरे देश बुलाते हैं कि आपके इलेक्शन कमीशन ने कैसे चुनाव कराये हैं? आप बताइए कि हमारे यहां कैसे चुनाव हो सकते हैं?

हमने दो-तीन देशों में देखा कि जहां कुछ समय पहले चुनाव हुए, वहां बड़ी जबरदस्त हिंसा हुयी है। वहां कत्ले-आम हुआ। लोगों ने जो चुनाव हुए, उसको नकार दिया। उन्होंने कहा कि यह आदमी गलत है, इसने बेईमानी की है। उसको आप छोड़ दें। आप अमेरिका की हालत देख लें। अमेरिका में जब बुश और अलगोर का चुनाव हुआ, तो कितने ही सवाल हुए? वेस्ट पेपर बास्केट से बैलेट पेपर मिल रहे हैं। हमने क्या दिखाया? हमने यह दिखाया कि हम एक साथ मिलकर चुनाव ठीक प्रकार से करा सकते हैं। इलेक्शन कमीशन एक बड़ी अच्छी बॉडी है। समय-समय पर कई बार सवाल उठते हैं, जब मैं उस पर बोलूंगा तक अपनी बात कहूंगा। मुझे लगता है कि जो बुनियादी पाये हैं, वे मजबूत रहने चाहिए। हो सकता है कि हमारे काम से वे 40 परसेंट लोग खुश न हों, इसलिए वे वोट न देते हों। मैं दूसरी तरफ से कहना चाहता हूं। हम कैसे उन्हें आकृषित करें, हम उन्हें कैसे कहें कि आइए हमारे साथ बैठिए, हम उन्हें दिखाएं कि जो काम हम कर रहे हैं, वह आज के हिंदुस्तान में बहुत जरूरी है। जो हम कायदे-कानून बना रहे हैं, वह उन लोगों के लिए हैं, जिनके पेट में रोटी नहीं है। हम वह काम कर रहे हैं, जिससे हमारा लोकतंत्र मजबूत हो और हमारा भारत दुनिया में बहुत अच्छी और मजबूत ताकत बने। हम यह करना चाहते हैं कि वे 40 परसेंट लोग अगर वोट और दे देंगे तो हमारी राय ऐसी होगी, जिसके अंदर हम दुनिया की किसी भी ताकत से नहीं डरेंगे। आज लोग कह सकते हैं कि हिंदुस्तान की डेमोक्रेसी कहीं कमजोर है, जो उन लोगों को आकृषित नहीं कर सकी जो वोट देने नहीं आते हैं। मैं यह बिल लाया हूं, मैंने कहा है कि हम कानून बनाएं। कानून बनाने को भी एक दंड कहा जा सकता है। अगर वे लोग स्वतः वोट दें, हम देश को क्यों प्यार करते हैं, देश को क्यों अच्छा देखना चाहते हैं, कौन से रास्ते पर हम चलना चाहते हैं, कौन से रास्ते हम वह सफर तय करके आगे जाना चाहते हैं, जहां से हम यह कहते हैं कि पूरे देश में रहने वाला हर व्यक्ति खुशहाल हो? हर एक के पास

रोटी, कपड़ा, मकान, बुनियादी चीजें, रोजगार, पैसा सब चीजें हों। यह तभी पॉसिबल होगा, जब सब राय रखेंगे। अगर वे लोग यह नहीं समझ रहे हैं तो उन्हें समझाने के दो ही तरीके हैं। या तो हम किसी तरफ बिना कानून बनाये उन्हें आकृषित करें। 60 साल का समय बीत गया है और अगर अब भी वह आकृषण उनके अंदर पैदा नहीं हुआ है तो या तो हमारे अंदर कमी है या उनकी समझ में कमी है। आज जरूरी है कि हम यह सोचें कि हम कौन से रास्ते पर चलें? हमें अपना फर्ज ढूंढ़ना होगा। हम सिर्फ अपने पेट की रोटी के लिए गाते रहते हैं, अपनी परेशानियों को गाते रहते हैं, अपनी चीजों की मांग करते रहते हैं, अपने घर की जरूरतों की मांग करते रहते हैं। अगर मैं किसी कांस्टीच्युएंसी से आता हूं, जैसे आज सुबह मैंने यहां खड़े होकर कहा कि मेरे यहां बिजली नहीं है, पानी नहीं है, सड़क नहीं है, सीवर नहीं है, हम उसे ही कहते रहते हैं। किसी वक्त यह भी तो सोचिए कि ये सारी चीजें छोड़कर एक ऐसा बिंदु है जिसे भारत कहा जाता है। जिसके लिए हमें काम करना है, जिसके लिए हमें सोचना है, जिसके लिए हमें सरकारें बनानी हैं।

सभापति महोदय : अग्रवाल साहब, एक माननीय सदस्य आपके इस बिल का समर्थन करना चाहते हैं। अगर आप चाहें तो मैं उन्हें समय दूं।

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): अभी ये बोलते रहें। अभी और सदस्य भी बोलना चाहेंगे। यह बिल चलता रहेगा और दूसरे सदस्य बाद में बोल लेंगे।

सभापति महोदय : ठीक है।

श्री जय प्रकाश अग्रवाल : जब मैंने शुरू में आपसे कहा कि लोकतंत्र और डिक्टेटरशिप होती है। हम डिक्टेटर नहीं हैं, हमारे देश ने डिक्टेटरशिप को नकार दिया। अब डैमोक्रेसी और डिक्टेटरशिप लोकतंत्र में और उस राज में क्या फर्क है? अगर हम कहते हैं कि पचास परसेंट वोट दे रहे हैं तो 50 परसेंट नहीं भी दे रहे हैं। जो डिक्टेटरशिप है, जहाँ चुनी हुई सरकारें नहीं हैं, वहाँ लोग वोट नहीं देते, वह डिक्टेटरशिप हो गया। तो क्या यह माना जाए कि आज हिन्दुस्तान में 50 परसेंट डैमोक्रेसी है और 50 परसेंट डिक्टेटरशिप है? लेकिन सरकार यह कहती है कि हमने उनको बुनियादी अधिकार दे रखा है कि आप वोट दें। सरकार की तरफ से कोई पाबंदी किसी को नहीं है कि यह वोट देगा और यह वोट नहीं देगा। अंग्रेज़ों के समय में यह था कि जो इनकम टैक्स देता था, सिर्फ वही वोट दे सकता था, बाकी कोई वोट नहीं दे सकता था। आज स्वतंत्र भारत में कानूनी तौर पर एक गरीब आदमी को भी वोट देने का अधिकार है। वह किसी भी मज़हब से ताल्लुक रखता हो, उसको वोट देने का अधिकार है। 18 साल से ऊपर का, चाहे वह किसी उमर का हो, उसे वोट देने का अधिकार है। आज जब कानूनी तौर पर हमने छूट दी है, मैं यह बिल बड़े भारी मन से लाया हूँ कि हम किसी को कानूनी तौर पर कहें कि आपको यह काम करना है। जो काम स्वतः होना चाहिए था, जिसके लिए हमने लड़ाई लड़ी डेढ़ सौ साल, उस लड़ाई को लड़कर हमने आज़ादी प्राप्त की है। तो क्या हमारा खुद फर्ज़ नहीं है कि हम आएँ,

आगे बढ़ें, अपनी राय दें। कोई सज़ा नहीं है कि अगर मैं जीत जाता हूँ तो मेरे खिलाफ वोट देने वालों को मैं कोई सज़ा देने वाला हूँ। पचास परसेंट लोग वोट देते हैं, उसमें से कुछ परसेंट मुझे देते हैं, बाकी दूसरों को देते हैं। इसका मतलब यह नहीं है कि जिन्होंने मुझे वोट नहीं दिया, उनको मैं जेल में घेरने वाला हूँ जब मेरी सरकार आएगी। तो वे जो पचास परसेंट लोग हैं, उनको क्या डर है? शायद मुझे लगता है कि हम उनको इस मकसद तक ले जाने में कामयाब नहीं हो पा रहे कि आप आओ और हमारी डैमोक्रेसी के सबसे बड़े प्रोसैस में हिस्सा लो। हम यह भी नहीं कहते कि आप इसी को वोट दो। हम कहते हैं कि वोट दो। उसी के लिए हम सारे साधन बनाते हैं, पोलिंग स्टेशन और पोलिंग एजेन्ट बनाते हैं। झंडे, बिल्ले, बैनर और नारे बनाते हैं। मंच लगते हैं, सब आते हैं और अपनी अपनी बात कहते हैं। तो उनको क्या तकलीफ़ है? ...(व्यवधान)

योजना मंत्रालय में राज्य मंत्री और संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री वी.नारायणसामी): इंडीपैन्डैन्ट को भी वोट देते हैं।

श्री जय प्रकाश अग्रवाल : इंडीपैन्डैन्ट को भी वोट देते हैं, पार्टियों को भी वोट देते हैं। अधिकार है। आप रोक नहीं सकते हैं। आपने छूट दे रखी है कानूनी तौर पर। तो उनको क्या तकलीफ़ है जो 40 परसेंट लोग आज बेरुखी दिखाते हैं हिन्दुस्तान से। जब इतनी बड़ी आज़ादी है और हर आदमी को यह कहने का हक है कि वह क्या चाहता है, किस तरह चाहता है। मैं एक बात और कहना चाहता हूँ कि जब हम दुनिया में एक ताकत बनने की बात कहते हैं तो बाहर वाले लोग भी हमें बहुत पैनी नज़र से देखते हैं कि हम कहाँ और किस तरफ जा रहे हैं। जब हम अपनी ताकत का अहसास कराना चाहते हैं और सबसे कहते हैं कि हमारी तरफ टेढ़ी नज़र से मत देखना, हम भी ताकतवर हैं। तो हो सकता है कि वहाँ से भी कभी सवाल हो सकता है कि आपकी सरकार तो 60 परसेंट वोट पर बनी हुई है। 40 परसेंट लोग आपके रवैये से खुश नहीं हैं। वह भी तो सवाल कर सकते हैं कि आपकी आधी डैमोक्रेसी है।

18.00 hrs.

मैं कहना चाहता हूँ कि जब हम तन-मन-धन से अपने देश को प्यार करते हैं, जब हम अच्छी सोच रखते हैं और यह कहते हैं कि देश हमारा है, जब हम ताकत के रूप में सपना देखना चाहते हैं ...(व्यवधान)

MR. CHAIRMAN : Shri Agarwal, you will continue your speech next Friday.

SHRI JAI PRAKASH AGARWAL : Thank you, Mr. Chairman, Sir.

MR. CHAIRMAN: Only one Member has been left in the 'Zero Hour', Shri Badri Ram Jakhar. Shri Jakhar, I give you two minutes' time to express your views.

श्री बद्रीराम जाखड़ (पाली): महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद करता हूँ और सदन को प्रणाम करता हूँ।

मेरे संसदीय क्षेत्र पाली एवं पूरे राजस्थान में पानी की बहुत कमी है। पानी का संकट काफी गहराता जा रहा है। इससे काफी कठिनाइयाँ आ रही हैं। भूमिगत जल-स्तर नीचे गिरता जा रहा है जिसके कारण सिंचाई एवं पीने के पानी की कमी होती जा रही है। भूक्षरण, जल अवरोध और भूजल के नीचे खिसकने से सिंचाई में किसानों को संकट का सामना करना पड़ रहा है।

महोदय, मैं आपको सदन के माध्यम से बताना चाहता हूँ कि पिछले पचास सालों में 43 बार अकाल पड़ा है। इससे मही बाँध का पानी पहले 50 एमटी गुजरात में जाता था जो अब नर्मदा में मिल गया है। इस कारण अब 50 एमटी पानी बेकार जा रहा है। अगर मही बांध का पानी जवाई बांध में लाया जाए तो किसान आपके बहुत आभारी होंगे। मेरी सरकार से मांग है कि मानसी वाकल नदी का पानी पांच किलोमीटर की सुरंग से जवाई बांध में लाया जाए और 50 एमटी पानी मही बांध से जवाई बांध में लाया जाए। इससे किसानों को बहुत फायदा मिलेगा और पीने के पानी की कोई कमी नहीं रहेगी।

आज पानी की जो समस्या है, जनता ने आपसे जो उम्मीद की है, मैं सरकार को ध्यान दिलाना चाहता हूँ कि पानी के लिए हमारा एरिया राजस्थान बहुत पिछड़ रहा है। इसलिए मैं आपसे रिक्वैस्ट और मांग करता हूँ कि हमारे एरिया में पानी की व्यवस्था करें। आपने मुझे बोलने का मौका दिया, इसके लिए बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The House stands adjourned to meet on Monday, the 7th December, 2009 at 11 a.m.

18.04 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, December 7, 2009/Agrahayana 16, 1931 (Saka).